

**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. 219 of 2021**

**In**

**ORIGINAL APPLICATION No. 327 of 2021**

**IN THE MATTER OF:**

**RAJJAN**

**... Appellant**

**Versus**

**STATE OF UTTAR PRADESH & ORS. ... Respondent(s)**

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|     |   |  |
|-----|---|--|
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|     |  |         |
|-----|--|---------|
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THROUGH  
**PRIYANKA SWAMI**  
 Advocate  
 Counsel for SEIAA, U.P.  
 Chamber 04, Shivalik Tower  
 Kaushambi, Ghaziabad

Dated: 23.04.2022

**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. 219 of 2021**

**In**

**ORIGINAL APPLICATION No. 327 of 2021**

**IN THE MATTER OF:**

**RAJJAN**

**.... Appellant**

**Versus**

**STATE OF UTTAR PRADESH & ORS. ... Respondent(s)**

**REPLY ON BEHALF OF STATE LEVEL ENVIRONMENT  
IMPACTASSESSMENT AUTHORITY (SEIAA), UTTAR  
PRADESH.**

**MOST RESPECTFULLY SHOWETH: -**

1. That present appeal has been filed by Shri Rajjan, before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, sitting at New Delhi, against the grant of Environmental Clearance for sand mining to respondents 7 to 10. Hence, the State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh is complying with the directives of the Hon'ble NGT Order dated 14/12/202.
2. It is submitted that an online Application dated 25/01/2020, Proposal No-SIA/UP/MIN/42744/2019 was made by the project proponent, Shri Mayank Tomar

(Authorized Signatory) M/s Anantadrishti Multiventures L.L.P. for issuance of grant of Terms of Reference for Adhwal Sand/Moram Mining project Yamuna River bank Gata no-299,300,305,306,325Mi,327Mi, at river bank of Yamuna Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P.(area-15.0 Ha.)

3. That chronologically, the case was considered in 456<sup>th</sup> SEAC Meeting Dated 27/02/2020 wherein, a presentation was made by project proponent along with their consultant M/s ENV Development Assistance Systems (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee regarding the project. The committee discussed the matter and recommended to issue the terms of reference (ToR) for the preparation of EIA. True copy of minutes of meeting, dated: 27/02/2020 is being filed herewith and marked as **Annexure 1.**
4. That Subsequently, the case was considered in 364<sup>th</sup> SEIAA Meeting on 05/05/2020 wherein, SEIAA agreed with the recommendations of the SEAC to issue the additional ToR's to proposed project for conducting EIA studies. The SEIAA also added additional ToR points. True copy of minutes, dated: 05/05/2020 is being filed herewith and marked as **Annexure 2.**
5. That Further, SEIAA, vide letter no. 01/Parya/SEIAA/5443/2019, dated: 08/05/2020 issued grant of Terms of Reference for Adhwal Sand/Moram

Mining project Yamuna River bank Gata no-299,300,305,306,325Mi,327Mi, at river bank of Yamuna Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P. (area-15.0 Ha.). True copy of ToR letter dated 08/05/2020 is being filed herewith and marked as **Annexure 3.**

6. That After the grant of ToR an online Application dated 13/07/2020, Proposal No-SIA/UP/MIN/54632/2020 was made by the project proponent, ShriNarendra SinghTomar (Partner) M/s AnantadrishtiMultiventures L.L.P. for issuance of grant of Environment Clearance for Adhwal Sand/Moram Mining project Yamuna River bank Gata no-299,300,305,306,325Mi,327Mi, at river bank of Yamuna Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P.(area-15.0 Ha.)
7. That chronologically, the case was considered in 480th SEAC Meeting Dated 29-07-2020 wherein, a presentation was made by project proponent along with their consultant M/s P&M Solutions. The proponent, through the documents submitted and the presentation made, informed the committee regarding the project.The committee discussed the matter and recommended grant of Environment Clearance for the proposed project along with the general and specific conditions. true copy of minutes of meeting, dated: 29/07/2020 is being filed herewith and marked as **Annexure 4.**
8. That subsequently, the case was considered in 394<sup>th</sup> SEIAA Meeting dated 20/08/2020 wherein, The

SEIAA noted that SEAC has recommended to grant the environmental clearance for the above project proposal. SEIAA gone through file and documents and found that cluster certificate is one and half years old and also the lease area is not given in the DSR. Hence SEIAA opined that the project proponent should submit the same. true copy of minutes, dated: 20/08/2020 is being filed herewith and marked as **Annexure 5**.

9. Later, the case was considered in 398<sup>th</sup> SEIAA Meeting dated 02/09/2020 wherein, SEIAA agreed with the recommendations of the SEAC to grant the prior Environment Clearance to the proposed project along with all the general and specific conditions as suggested by SEAC also adding certain specific conditions along with it. True copy of minutes, dated: 02/09/2020 is being filed herewith and marked as **Annexure 6**.

10. Further, SEIAA, vide letter no. 292/Parya/SEIAA/5727-5443/2019 dated: 04/09/2020 issued grant of Environment Clearance for Adhwal Sand/Moram Mining project at Yamuna River bank Gata no-299,300,305,306,325Mi, 327Mi, at river bank of Yamuna Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P.(area-15.0 Ha.). Concerned copy of Environment Clearance letter dated 04/09/2020 is being filed herewith and marked as **Annexure 7**.

11. That an online Application dated 11/09/2020, Proposal No-SIA/UP/MIN/56485/2020 was made by the project proponent, ShriYaduvanshiPragya Singh of M/s Pragyasan Business Pvt. Ltd. for issuance of grant of

Terms of Reference for Sand/Moram Mining at Adhwal Composite-2, Gata no.331,333 to 335,339 to 343,346 to 351,362 to 336,376,380 to 390,392,395 to 397,407, Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P.(area-45.0 Ha.)

12. That Chronologically, the case was considered in 495<sup>th</sup> SEAC Meeting Dated 30/09/2020 wherein, a presentation was made by project proponent along with their consultant M/s Paramarsh(Servicing Environment & Development). The proponent, through the documents submitted and the presentation made, informed the committee regarding the project. The committee discussed the matter and recommended to issue the terms of reference (ToR) adding certain additional ToR for the preparation of EIA. True copy of minutes of meeting, dated: 30/09/2020 is being filed herewith and marked as **Annexure 8**.
13. That subsequently, the case was considered in 415<sup>th</sup> SEIAA Meeting dated 13/10/2020 wherein, SEIAA agreed with the recommendations of the SEAC to issue the additional ToR's to proposed project for conducting EIA studies. The SEIAA also added additional ToR points. True copy of minutes of meeting, dated: 13/10/2020 is being filed herewith and marked as **Annexure 9**.
14. That Further, SEIAA, vide letter no. 492/Parya/SEAC/5822/2020 dated: 03/11/2020 issued grant of Terms of Reference for Sand/Moram Mining at Adhwal Composite-2, Gata no.331,333 to 335,339 to

343,346 to 351,362 to 336,376,380 to 390,392,395 to 397,407, Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P.(area-45.0 Ha.). True copy of ToR letter dated 03/11/2020 is being filed herewith and marked as **Annexure 10.**

**15.** That After the grant of ToR an online Application dated 25/12/2020, Proposal No-SIA/UP/MIN/59397/2020 was made by the project proponent, ShriYaduvanshiPragya Singh M/s Pragyasan Business Pvt. Ltd. for issuance of grant of Environment Clearance for Sand/Moram Mining at Adhwal Composite-2,Gata no.331,333 to 335,339 to 343,346 to 351,362 to 336,376,380 to 390,392,395 to 397,407, Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P.(area-45.0 Ha.)

**16.** That , the case was considered in 518<sup>th</sup> SEAC Meeting Dated 05/01/2021 wherein, a presentation was made by project proponent along with their consultant M/s Paramarsh(Servicing Environment & Development). The proponent, through the documents submitted and the presentation made, informed the committee regarding the project.The committee discussed the matter and recommended grant of Environment Clearance for the proposed project along with the general and specific conditions. True copy of minutes of meeting, dated: 05-01-2021is being filed herewith and marked as **Annexure 11.**

**17.**Subsequently, the case was considered in 432<sup>nd</sup>SEIAA Meeting on 31/12/2020 wherein, SEIAA went through

the letter of the project proponent letter dated 13.10.2020 requesting use baseline data of March to May, 2020. SEIAA opined that the project proponent shall submit received copy of letter for information regarding collection of baseline data submitted to District Magistrate and UPPCB along with the purpose for which the data was taken. True copy of minutes of meeting, dated: 31/12/2020 is being filed herewith and marked as **Annexure 12**.

**18.** That Again, the case was considered in 441<sup>st</sup> SEIAA Meeting dated 13/01/2021 wherein, SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and technical committee inspection report dated 27.12.2019 constituted by the DM. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC also adding certain specific conditions along with it. True copy of minutes, dated: 13/01/2021 is being filed herewith and marked as **Annexure 13**.

**19.** That, SEIAA, vide letter no. 646/Parya/SEIAA/6066-5822/2020 dated: 15/01/2021 issued grant of Environment Clearance for Sand/Moram Mining at Adhwal Composite-2, Gata no.331, 333 to 335,339 to 343,346 to 351,362 to 336,376,380 to 390,392,395 to 397,407, Village Adhwal, Tehsil-Fatehpur, District-Fatehpur U.P.(area-45.0 Ha.) True copy of

Environment Clearance letter dated 15/01/2021 is being filed herewith and marked as **Annexure 14**

20. It is submitted that an online Application dated 26/08/2020, Proposal No-SIA/UP/MIN/55551/2020 was made by the project proponent, ShriAlok Mishra, R/o- 17/78 E-5, Krishn Nagar Colony, Pahdiya, Thana-Sarnath, Tehsil- Sadar, District- Varanasi for issuance of grant of Terms of Reference for Sand/ Morrum Mining at Adhawal Composite-1, Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Leased Area :30.0 ha.)

21. Chronologically, the case was considered in 489<sup>th</sup> SEAC Meeting Dated 10/09/2020 wherein, a presentation was made by project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee regarding the project. The committee discussed the matter and recommended to issue the terms of reference (ToR) for the preparation of EIA. True copy of minutes, dated: 10/09/2020 is being filed herewith and marked as **Annexure 15**.

22. Subsequently, the case was considered in 408<sup>th</sup> SEIAA Meeting dated 29/09/2020 wherein, SEIAA agreed with the recommendations of the SEAC to issue the additional ToR's to proposed project for conducting EIA studies. The SEIAA also added additional ToR

points. True copy of minutes, dated: 29/09/2020 is being filed herewith and marked as **Annexure 16**.

23. That, SEIAA, vide letter no. 511/Parya/SEAC/5796/2019 dated: 04/11/2020 issued grant of Terms of Reference for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leased Area :30.0 ha.). Concerned copy of ToR letter dated 04/11/2020 is being filed herewith and marked as **Annexure 17**.

24. That case was further considered at the receiving of letter made by the project proponent in 414<sup>th</sup> SEIAA Meeting on 12/10/2020 wherein, SEIAA went through the letter of the project proponent dated 09.10.2020 regarding base line data. SEIAA opined that the letter shall be referred to SEAC for review/comments. True copy of minutes, dated: 12/10/2020 is being filed herewith and marked as **Annexure 18**.

25. As per the direction of SEIAA the matter was listed in 507<sup>th</sup> SEAC meeting dated 02/12/2020. wherein, The committee noted that the matter was earlier discussed in 414<sup>th</sup> SEIAA meeting dated 12/10/2020 and directed as follows:

- i. "SEIAA went through the letter of the project proponent dated 09.10.2020 regarding base line data. SEIAA opined that the letter shall be referred to SEAC for review/comments."

- ii. The committee went through the letter dated 09/10/2020 of ShriAlok Kumar, Project Proponent and noted that the project proponent requested to allow the baseline data from March, 2018 to May, 2018 for the Sand /Morrum Mining at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, District-Fatehpur. U.P.
- iii. The committee discussed the matter and recommended to use the baseline data from March, 2018 to May, 2018 for the preparation of EIA report. The committee also directed the project proponent to provide the information (Project details, name of project proponent and consent letter by project proponent) for which sharing of baseline data to be used in the preparation of EIA report. True copy of minutes, dated: 02/12/2020 is being filed herewith and marked as **Annexure 19**.

**26.**After the grant of ToR an online Application dated 25/12/2020, Proposal No-SIA/UP/MIN/59404/2020 was made by the project proponent, ShriAlok Mishra, R/o- 17/78 E-5, Krishn Nagar Colony, Pahdiya; Thana-Sarnath, Tehsil- Sadar, District- Varanasi for issuance of grant of Environment Clearance for Sand/ Morrum Mining at AdhawalComposite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Leasedd Area :30.0 ha.).

27. That, the case was considered in 518<sup>th</sup> SEAC Meeting Dated 05/01/2021 wherein, a presentation was made by project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee regarding the project. The committee discussed the matter and recommended grant of Environment Clearance for the proposed project along with the general and specific conditions. Concerned copy of minutes of meeting, dated: 05/01/2021 is being filed herewith and marked as **Annexure 20**.

28. That the case was considered in 441<sup>st</sup> SEIAA Meeting dated 13/01/2021 wherein, SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and technical committee inspection report dated 27.12.2019 constituted by the DM. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC also adding certain specific conditions along with it. True copy of minutes, dated: 13/01/2021 is being filed herewith and marked as **Annexure 21**.

29. That Further SEIAA, vide letter no. 668/Parya/SEIAA/6068-5796/2020 dated: 15/01/2021 issued grant of Environment Clearance for Sand/Morium Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473,

480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Leased Area :30.0 ha.). True copy of Environment Clearance letter dated 15/01/2021 is being filed herewith and marked as **Annexure 22.**

**30.**It is submitted that an online Application dated 05/11/2018, Proposal No-SIA/UP/MIN/29788/2018 was made by the project proponent, ShriK. C. Sharma(Authorized Signatory) , M/s Lime Light Dealers Pvt. Ltd. , 284, Maharaja Nand Kumar Road (N), Alam Bazar, Baranagar, Kolkata for issuance of grant of Terms of Reference for Sand/Morrum Mining on Yamuna River for at Khand No.- 05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 MI, 378, 381 Mi, 413 MI, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406 Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhawal, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha.)

**31.** That, the case was considered in 379<sup>th</sup>SEAC Meeting Dated 21/12/2018 wherein, a presentation was made by project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee regarding the project. The committee discussed the matter and recommended to issue the terms of reference (ToR) for the preparation of EIA. True copy of minutes of meeting, dated: 21/12/2018 is being filed herewith and marked as **Annexure 23.**

**32.**Subsequently, the case was considered in 256<sup>th</sup> SEIAA Meeting on 09/01/2019 wherein, SEIAA agreed with the recommendations of the SEAC to issue the additional ToR's to proposed project for conducting EIA studies. The SEIAA also added additional ToR points. True copy of minutes of meeting, dated: 09/01/2019 is being filed herewith and marked as **Annexure 24.**

**33.**Further, SEIAA, vide letter no. 689/Parya/SEAC/4563/2017 dated: 15/02/2019 issued grant of Terms of Reference for Sand/Morrum Mining on Yamuna River for at Khand No.- 05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 MI, 378, 381 Mi, 413 MI, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406 Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha). True copy of ToR letter dated 15/02/2019 is being filed herewith and marked as **Annexure 25.**

**34.**After the grant of ToR an online Application dated 10/02/2021, Proposal No-SIA/UP/MIN/60697/2018 was made by the project proponent, ShriTaraknathKaviraj, M/s Lime Light Dealers Pvt. Ltd. , 284, Maharaja Nand Kumar Road (N), Alam Bazar, Baranagar, Kolkata for issuance of grant of Environment Clearance for Sand/Morrum Mining on Yamuna River for at Khand No.- 05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 MI, 378, 381 Mi, 413 MI, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406

Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhawal, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).

35. That, the case was considered in 528<sup>th</sup> SEAC Meeting Dated 03/03/2021 wherein, a presentation was made by project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee regarding the project. The committee discussed the matter and recommended grant of Environment Clearance for the proposed project along with the general and specific conditions. Concerned copy of minutes, dated: Dated 03/03/2021 is being filed herewith and marked as **Annexure- 26**.
36. That, the case was considered in 459<sup>th</sup> SEIAA Meeting dated 05/04/2021 wherein, SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC also adding certain specific conditions along with it. True copy of minutes of meeting, dated: 05/04/2021 is being filed herewith and marked as **Annexure- 27**.
37. Further, SEIAA, vide letter no. 28/Parya/SEAC/6185-5796/2020 dated: 27/05/2021 issued grant of Environment Clearance for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur,

U.P.(Leasedd Area :30.0 ha.). True copy of Environment Clearance letter dated 27/05/2021 is being filed herewith and marked as **Annexure- 28**.

- 38.** That the Hon'ble NGT has passed the Order dated 14/12/2021 in Original Application No. 327/2021 (I.A. 219/2021) Rajjan Applicant Vs State of U.P. & Ors., the “.....1. Grievance in this application is that cluster EIA procedure was required to be followed before grant of EC in the present case, having regard to the location of the sites, for which impugned EC has been granted in favour of respondents no. 7 to 10-M/s. Limelight Dealers Pvt. Ltd., M/s. Pragyasan Business Pvt. Ltd. M/s. Alok Mishra and M/s. Anantadrishti Multiventures LLP.
2. Issue notice to SEIAA UP and respondents no 7 to 10 for their response
3. Apart from response of the said respondents, we also require an independent report in the matter from a joint Committee of MOEF&CC CPCB and SEIAA, UP SELAA, UP will be the nodal agency for coordination and compliance
4. Response and such report may be filed within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and also upload the same on website of CPCB simultaneously so that the concerned parties can access the same for further course of action.....”

following members were nominated by the concerned departments:-

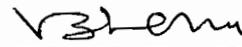
- a) Dr. A K Gupta, Scientist-E. Integrated Regional Office (CZ), MoEF&CC, Lucknow;
- b) Shri Rajendra D Patil, Scientist-D, CPCB RD-Lucknow, and
- c) Dr. Ajai Mishra, Member SEAC-1UP, Nominated by SEIAA

40. That the Committee conducted virtual meetings on 25/01/2022 and 10/03/2022. During the meeting various issues discussed in reference to above NGT case including the procedure being adopted by SEIAA/SEAC UP for appraisal and grant of Environmental Clearance (EC). The Findings of the joint committee, in form of a report is being filed herewith and marked as **Annexure- 29**.

**PRAYER**

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss the Appeal NO. 15 OF 2021 with Exemplary cost
- Or
- ii. Pass any such other order as may deem fit.



Respondent

THROUGH

**PRIYANKA SWAMI**

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Dated: 23.04.2022

**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. 219 of 2021**

**In**

**ORIGINAL APPLICATION No. 327 of 2021**

**IN THE MATTER OF:**

**RAJJAN**

**... Appellant**

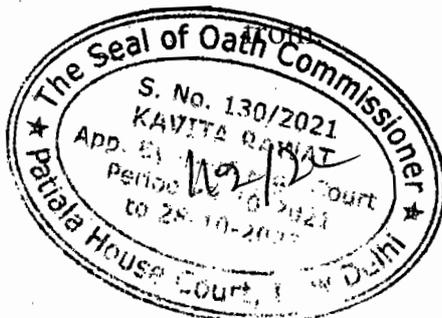
**Versus**

**STATE OF UTTAR PRADESH & ORS. ... Respondent(s)**

**AFFIDAVIT**

Affidavit of Smt. Vidhyotma Bharti, aged about 46 years w/o Sh. G L Nigam, presently posted as Assistant Director, Directorate of environment, having office at Directorate of environment regional office Noida, Uttar Pradesh.

1. That I am posted as stated above and filling this present affidavit based on official record with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there



Vidhyotma Bharti

**DEPONENT**

22 APR 2022

**VERIFICATION**

Verified on solemn affirmation at New Delhi on this 22<sup>nd</sup> day of April, 2022, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

I Identified the Deponent who has signed in my presence.

Bhanu

**DEPONENT**



CERTIFIED THAT THE DEPONENT  
Shri/Smt/Ms. Udhyotma Bhatti  
S/O, W/O, R/O. W/O C. Nigam  
Identified P. Maya S. Swami Aav  
has solemnly affirmed at Delhi  
on 11/2/22  
that the contents of the affidavit have  
been read and explained to him/her and are true and  
correct to his/her knowledge.

[Signature]  
Oath Commissioner, Delhi  
New Delhi

22 APR 2022

Minutes of 456<sup>th</sup> SEAC Meeting Dated 27/02/20

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-17**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-4 to these minutes.

**18. Sand/Morrum Mining at Yamuna river bank Gata No.-299,300,305, 306, 325mi, 326mi, 327mi, at river bank of Yamuna Village-Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.,( Area: 15.0 Ha) File No. 5443/Proposal No. SIA/UP/MIN/42744/2019**

A presentation was made by the project proponent along with their consultant M/s ENV Development Assistance Systems (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Betwa River Bed at Khand No.-30/1, Village-Bhulsi, Maudaha, Hamirpur, U.P., M/s Silvrr Mist Retail Pvt. Ltd., (Leased Area-36.437 Ha).
2. Salient features of the project as submitted by the project proponent:

|  |  |             |             |
|--|--|-------------|-------------|
| 1. On-line proposal No.                                    | SIA/UP/MIN/ 42744/2019   |             |             |
| 2. File No. allotted by SEIAA, UP                          | 5443   |             |             |
| 3. Name of Proponent                                       | Shri Mayank Tomar (owner).   |             |             |
| 4. Full correspondence address of proponent and mobile no. | Address- Shop No. - 3 Radhey Gobind Complex, Dharmshala, Road Bhilwada |             |             |
| 5. Name of Project   | Adhwal Sand/Moram Mining Project                                       |             |             |
| 6. Project location (Plot/Khasra/Gata No.)                 | Plot no. 299, 300, 305, 306, 325Mi, 326Mi, 327mi                       |             |             |
| 7. Name of River   | Yamuna River   |             |             |
| 8. Name of Village   | Adhawal  |             |             |
| 9. Tehsil  | Fatehpur   |             |             |
| 10. District   | District Fatehpur, Uttar Pradesh                                       |             |             |
| 11. Name of Minor Mineral                                  | Sand/Morrum Mining   |             |             |
| 12. Sanctioned Lease Area (in Ha. )                        | 15.0 ha  |             |             |
| 13. Mineable Area (in Ha. )                                | 13.612 Ha  |             |             |
| 14. Zero level mRL   | 88.35 mRL  |             |             |
| 15. Max. & Min mrl within lease area                       | 90.0 mRL & 88.35 mRL   |             |             |
| 16. Pillar Coordinates (Verified by DMO)                   | Pillar No.   | Latitude N  | Longitude E |
|  | A  | 25° 49.898' | 80° 28.764' |
|  | B  | 25° 49.968' | 80° 28.956' |
|  | C  | 25° 50.134' | 80° 28.913' |
|  | D  | 25° 50.067' | 80° 28.645' |
| 17. Total Geological Reserves                              | 449582 cum   |             |             |
| 18. Total Mineable Reserves in LOI                         | 225000 m <sup>3</sup>  |             |             |
| 19. Total Proposed Production (in five year)               | 1125000 m <sup>3</sup>   |             |             |
| 20. Proposed Production/year                               | 2,25,000 m <sup>3</sup> per annum or 4,05,000 TPA                      |             |             |
| 21. Sanctioned Period of Mine lease                        | 5 years (9.08.2019-8.08.2024)  |             |             |
| 22. Production of mine/day                                 | 3260 TPD   |             |             |
| 23. Method of Mining                                       | Opencast OTFM  |             |             |
| 24. No. of working days                                    | 250  |             |             |
| 25. Working hours/day                                      | 8  |             |             |

Minutes of 456<sup>th</sup> SEAC Meeting Dated 27/02/2020

|   |  |                   |
|---|--|-------------------|
| 26. No. Of workers  | 127  |                   |
| 27. No. Of vehicles movement/day  | 163  |                   |
| 28. Type of Land  | Govt Land  |                   |
| 29. Ultimate Depth of Mining  | 2m, (maximum 3 m)                                    |                   |
| 30. Nearest metalled road from site                                       | NH-232   |                   |
| 31. Water Requirements  | PURPOSE  | REQUIREMENT (KLD) |
|   | Drinking   | 1.6 KLD           |
|   | Suppression of dust                                  | 3.3 KLD           |
|   | Plantation   | 1 KLD             |
|   | Others (if any)                                      |                   |
|   | Total  | 5.9 KLD           |
| 32. Name of QCI Accredited Consultant with QCI No and period of validity. | P & M Solution<br>validity=10-12-2022                |                   |
| 33. Any litigation pending against the project or land in any court       | No   |                   |
| 34. Details of 500 m Cluster Map & certificate issued by Mining Officer   | Letter No. 641/30-khanij(2019-20) dated 09-08-2019   |                   |
| 35. Details of Lease Area in approved DSR                                 | Page No.43, Table No. 15, S.No. 1                    |                   |
| 36. Proposed CSR cost   | RS-3,50,000/-  |                   |
| 37. Proposed EMP cost   | Capital Rs-10,00,000/- recurring cost- Rs 6,00,000/- |                   |
| 38. Length and breadth of Haul Road                                       | 550m, 6 m  |                   |
| 39. No. of Trees to be Planted  | 150 plants ( as per SSMG)                            |                   |

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in ecotragic zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-18

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-4 to these minutes.

19. Proposed "Soil Excavation Project" at Gata No.-518, 529 Sa, 540, Village- Palenhada, Tehsil- Sarojini Nagar, District- Lucknow, U.P., M/s Ambay Build Infra Pvt. Ltd., (Leased Area-1.423 Ha) File No. 5521/Proposal No. SIA/UP/MIN/143055/2020

RESOLUTION AGAINST AGENDA NO-19

The minutes of the above project was already issued by SEAC and forwarded to SEIAA for necessary action.

20. "Ordinary Soil Excavation Project" at Gata No.-548 Jha, Village- KaliyaKhera, Tehsil- Sarojini Nagar, District- Lucknow, U.P., M/s Rajeev & Associate (Leased Area-4.87 Ha) File No. 5522/Proposal No. SIA/UP/MIN/143058/2020

RESOLUTION AGAINST AGENDA NO-20

The minutes of the above project was already issued by SEAC and forwarded to SEIAA for necessary action.

Minutes of the 364<sup>th</sup> Meeting of the SEIAA, UP held on 05/05/2020

2. Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
5. The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.

18. Sand/Morrum Mining at Yamuna river bank Gata No.-299,300,305, 306, 325ml, 326ml, 327ml, at river bank of Yamuna Village-Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Area: 15.0 Ha) File No. 5443/Proposal No. SIA/UP/MIN/42744/2019

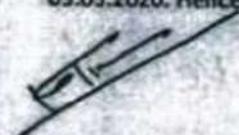
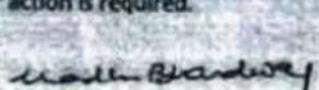
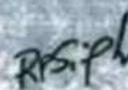
The SEIAA agreed with the recommendation of the SEAC to issue the additional TORs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
2. Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
5. The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.

19. Proposed "Soil Excavation Project" at Gata No.-518, 529 Sa, 540, Village- Palenhada, Tehsil- Sarojini Nagar, District- Lucknow, U.P., M/s Ambay Build Infra Pvt. Ltd., (Leased Area-1.423 Ha) File No. 5521/Proposal No. SIA/UP/MIN/143055/2020

20. "Ordinary Soil Excavation Project" at Gata No.-548 Jha, Village- KaliyaKhara, Tehsil- Sarojini Nagar, District- Lucknow, U.P., M/s Rajeev & Associate (Leased Area-4.87 Ha) File No. 5522/Proposal No. SIA/UP/MIN/143058/2020

SEIAA noted that the above project has already been taken in its meeting dated 05.03.2020. Hence no further action is required.

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.in

To,

M/s Anantadrishti Multiventures L.L.P.,  
Shop no- 3, Radhey Gobind Complex,  
Dharmshala Road,  
Bhiwada.

Ref. No.....01...../Parya/SEIAA/5443/2019

Date: 8 May, 2020

**Sub: Terms of Reference for Adhwal Sand/Moram Mining Project Yamuna river bank Gata No.- 299,300,305, 306, 325mi, 326mi, 327mi, at river bank of Yamuna Village-Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.,( Area: 15.0 Ha)**

Dear Sir,

Please refer to your application/letter dated 25-01-2020, 05-02-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 27-02-2020 and SEIAA in its meeting dated 05-05-2020.

A presentation was made by the project proponent along with their consultant M/s P & M Solution. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Adhwal Sand/Moram Mining Project Yamuna river bank Gata No.-299,300,305, 306, 325mi, 326mi, 327mi, at river bank of Yamuna Village-Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.,( Area: 15.0 Ha).
2. Salient features of the project as submitted by the project proponent:

|  |   |             |             |
|--|---|-------------|-------------|
| 1. On-line proposal No.                                    | SIA/UP/MIN/ 42744/2019  |             |             |
| 2. File No. allotted by SEIAA, UP                          | 5443  |             |             |
| 3. Name of Proponent                                       | Shri Mayank Tomar (owner)   |             |             |
| 4. Full correspondence address of proponent and mobile no. | Address- Shop No. – 3 Radhey Gobind Complex, Dharmshala, Road Bhiwada |             |             |
| 5. Name of Project   | Adhwal Sand/Moram Mining Project                                      |             |             |
| 6. Project location (Plot/Khasra/Gata No.)                 | Plot no. 299, 300, 305, 306, 325Mi, 326Mi, 327mi                      |             |             |
| 7. Name of River   | Yamuna River  |             |             |
| 8. Name of Village   | Adhawal   |             |             |
| 9. Tehsil  | Fatehpur  |             |             |
| 10. District   | District Fatehpur, Uttar Pradesh                                      |             |             |
| 11. Name of Minor Mineral                                  | Sand/Morrum Mining  |             |             |
| 12. Sanctioned Lease Area (in Ha. )                        | 15.0 ha   |             |             |
| 13. Mineable Area (in Ha. )                                | 13.612 Ha   |             |             |
| 14. Zero level mRL   | 88.35 mRL   |             |             |
| 15. Max. & Min mrl within lease area                       | 90.0 mRL & 88.35 mRL  |             |             |
| 16. Pillar Coordinates (Verified by DMO)                   | Pillar No.  | Latitude N  | Longitude E |
|  | A   | 25° 49.898' | 80° 28.764' |
|  | B   | 25° 49.968' | 80° 28.956' |
|  | C   | 25° 50.134' | 80° 28.913' |
|  | D   | 25° 50.067' | 80° 28.645' |
| 17. Total Geological Reserves                              | 449582 cum  |             |             |
| 18. Total Mineable Reserves in LOI                         | 225000 m <sup>3</sup>   |             |             |
| 19. Total Proposed Production (in five year)               | 1125000 m <sup>3</sup>  |             |             |
| 20. Proposed Production/year                               | 2,25,000 m <sup>3</sup> per annum or 4,05,000 TPA                     |             |             |

TOR for Adhwal Sand/Morarn Mining Project Yamuna river bank Gata No.-259, 260,305, 306, 325mi, 326mi, 327mi, at river bank of Yamuna Village-Adhwal, Tehsil- Fotehpur, District- Fotehpur, U.P., (Area: 15.0 Ha).

|  |  |                   |
|--|--|-------------------|
| 21. Sanctioned Period of Mine lease  | 5 years (5.09.2019-8.08.2024)                        |                   |
| 22. Production of mine/day   | 3260 TPD   |                   |
| 23. Method of Mining   | Opencast Offici                                      |                   |
| 24. No. of working days  | 250  |                   |
| 25. Working hours/day  | 8  |                   |
| 26. No. Of workers   | 127  |                   |
| 27. No. Of vehicles movement/day   | 163  |                   |
| 28. Type of Land   | Govt Land  |                   |
| 29. Ultimate Depth of Mining   | 2m, (maximum 3 m)                                    |                   |
| 30. Nearest metalled road from site  | NH-232   |                   |
| 31. Water Requirements   | PUURPOSE   | REQUIREMENT (KLD) |
|  | Drinking   | 1.6 KLD           |
|  | Suppression of dust                                  | 3.3 KLD           |
|  | Plantation   | 1 KLD             |
|  | Others (if any)                                      |                   |
|  | Total  | 5.9 KLD           |
| 32. Name of QCI Accredited Consultant with QCI No. and period of validity. | P & M Solution<br>validity=10-12-2022                |                   |
| 33. Any litigation pending against the project or land in any court        | No   |                   |
| 34. Details of 500 m Cluster Map & certificate issued by Mining Officer    | Letter No. C-30/khanij(2019-20) dated 09-08-2019     |                   |
| 35. Details of Lease Area in approved DSR                                  | Page No.43, Table No. 15, S.No. 1                    |                   |
| 36. Proposed CSR cost  | RS-3,50,000/-  |                   |
| 37. Proposed EMP cost  | Capital Rs-10,00,000/- recurring cost- Rs 6,00,000/- |                   |
| 38. Length and breadth of Haul Road  | 550m, 6 m  |                   |
| 39. No. of Trees to be Planted   | 150 plants ( as per SSMG)                            |                   |

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- Copy of all the analysis reports signed by analyst approved by HABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- MOU signed between the project proponent and the consultant should be submitted.
- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
- All documents including approved mine plan, EIA and Public Hearing should be compatible with one

TOR for Adhwal Sand/Moram Mining Project Yamuna river bank Gata No.-299,300,305, 306, 325mi, 326mi, 327mi, at river bank of Yamuna Village-Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. ( Area: 15.0 Ha).

- another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 9) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
  - 10) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
  - 11) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
  - 12) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
  - 13) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
  - 14) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
  - 15) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
  - 16) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
  - 17) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
  - 18) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
  - 19) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
  - 20) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
  - 21) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
  - 22) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
  - 23) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of

**TOR for Adhwal Sand/Moram Mining Project Yamuna river bank Gata No.-299,300,305, 306, 325mi, 326mi, 327mi, at river bank of Yamuna Village-Adhwal, Tehsil- Fatehpur, District- Fatehpur, U.P., (Area: 15.0 Ha).**

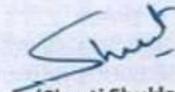
- the mine lease)) shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 24) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
  - 25) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
  - 26) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements; and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
  - 27) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
  - 28) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
  - 29) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
  - 30) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
  - 31) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
  - 32) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
  - 33) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
  - 34) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
  - 35) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.

- 36) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 37) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 38) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 39) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 40) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 41) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 42) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 43) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 44) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 45) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 46) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 47) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 48) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 49) Besides the above, the below mentioned general points are also to be followed:-
  - a) Executive Summary of the EIA/EMP Report
  - b) All documents to be properly referenced with index and continuous page numbering.
  - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
  - d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
  - e) Where the documents provided are in a language other than English, an English translation should be provided.
  - f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
  - g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.

TOR for Adhwal Sand/Moram Mining Project Yamuna river bank Gata No.-299,300,305, 306, 325mi, 326mi, 327mi, at river bank of Yamuna Village-Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P., ( Area: 15.0 Ha).

- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.

  
(Shrutika Shukla )  
Nodal, SEIAA/  
Deputy Director

No...../Parya/SEAC/5443/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Fatehpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

  
(Shrutika Shukla )  
Nodal, SEIAA/  
Deputy Director

4

Annexure-04Minutes of 480<sup>th</sup> SEAC Meeting Dated 29/07/2020

15. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
16. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
17. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
18. Provision for two toilets and hand pumps should be made at mining site.
19. Drinking water for workers would be provided by tankers.
20. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
21. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
22. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
23. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
24. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
25. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
26. Width of the haul road shall be more than 6 meter.
27. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

5. Sand/Morrum Mining of Yamuna River bank at Gata No.-299, 300, 305, 306, 325mi, 326mi, 327mi at Village-Adhawal, Fatehpur, U.P., Area: 15.0 Ha. File No. 5727/5443/Proposal No. SIA/UP/MIN/54632/2020

A presentation was made by the project proponent along with their consultant M/s P & M Solution. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325Mi, 326Mi, 327mi, Village: Adhawal, Tehsil & District: Fatehpur, Uttar Pradesh, (Leased Area 15.0 ha), M/s Anantadrishti Multiventures L.L.P.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 01/Parya/SEAC/5443/2019 dated 08/05/2020.
3. The public hearing was organized on 03/07/2020. Final EIA report submitted by the project proponent on 13/07/2020.
4. Salient features of the project as submitted by the project proponent:

|  |  |
|--|--|
| 1. On-line proposal No.                                    | SIA/UP/MIN/54632/2020  |
| 2. File No. allotted by SEIAA, UP                          | 5727/5443  |
| 3. Name of Proponent                                       | M/s Anantadrishti Multiventures L.L.P.   |
| 4. Full correspondence address of proponent and mobile no. | M/s Anantadrishti Multiventures L.L.P.<br>Shri Narendra Singh Tomar<br>Address- Shop No. - 3 radhey Gobind Complex,<br>Dharmshala, Road Bhilwada |

*Handwritten signatures and initials at the bottom of the page.*

Minutes of 480<sup>th</sup> SEAC Meeting Dated 29/07/2020

| 5. Name of Project  | Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325Mi, 326Mi, 327mi   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
|---|---|-------------|------------------|-------------------|----------|------------|---------------------|-------------|------------|------------|-----------------|---|------------|------------|---|------------|------------|---|------------|------------|----------------|--|--|--|------------|-------------|----|------------|------------|----|------------|------------|---------------|--|--|--|------------|-------------|---|------------|------------|---|------------|------------|---|------------|------------|----|------------|------------|----|------------|------------|
| 6. Project location (Plot/Khasra/Gata No.)                                | Plot no. 299, 300, 305, 306, 325Mi, 326Mi, 327mi  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 7. Name of River  | Yamuna River  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 8. Name of Village  | Adhawal   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 9. Tehsil   | Fatehpur  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 10. District  | District Fatehpur, Uttar Pradesh  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 11. Name of Minor Mineral   | Sand/Morrum Mining  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 12. Sanctioned Lease Area (in Ha.)  | 15.0 ha   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 13. Max. & Min mrl within lease area                                      | 90.0 mRL & 88.35 mRL  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 14. Pillar Coordinates (Verified by DMO)                                  | <table border="1"> <thead> <tr> <th colspan="3">Total Lease Area</th> </tr> <tr> <th>Pillar No.</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°49.898'</td> <td>80°28.764'</td> </tr> <tr> <td>B</td> <td>25°49.968'</td> <td>80°28.956'</td> </tr> <tr> <td>C</td> <td>25°50.134'</td> <td>80°28.913'</td> </tr> <tr> <td>D</td> <td>25°50.067'</td> <td>80°28.645'</td> </tr> <tr> <th colspan="3">Submerged Area</th> </tr> <tr> <th></th> <th>Latitude N</th> <th>Longitude E</th> </tr> <tr> <td>C'</td> <td>25°50.088'</td> <td>80°28.724'</td> </tr> <tr> <td>D'</td> <td>25°50.049'</td> <td>80°28.659'</td> </tr> <tr> <th colspan="3">Workable area</th> </tr> <tr> <th></th> <th>Latitude N</th> <th>Longitude E</th> </tr> <tr> <td>A</td> <td>25°49.898'</td> <td>80°28.764'</td> </tr> <tr> <td>B</td> <td>25°49.968'</td> <td>80°28.956'</td> </tr> <tr> <td>C</td> <td>25°50.134'</td> <td>80°28.913'</td> </tr> <tr> <td>C'</td> <td>25°50.088'</td> <td>80°28.724'</td> </tr> <tr> <td>D'</td> <td>25°50.049'</td> <td>80°28.659'</td> </tr> </tbody> </table> |             | Total Lease Area |                   |          | Pillar No. | Latitude N          | Longitude E | A          | 25°49.898' | 80°28.764'      | B | 25°49.968' | 80°28.956' | C | 25°50.134' | 80°28.913' | D | 25°50.067' | 80°28.645' | Submerged Area |  |  |  | Latitude N | Longitude E | C' | 25°50.088' | 80°28.724' | D' | 25°50.049' | 80°28.659' | Workable area |  |  |  | Latitude N | Longitude E | A | 25°49.898' | 80°28.764' | B | 25°49.968' | 80°28.956' | C | 25°50.134' | 80°28.913' | C' | 25°50.088' | 80°28.724' | D' | 25°50.049' | 80°28.659' |
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| A   | 25°49.898'  | 80°28.764'  |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
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| Submerged Area  |   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
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| Workable area   |   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
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| 15. Total Geological Reserves   | 449582 m <sup>3</sup>   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 16. Total Mineable Reserves in LOI  | 225000 m <sup>3</sup>   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 17. Total Proposed Production (in five year)                              | 11,25,000 m <sup>3</sup>  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 18. Proposed Production/year  | 2,25,000 m <sup>3</sup> / annum 4, 05,000 TPA   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 19. Sanctioned Period of Mine lease                                       | 5 years   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 20. Production of mine/day  | 900 cum/day   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 21. Method of Mining  | Opencast Semi-mechanized.   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 22. No. of working days   | 250   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 23. Working hours/day   | 8-10 hours  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 24. No. Of workers  | 127   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 25. No. Of vehicles movement/day  | 162   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 26. Type of Land  | Govt Land   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 27. Ultimate Depth of Mining  | 3.0 m   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 28. Nearest metalled road from site                                       | NH-232  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 29. Water Requirement   | <table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>1.6 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>3.3 KLD</td> </tr> <tr> <td>Plantation</td> <td>1.0 KLD</td> </tr> <tr> <td>Others (if any)</td> <td></td> </tr> <tr> <td>Total</td> <td>5.9 KLD</td> </tr> </tbody> </table>  |             | PURPOSE          | REQUIREMENT (KLD) | Drinking | 1.6 KLD    | Suppression of dust | 3.3 KLD     | Plantation | 1.0 KLD    | Others (if any) |   | Total      | 5.9 KLD    |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| PURPOSE   | REQUIREMENT (KLD)   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| Drinking  | 1.6 KLD   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| Suppression of dust   | 3.3 KLD   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| Plantation  | 1.0 KLD   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| Others (if any)   |   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| Total   | 5.9 KLD   |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 30. Name of QCI Accredited Consultant with QCI No and period of validity. | P & M Solution<br>Certificate No: NABET/EIA/1922/IA0053<br>Validity-10-12-2022  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 31. Any litigation pending against the project or land in any court.      | No  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 32. Details of 500 m Cluster Map & certificate issued by Mining Officer   | Letter No. 230/30- Khanij (2019-20), dated 25-01-2020.  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |
| 33. Details of Lease Area in approved DSR                                 | Corrected DSR letter is attached  |             |                  |                   |          |            |                     |             |            |            |                 |   |            |            |   |            |            |   |            |            |                |  |  |  |            |             |    |            |            |    |            |            |               |  |  |  |            |             |   |            |            |   |            |            |   |            |            |    |            |            |    |            |            |

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Minutes of 480<sup>th</sup> SEAC Meeting Dated 29/07/2020

|                                     |  |
|-------------------------------------|--|
| 34. Proposed CSR /CER cost          | RS- 3,50,000 /-  |
| 35. Proposed EMP cost               | Capital Rs-12,00,000/- Recurring cost- Rs 6,00,000/-   |
| 36. Length and breadth of Haul Road | 550 m, 6 m   |
| 37. No. of Trees to be Planted      | About 1500 trees will be planted along both sides of roads and civic amenities in consultation with the local authorities. |

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-05**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-1 & 2 to these minutes regarding mining project. The committee also stipulated following specific conditions:

1. Before plantation in a selected area the soil testing should be done and species to be chosen accordingly.
2. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
3. Environment management in according to environmental status and impact of the project.
4. Selection of plants for green belt should be on the basis of pollution removal index.
5. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
6. Pakka motorable haul road to be maintained by the project proponent.
7. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
8. Permission from the competent authority regarding evacuation route should be taken.
9. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
10. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
11. One month monitoring report of the area for air quality, water quality, Noise level. Biological flora & fauna should be examined twice a week and be submitted within 45 days for a record.
12. Provision for cylinder to workers should be made for cooking.
13. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
14. Provide suitable mask to the workers.
15. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
16. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
17. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
18. Provision for two toilets and hand pumps should be made at mining site.
19. Drinking water for workers would be provided by tankers.

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20. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
  21. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
  22. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
  23. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
  24. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
  25. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
  26. Width of the haul road shall be more than 6 meter.
  27. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
6. **Building Stone (Khanda, Gitti & Boulder) Mine at Gata No.-93, Khand No.- 30 at Village-Bari, Tehsil & District- Mahoba, U.P., (Leased Area -1.012 ha.). File No. 5519/4913/Proposal No. SIA/UP/MIN/50744/2019**

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Khanda, Gitti & Boulder) Mine at Gata No.-93, Khand No.- 30, at Village- Bari, Tehsil & District- Mahoba, U.P., (Leased Area -1.012 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 269/Parys/SEAC/4913/2019, dated: 24th September, 2019.
3. The public hearing was organized on 13/12/2019. Final EIA report submitted by the project proponent on 14/02/2020.
4. Salient features of the project as submitted by the project proponent:

|     |   |  |                |                |
|-----|---|--|----------------|----------------|
| 1.  | On-line proposal No.                                    | SIA/UP/MIN/50744/2019  |                |                |
| 2.  | File No. allotted by SEIAA, UP                          | 5519/4913  |                |                |
| 3.  | Name of Proponent                                       | Shri Mohd. Arif Khan S/o Shri Aziz Khan                                      |                |                |
| 4.  | Full correspondence address of proponent and mobile no. | R/o- Adarsh Public School, Bhatipura, Tehsil- Mahoba, District- Mahoba, U.P. |                |                |
|     |   | Mobile No.   |                |                |
|     |   | E-mail ID  |                |                |
| 5.  | Name of Project   | Building Stone (Khanda, Gitti & Boulder) Mining Project                      |                |                |
| 6.  | Project location (Plot/ Khasra /Gata No.)               | Gata No.- 93 (Khand No.- 30)   |                |                |
| 7.  | Name of River   | Not Applicable   |                |                |
| 8.  | Name of Village   | Bari   |                |                |
| 9.  | Tehsil  | Mahoba   |                |                |
| 10. | District  | Mahoba   |                |                |
| 11. | Name of Minor Mineral                                   | Building Stone (Khanda, Gitti & Boulder)                                     |                |                |
| 12. | Sanctioned Lease Area (in Ha.)                          | 1.012 ha.  |                |                |
| 13. | Max. & Min mrl within lease area                        | 167.0 mRL- 158.0 mRL   |                |                |
| 14. | Pillar Coordinates(Verified by DMO)                     | Pillars  | Latitude (N)   | Longitude (E)  |
|     |   | A  | 25° 24' 58.84" | 79° 54' 39.13" |

Annexure-05

Minutes of the 394<sup>th</sup> Meeting of the SEIAA, UP held on 20/08/2020

4. Sand/Morrum Mining at Khand No.-9/1, Village-Kandour, Tehsil-Hamirpur & District-Hamirpur, U.P., (Leased Area 30.769 Ha). File No. 4366/Proposal No. SIA/UP/MIN/27871/2018

The SEIAA noted that SEAC has recommended to grant the environmental clearance for the above project proposal. SEIAA gone through file and documents and found that cluster certificate is around two years old. Hence SEIAA opined that the project proponent should submit latest cluster certificate.

5. Sand/Morrum Mining of Yamuna River bank at Gata No.-299, 300, 305, 306, 325ml, 326ml, 327ml at Village-Adhawal, Fatehpur, U.P., Area: 15.0 Ha. File No. 5727/5443/Proposal No. SIA/UP/MIN/54632/2020

The SEIAA noted that SEAC has recommended to grant the environmental clearance for the above project proposal. SEIAA gone through file and documents and found that cluster certificate is one and half years old and also the lease area is not given in the DSR. Hence SEIAA opined that the project proponent should submit the same.

6. Building Stone (Khanda, Gitti & Boulder) Mine at Gata No.-93, Khand No.- 30 at Village- Bari, Tehsil & District- Mahoba, U.P., (Leased Area -1.012 ha.). File No. 5519/4913/Proposal No. SIA/UP/MIN/50744/2019

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

7. Building Stone (Khanda, Gitti & Boulder) Mine at Gata No.-356, Khand No.- 03, at Village- Dudaiyan, Tehsil & District-Mahoba, U.P. (Leased Area-1.214 ha.). File No. 5520/4914/Proposal No. SIA/UP/MIN/50839/2019

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

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Minutes of the 398<sup>th</sup> Meeting of the SEIAA, UP held on 02/09/2020

water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

3. Sand Mining from Ghaghra River bed at Gata No.-11a, Village-Meerapur Dwaba, Tehsil-Sadar, Ayodhya, U.P., M/s Mahakal Traders Area-2.5 ha File No. 5704/Proposal No. SIA/UP/MIN/157272/2020

SEIAA noted that the above project was taken in its meeting dated 09.07.2020 in which SEIAA opined that the project proponent should submit relevant documents to ascertain its location. The project proponent has submitted his reply vide letter dated 29.07.2020. After reviewing the reply SEIAA agreed with the recommendation of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific conditions no-2 of annexure-3 as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate". And adding following conditions:-

1. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
2. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
3. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

4. Sand/Morrum Mining of Yamuna River bank at Gata No.-299, 300, 305, 306, 325ml, 326ml, 327ml at Village-Adhawal, Fatehpur, U.P., Area: 15.0 Ha. File No. 5727/5443/Proposal No. SIA/UP/MIN/54632/2020

SEIAA noted that the above project was taken in its meeting dated 20.08.2020 in which SEIAA found that cluster certificate is one and half years old and also the lease area is not given in the DSR, hence SEIAA opined that the project proponent should submit the same. The project proponent has submitted his reply vide letter dated 02.09.2020. After reviewing the reply SEIAA agreed with the recommendation of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

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Minutes of the 398<sup>th</sup> Meeting of the SEIAA, UP held on 02/09/2020

2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

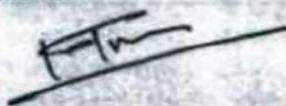
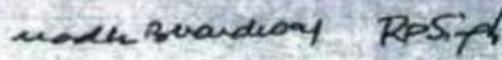
5. Mahavir Nagar Yojna Phase-I, Phase-II Under Prime Minister Awasiya Yojna at Mahavir Nagar (Extension), District- Kanpur, U.P. File No. 4422/Proposal No. SIA/UP/NCP/75971/2018

SEIAA noted that the above project was taken in its meeting dated 08.04.2020 in which project proponent agreed to submit certificate of competent authority for final disposal of waste water and also clarification details regarding STP and its capacity. SEIAA agreed with the request.

The project proponent has submitted his reply vide letter dated 04.07.2020. SEIAA gone through the reply and found that the reply is inadequate and lacked substance and clarity. For treatment of total waste water of 1234 KLD, STP of 12.5 MLD is being proposed which is oversized. It is not clear whether this STP of 12.5 MLD is proposed at site or effluents is taken to CSTP of 12.5 MLD for treatment and in such situation how treated waste water will be reused for flushing/ horticulture for this project. Also final disposal of treated waste water is not given. SEIAA opined that project proponent shall submit/clarify the above along with the relevant supporting documents.

6. Proposed Multistorey Residential Buildings under Pradhan Mantri Awas Yojna Phase- I, Phase- I (Urban) at Gata No.- 167 Village- Mahavir Nagar, District- Kanpur Nagar, U.P. File no- 4421

SEIAA noted that the above project was taken in its meeting dated 08.04.2020 in which project proponent agreed to submit revised water balance during monsoon and non-monsoon season along with the justified reuse/recycle of treated waste water and permission letter from competent Authority to discharge excess water in Pandu River. The project proponent has submitted his reply vide letter dated 04.07.2020 SEIAA gone through the reply and found that the reply is inadequate and lacked clarity. For treatment of total waste water of 1154 KLD, STP of 12.5 MLD is being proposed which is oversized. It is not clear whether this STP of 12.5 MLD is proposed at site or effluents is taken to CSTP for treatment and in such situation how treated waste water will be reused for this project. Also ultimate disposal of treated waste water is not given. SEIAA opined that project proponent shall submit/clarify the above along with the relevant supporting documents.

Annexure-07

Registered

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gouti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplin@yahoo.com

Website : www.seiaup.com

To,

Shri Mayank Tomer,  
M/s Anantadrishi Multiventure L.L.P.,  
Shop no- 3, Radhey Gobind Complex, Dharmshala Road,  
Bhliwada.

Ref. No. 292 /Parya/SEIAA/5727-5443/2019

Date: 04 September, 2020

Sub: Environmental Clearance for Proposed Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325MI, 326MI, 327mi, Village: Adhawal, Tehsil & District: Fatehpur, Uttar Pradesh, (Leased Area 15.0 ha), M/s Anantadrishi Multiventures L.L.P.

Dear Sir,

Please refer to your application/letter dated 25-01-2020, 05-02-2020, 13-07-2020 & 17-07-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 29-07-2020 and SEIAA meeting 02-09-2020.

A presentation was made by the project proponent along with their consultant M/s P & M Solution. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325MI, 326MI, 327mi, Village: Adhawal, Tehsil & District: Fatehpur, Uttar Pradesh, (Leased Area 15.0 ha), M/s Anantadrishi Multiventures L.L.P.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 01/Parya/SEAC/5443/2019 dated 08/05/2020.
3. The public hearing was organized on 03/07/2020. Final EIA report submitted by the project proponent on 13/07/2020.

4. Salient features of the project as submitted by the project proponent:

|  |   |            |             |
|--|---|------------|-------------|
| 1. On-line proposal No.                                    | SIA/UP/MIN/54632/2020   |            |             |
| 2. File No. allotted by SEIAA, UP                          | 5727/5443   |            |             |
| 3. Name of Proponent                                       | M/s Anantadrishi Multiventures L.L.P.   |            |             |
| 4. Full correspondence address of proponent and mobile no. | M/s Anantadrishi Multiventures L.L.P.<br>Shri Narendra Singh Tomar<br>Address- Shop No. - 3 radhey Gobind Complex,<br>Dharmshala, Road Bhliwada |            |             |
| 5. Name of Project   | Adhawal Sand/ Morrum Mining Project at Plot no. 299,<br>300, 305, 306, 325MI, 326MI, 327mi  |            |             |
| 6. Project location (Plot/Khasra/Gata No.)                 | Plot no. 299, 300, 305, 306, 325MI, 326MI, 327mi  |            |             |
| 7. Name of River   | Yamuna River  |            |             |
| 8. Name of Village   | Adhawal   |            |             |
| 9. Tehsil  | Fatehpur  |            |             |
| 10. District   | District Fatehpur, Uttar Pradesh  |            |             |
| 11. Name of Minor Mineral                                  | Sand/Morrum Mining  |            |             |
| 12. Sanctioned Lease Area (in Ha.)                         | 15.0 ha   |            |             |
| 13. Max. & Min mrl within lease area                       | 90.0 mRL & 88.35 mRL  |            |             |
| 14. Pillar Coordinates (Verified by DMO)                   | Total Lease Area  |            |             |
|  | Plot No.  | Latitude N | Longitude E |
|  |   | 25°49.898' | 80°28.764'  |



E.C. for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325MI, 326MI, 327MI, Village: Adhawal, Tehsil & District: Fatehpur, Uttar Pradesh, (Leased Area 15.0 ha), M/s Anantadrishi Multiventures L.L.P.

|   |  |                   |             |
|---|--|-------------------|-------------|
|   | B  | 25°49.968'        | 80°28.956'  |
|   | C  | 25°50.134'        | 80°28.913'  |
|   | D  | 25°50.067'        | 80°28.645'  |
|   | Submerged Area   |                   |             |
|   |  | Latitude N        | Longitude E |
|   | C'   | 25°50.088'        | 80°28.724'  |
|   | D'   | 25°50.049'        | 80°28.659'  |
|   | Workable area  |                   |             |
|   | A  | 25°49.898'        | 80°28.764'  |
|   | B  | 25°49.968'        | 80°28.956'  |
|   | C  | 25°50.134'        | 80°28.913'  |
|   | C'   | 25°50.088'        | 80°28.724'  |
|   | D'   | 25°50.049'        | 80°28.659'  |
| 15. Total Geological Reserves   | 449582 m <sup>3</sup>  |                   |             |
| 16. Total Mineable Reserves in LOI  | 225000 m <sup>3</sup>  |                   |             |
| 17. Total Proposed Production (in five year)                              | 11,25,000 m <sup>3</sup>   |                   |             |
| 18. Proposed Production/year  | 2,25,000 m <sup>3</sup> /annum 4, 05,000 TPA   |                   |             |
| 19. Sanctioned Period of Mine lease                                       | 5 years  |                   |             |
| 20. Production of mine/day  | 900 cum/day  |                   |             |
| 21. Method of Mining  | Opencast Semi-mechanized.  |                   |             |
| 22. No. of working days   | 250  |                   |             |
| 23. Working hours/day   | 8-10 hours   |                   |             |
| 24. No. Of workers  | 127  |                   |             |
| 25. No. Of vehicles movement/day  | 162  |                   |             |
| 26. Type of Land  | Govt Land  |                   |             |
| 27. Ultimate Depth of Mining  | 3.0 m  |                   |             |
| 28. Nearest metalled road from site                                       | NH-232   |                   |             |
| 29. Water Requirement   | PURPOSE  | REQUIREMENT (KLD) |             |
|   | Drinking   | 1.6 KLD           |             |
|   | Suppression of dust  | 3.3 KLD           |             |
|   | Plantation   | 1.0 KLD           |             |
|   | Others (if any)  |                   |             |
|   | Total  | 5.9 KLD           |             |
| 30. Name of QCI Accredited Consultant with QCI No and period of validity. | P & M Solution<br>Certificate No: NABET/EIA/1922/IA0053<br>Validity=10-12-2022   |                   |             |
| 31. Any litigation pending against the project or land in any court.      | No   |                   |             |
| 32. Details of 500 m Cluster Map & certificate issued by Mining Officer   | Letter No. 230/30- Khanij (2019-20), dated 25-01-2020.   |                   |             |
| 33. Details of Lease Area in approved DSR                                 | Corrected DSR letter is attached   |                   |             |
| 34. Proposed CSR /CER cost  | RS- 3,50,000 /-  |                   |             |
| 35. Proposed EMP cost   | Capital Rs-12,00,000/- Recurring cost- Rs 6,00,000/-   |                   |             |
| 36. Length and breadth of Haul Road                                       | 550 m, 6 m   |                   |             |
| 37. No. of Trees to be Planted  | About 1500 trees will be planted along both sides of roads and civic amenities in consultation with the local authorities. |                   |             |

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).



E.C. for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325MI, 326MI, 327MI, Yilwan, Adhawal, Tehsil B District: Fatehpur, Uttar Pradesh, (Leased Area 15.0 ha), M/s Anantadrishi Multiventures L.L.P.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 29-07-2020 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 02-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 2,25,000 m<sup>3</sup> /annum is proposed lease area 15 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Morum will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.



E.C. for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325AM, 326M, 327ml, Village: Adhawal, Tehsil & District: Fatehpur, Uttar Pradesh, (Leased Area 13.0 ha). M/s Anantadishi Multiventures L.L.P.

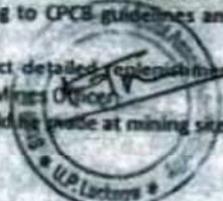
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period, its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at sites)

E.C. for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325MI, 326MI, 327MI, Village: Adhawal, Tehsil & District: Fatehpur, Uttar Pradesh, (Leased Area 13.0 ha), M/s Anantadrishi Multiventures L.L.P.

42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Before plantation in a selected area the soil testing should be done and species to be chosen accordingly.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakka motorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.
19. Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed reclamation study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.



E.C. for Adhawal Sand/ Moram Mining Project at Plot no. 279, 300, 305, 306, 325MI, 326MI, 327MI, Village: Adhawal, Tehsil A District: Fatehpur, Uttar Pradesh, (Leased Area 35.0 ha), M/s Anantadrishi Multiventures L.P.

23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency, in case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 25 ha, then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers

**E.C. for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325MI, 326MI, 327MI, Village: Adhawal, Tahsil B. District: Fatehpur, Uttar Pradesh, (Leased Area 15.9 ha), M/s Anantadriahi Multiventures L.L.P.**

- engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
  47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  50. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  51. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  52. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  53. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  54. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
  55. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  56. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  57. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  58. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  59. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  60. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  61. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  62. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  63. Waste water from potable use be collected and reused for sprinkling.
  64. During the school opening and closing time vehicle movement will be restricted.
  65. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.
- Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

E.C. for Adhawal Sand/ Morrum Mining Project at Plot no. 299, 300, 305, 306, 325ML, 326ML, 327ml, Village: Adhawal, Tehsil B. District: Fatehpur, Uttar Pradesh, (Leased Area 15.0 ha), M/s Anantadrishi Multi ventures L.P.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No. \_\_\_\_\_ /Para/SEIAA/5727-5443/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Allganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Allganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Fatehpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

Minutes of 495<sup>th</sup> SEAC Meeting Dated 30/09/2020

The 495<sup>th</sup> meeting of SEAC was held through video conferencing in view of the Corona Virus Disease (Covid-19) on 30/09/2020. Following members were participate in the online meeting:

|    |                           |          |
|----|---------------------------|----------|
| 1. | Dr. (Prof.) S.N. Singh,   | Chairman |
| 2. | Dr. Sarita Sinha,         | Member   |
| 3. | Dr. Virendra Misra,       | Member   |
| 4. | Dr. Pramod Kumar Mishra,  | Member   |
| 5. | Dr. Ranjeet Kumar Dalela, | Member   |
| 6. | Dr. Ajoy Kumar Mandal,    | Member   |
| 7. | Shri Rajive Kumar,        | Member   |
| 8. | Shri Meraj Uddin,         | Member   |
| 9. | Prof. S.K. Upadhyay,      | Member   |

The Chairman welcomed the members to the 495<sup>th</sup> SEAC meeting which was conducted online.

The SEAC unanimously took following decisions on the agenda points discussed:

1. Sand/ Morrur Mining at Adhawal Composite-02, Gata No.-331, 33 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village-Adhawal, Fatehpur., M/s Pragyasan Business Pvt. Ltd. Lease Area: 45.0 ha File No. 5822/Proposal No. SIA/UP/MIN/56485/2020

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/ Morrur Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P., (Leased Area- 45.0 ha.), M/s Pragyasan Business Pvt. Ltd.
- Salient features of the project as submitted by the project proponent:

|     |   |  |
|-----|---|--|
| 1.  | On-line proposal No.                                    | SIA/UP/MIN/56485/2020  |
| 2.  | File No. allotted by SEIAA, UP                          | 5822   |
| 3.  | Name of Proponent                                       | M/S PRAGYASAN BUSINESS PVT. LTD.,<br>Director- Smt. Yaduvanshi Pragya Singh D/o Shri<br>Yaduvanshi Ashok Kumar Singh &<br>Shri Yaduvanshi Vikas Singh S/o Shri Yaduvanshi Ashok<br>Kumar Singh |
| 4.  | Full correspondence address of proponent and mobile no. | Add.- K-1 Block D Shalimar Grand-10 Jopling Road,<br>Lucknow, U.P.   |
| 5.  | Name of Project   | Sand/ Morrur Mining Project  |
| 6.  | Project location (Plot/ Khasra /Gata No.)               | Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to<br>343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to<br>397, 407   |
| 7.  | Name of River   | Yamuna   |
| 8.  | Name of Village   | Adhawal  |
| 9.  | Tehsil  | Fatehpur   |
| 10. | District  | Fatehpur   |
| 11. | Name of Minor Mineral                                   | Sand/ Morrur   |
| 12. | Sanctioned Lease Area (in Ha.)                          | 45.0 ha.   |

*Ad J m VM*

Minutes of 495<sup>th</sup> SEAC Meeting Dated 30/09/2020

|       |   |   |                        |               |
|-------|---|---|------------------------|---------------|
| 13.   | Max. & Min mrl within lease area                                      | 95.0 mRL- 88.0 mRL  |                        |               |
| 14.   | Pillar Coordinates(Verified by DMO)                                   | Pillars   | Latitude (N)           | Longitude (E) |
|       |   | Total Area (45.0 ha.)   |                        |               |
|       |   | A   | 25° 49.758'N           | 80° 28.648'E  |
|       |   | A'  | 25° 49.593'N           | 80° 28.457'E  |
|       |   | B   | 25° 49.338'N           | 80° 28.334'E  |
|       |   | C   | 25° 49.403'N           | 80° 28.015'E  |
|       |   | C'  | 25° 49.717'N           | 80° 28.275'E  |
|       | D   | 25° 49.903'N  | 80° 28.522'E           |               |
| 15.   | Total Geological Reserves   | 720000 m <sup>3</sup>   |                        |               |
| 16.   | Total Mineable Reserves   | 427583 m <sup>3</sup>   |                        |               |
| 17.   | Total Proposed Production (in five year)                              | 2000000 m <sup>3</sup>  |                        |               |
| 18.   | Proposed Production / year  | Year  | Production             |               |
|       |   | 1 <sup>st</sup>   | 400000 m <sup>3</sup>  |               |
|       |   | 2 <sup>nd</sup>   | 400000 m <sup>3</sup>  |               |
|       |   | 3 <sup>rd</sup>   | 400000 m <sup>3</sup>  |               |
|       |   | 4 <sup>th</sup>   | 400000 m <sup>3</sup>  |               |
|       |   | 5 <sup>th</sup>   | 400000 m <sup>3</sup>  |               |
|       |   | Total   | 2000000 m <sup>3</sup> |               |
| 19.   | Sanctioned Period of Mine lease                                       | 5 Year  |                        |               |
| 20.   | Production of mine/day  | 1777.78 m <sup>3</sup> (average)  |                        |               |
| 21.   | Method of Mining  | Opencast Semi-Mechanized  |                        |               |
| 22.   | No.of working days  | 225 days  |                        |               |
| 23.   | Working hours/day   | 8 Hours/Day   |                        |               |
| 24.   | No.Of workers   | 48 (average)  |                        |               |
| 25.   | No.Of vehicle movement /day   | 148 (average)   |                        |               |
| 26.   | Type of Land  | River Bed Govt. Land  |                        |               |
| 27.   | Ultimate Depth of Mining  | 1.0 meter (average)   |                        |               |
| 28.   | Nearest metalled road from site                                       | 0.60 km   |                        |               |
| 29.   | Water Requirement   | PURPOSE   | REQUIREMENT (KLD)      |               |
|       |   | Drinking & Others   | 0.50                   |               |
|       |   | Suppression of dust   | 3.60                   |               |
|       |   | Plantation  | 0.40                   |               |
|       |   | Others( if any)   | -----                  |               |
| Total | 4.50  |   |                        |               |
| 30.   | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021 |                        |               |
| 31.   | Any litigation pending against the project or land in any court       | No  |                        |               |
| 32.   | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Fatehpur vide Letter No. 1023/30-Khanij (2020-21), Dated 03.09.2020  |                        |               |
| 33.   | Details of Lease Area in approved DSR                                 | Page No.- 08, S.No.- 20   |                        |               |
| 34.   | Proposed CER cost   | 2.25 Lakh   |                        |               |
| 35.   | Proposed EMP cost   | 13.35 Lakh  |                        |               |
| 36.   | Length and breadth of Haul Road.                                      | Length- 0.60 km, Width- more than 6.0 m   |                        |               |
| 37.   | No. of Trees to be Planted  | 400   |                        |               |

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-01**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following additional TOR points:

**Additional TOR:**

1. Revised EMP as per MoEF&CC, Govt. of India OM no- F.No.22-65/2017-IA.III dated 30-09-2020 should be submitted at the time of EIA.
  2. Revised form-2 in terms of baseline monitoring period.
  3. Revised cluster certificate should be submitted.
2. **Sand Mining at Gata No.-46, 47, 50, 54, 61, 62, 69, 55, 60, 63, 68, 70, 75, 74, 71, 67, 64, 59 & 56, Village- Devranar, Tehsil- Fatehpur, District- Fatehpur, U.P., Shri Santosh Kumar Yadav, M/s Pragyasan Contractor Pvt. Ltd. Lease Area: 15.0 ha File No. 5823/Proposal No. SIA/UP/MIN/56373/2020**

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Ordinary Sand Mining at Gata No.- 46, 47, 50, 54, 61, 62, 69, 55, 60, 63, 68, 70, 75, 74, 71, 67, 64, 59, & 56, Village- Devranar, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leased Area-15.0 ha.), M/s Pragyasan Contractor Pvt. Ltd.
2. Salient features of the project as submitted by the project proponent:

| 1.                          | On-line proposal No.                                    | SIA/UP/MIN/56373/2020   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
|-----------------------------|---|---|---------|--------------|---------------|-----------------------|--|--|---|-------------|-------------|---|-------------|-------------|---|-------------|-------------|---|-------------|-------------|-----------------------------|--|--|----|-------------|-------------|---|-------------|-------------|---|-------------|-------------|
| 2.                          | File No. allotted by SEIAA, UP                          | 5823  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 3.                          | Name of Proponent                                       | M/S PRAGYASAN CONTRACTOR PVT. LTD.,<br>Director- Shri Santosh Kumar Yadav S/o Shri Deena Nath Yadav &<br>Smt. Yaduvanshi Pragya Singh W/o Shri Santosh Kumar Yadav  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 4.                          | Full correspondence address of proponent and mobile no. | Add- 94 Eldeco Green, Gomti Nagar, Lucknow, U.P. 226010   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 5.                          | Name of Project   | Ordinary Sand Mining Project  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 6.                          | Project location (Plot/ Khasra /Gata No.)               | Gata No.- 46, 47, 50, 54, 61, 62, 69, 55, 60, 63, 68, 70, 75, 74, 71, 67, 64, 59, & 56  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 7.                          | Name of River   | Ganga   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 8.                          | Name of Village   | Devranar  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 9.                          | Tehsil  | Fatehpur  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 10.                         | District  | Fatehpur  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 11.                         | Name of Minor Mineral                                   | Ordinary Sand   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 12.                         | Sanctioned Lease Area (in Ha.)                          | 15.0 ha.  |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 13.                         | Max & Min mrl within lease area                         | 94.0 m amsl - 91.0 m amsl   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| 14.                         | Pillar Coordinates(Verified by DMO)                     | <table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td colspan="3" style="text-align: center;">Total Area (15.0 ha.)</td> </tr> <tr> <td>A</td> <td>26°02.845'N</td> <td>81°01.899'E</td> </tr> <tr> <td>B</td> <td>26°02.464'N</td> <td>81°01.993'E</td> </tr> <tr> <td>C</td> <td>26°02.515'N</td> <td>81°02.100'E</td> </tr> <tr> <td>D</td> <td>26°02.863'N</td> <td>81°01.996'E</td> </tr> <tr> <td colspan="3" style="text-align: center;">Submerged Area (4.3893 ha.)</td> </tr> <tr> <td>A'</td> <td>26°02.550'N</td> <td>81°01.971'E</td> </tr> <tr> <td>B</td> <td>26°02.464'N</td> <td>81°01.993'E</td> </tr> <tr> <td>C</td> <td>26°02.515'N</td> <td>81°02.100'E</td> </tr> </tbody> </table> | Pillars | Latitude (N) | Longitude (E) | Total Area (15.0 ha.) |  |  | A | 26°02.845'N | 81°01.899'E | B | 26°02.464'N | 81°01.993'E | C | 26°02.515'N | 81°02.100'E | D | 26°02.863'N | 81°01.996'E | Submerged Area (4.3893 ha.) |  |  | A' | 26°02.550'N | 81°01.971'E | B | 26°02.464'N | 81°01.993'E | C | 26°02.515'N | 81°02.100'E |
| Pillars                     | Latitude (N)  | Longitude (E)   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| Total Area (15.0 ha.)       |   |   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| A                           | 26°02.845'N   | 81°01.899'E   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| B                           | 26°02.464'N   | 81°01.993'E   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| C                           | 26°02.515'N   | 81°02.100'E   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| D                           | 26°02.863'N   | 81°01.996'E   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| Submerged Area (4.3893 ha.) |   |   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| A'                          | 26°02.550'N   | 81°01.971'E   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| B                           | 26°02.464'N   | 81°01.993'E   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |
| C                           | 26°02.515'N   | 81°02.100'E   |         |              |               |                       |  |  |   |             |             |   |             |             |   |             |             |   |             |             |                             |  |  |    |             |             |   |             |             |   |             |             |

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Minutes of the 415<sup>th</sup> Meeting of the SEIAA, UP held on 13/10/2020

2. (13) River Bed Sand/Morrum Mining on the riverbed of River Ken at Gata No.- 5, 9, (Area- 25.0 Ha), located at Village- Biharka, Tehsil- Naraini, District- Banda, U.P., File No. 4598/4291/Proposal No. SIA/UP/MIN/172517/2020

SEIAA noted that SEAC has recommended to issue Environment Clearance to the above project. SEIAA gone through file and documents and found that amended DSR with 15.165 Ha. Area for the above project is not available in the Secretariat. Hence SEIAA opined that the project proponent shall submit the same.

3. (15) Discussion on Hon'ble NGT order dated 18/09/2020 in the Original Application No. 208/2019 Sandeep Kumar Singh Vs. State of U.P. & Ors.

SEIAA noted that the above matter has already been taken on 28.09.2020, hence no further action is required.

4. (16) Discussion on Hon'ble NGT order dated 17/08/2020 in the matter of O.A. No. 90/2020 Pramod Vs. State of Uttar Pradesh & Ors.

SEIAA noted that the above matter has already been taken on 28.09.2020, hence no further action is required.

① (2) Minutes of 495<sup>th</sup> SEAC Meeting Dated 30/09/2020

1. Sand/ Morrur Mining at Adhawal Composite-02, Gata No.-331, 33 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village-Adhawal, Fatehpur., M/s Pragyasun Business Pvt. Ltd. Lease Area: 45.0 ha File No. 5822/Proposal No. SIA/UP/MIN/56485/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToRs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

T-T  
15-X-2020

Madhu Bhandari

RPS. ph

To,  
M/s Pragyasan Business Pvt. Ltd.,  
Director,  
K-1, Block-D, Shallimar Grand-10,  
Jopling Road, Lucknow, U.P.

Ref. No. 492 /Parys/SEAC/5822/2020

Date: 03/11 October, 2020

Sub: Terms of Reference for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P., (Leased Area- 45.0 ha.), M/s Pragyasan Business Pvt. Ltd.

Dear Sir,

Please refer to your application/letter dated 11-09-2020 & 01-10-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 30-09-2020 and SEIAA in its meeting dated 13/10/2019.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P., (Leased Area- 45.0 ha.), M/s Pragyasan Business Pvt. Ltd.
2. Salient features of the project as submitted by the project proponent:

|     |   |   |                       |               |
|-----|---|---|-----------------------|---------------|
| 1.  | On-line proposal No.                                    | SIA/UP/MIN/56485/2020   |                       |               |
| 2.  | File No. allotted by SEIAA, UP                          | 5822  |                       |               |
| 3.  | Name of Proponent                                       | M/S PRAGYASAN BUSINESS PVT. LTD.,<br>Director- Smt. Yaduvanshi Pragya Singh D/o Shri<br>Yaduvanshi Ashok Kumar Singh & Shri Yaduvanshi<br>Vikas Singh S/o Shri Yaduvanshi Ashok Kumar Singh |                       |               |
| 4.  | Full correspondence address of proponent and mobile no. | Add.- K-1 Block D Shallimar Grand-10 Jopling Road,<br>Lucknow, U.P.   |                       |               |
| 5.  | Name of Project   | Sand/ Morrum Mining Project   |                       |               |
| 6.  | Project location (Plot/ Khasra /Gata No.)               | Adhawal Composite-2 Gata No.- 331, 333 to 335, 339<br>to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392,<br>395 to 397, 407  |                       |               |
| 7.  | Name of River   | Yamuna  |                       |               |
| 8.  | Name of Village   | Adhawal   |                       |               |
| 9.  | Tehsil  | Fatehpur  |                       |               |
| 10. | District  | Fatehpur  |                       |               |
| 11. | Name of Minor Mineral                                   | Sand/ Morrum  |                       |               |
| 12. | Sanctioned Lease Area (in Ha.)                          | 45.0 ha.  |                       |               |
| 13. | Max. & Min mrl within lease area                        | 95.0 mRL- 88.0 mRL  |                       |               |
| 14. | Pillar Coordinates(Verified by DMO)                     | Pillars   | Latitude (N)          | Longitude (E) |
|     |   | Total Area (45.0 ha.)   |                       |               |
|     |   | A   | 25° 49.758'N          | 80° 28.648'E  |
|     |   | A'  | 25° 49.593'N          | 80° 28.457'E  |
|     |   | B   | 25° 49.338'N          | 80° 28.334'E  |
|     |   | C   | 25° 49.403'N          | 80° 28.015'E  |
|     |   | C'  | 25° 49.717'N          | 80° 28.275'E  |
|     |   | D   | 25° 49.903'N          | 80° 28.522'E  |
| 15. | Total Geological Reserves                               | 720000 m <sup>3</sup>   |                       |               |
| 16. | Total Mineable Reserves                                 | 427583 m <sup>3</sup>   |                       |               |
| 17. | Total Proposed Production (in five year)                | 2000000 m <sup>3</sup>  |                       |               |
| 18. | Proposed Production / year                              | Year  | Production            |               |
|     |   | 1 <sup>st</sup>   | 400000 m <sup>3</sup> |               |
|     |   | 2 <sup>nd</sup>   | 400000 m <sup>3</sup> |               |
|     |   | 3 <sup>rd</sup>   | 400000 m <sup>3</sup> |               |

TOR for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 402, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P., (Leased Area- 45.8 ha.),  
M/s Pragasan Business Pvt. Ltd.

|     |   |   |                        |
|-----|---|---|------------------------|
|     |   | 4 <sup>th</sup>   | 400000 m <sup>3</sup>  |
|     |   | 5 <sup>th</sup>   | 400000 m <sup>3</sup>  |
|     |   | Total   | 2000000 m <sup>3</sup> |
| 19. | Sanctioned Period of Mine lease                                       | 5 Year  |                        |
| 20. | Production of mine/day  | 1777.78 m <sup>3</sup> (average)  |                        |
| 21. | Method of Mining  | Opencast Semi-Mechanized  |                        |
| 22. | No. of working days   | 225 days  |                        |
| 23. | Working hours/day   | 8 Hours/Day   |                        |
| 24. | No. Of workers  | 48 (average)  |                        |
| 25. | No. Of vehicle movement /day  | 148 (average)   |                        |
| 26. | Type of Land  | River Bed Govt. Land  |                        |
| 27. | Ultimate Depth of Mining  | 1.0 meter (average)   |                        |
| 28. | Nearest metalled road from site                                       | 0.60 km   |                        |
| 29. | Water Requirement   | PURPOSE   | REQUIREMENT (KLD)      |
|     |   | Drinking & Others   | 0.50                   |
|     |   | Suppression of dust   | 3.60                   |
|     |   | Plantation  | 0.40                   |
|     |   | Others( if any)   | —                      |
|     |   | Total   | 4.50                   |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120, Validity- May 01, 2021 |                        |
| 31. | Any litigation pending against the project or land in any court       | No  |                        |
| 32. | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Fatehpur vide Letter No. 1023/30-Khanij (2020-21), Dated 03.09.2020  |                        |
| 33. | Details of Lease Area in approved DSR                                 | Page No.- 08, S.No.- 20   |                        |
| 34. | Proposed CER cost   | 2.25 Lakh   |                        |
| 35. | Proposed EMP cost   | 13.35 Lakh  |                        |
| 36. | Length and breadth of Haul Road.                                      | Length- 0.60 km, Width- more than 6.0 m   |                        |
| 37. | No. of Trees to be Planted  | 400   |                        |

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- MOU signed between the project proponent and the consultant should be submitted.
- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

**TOB for Sand/ Mornum Mining at Adhawal Composite-2 Gata No- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehour, District- Fatehour, U.P., (Leased Area- 45.0 ha.),  
M/s Prayasan Business Pvt. Ltd.**

8. Revised EMP as per MoEF&CC, Govt. of India OM no- F.No.22-65/2017-IA,III dated 30-09-2020 should be submitted at the time of EIA.
9. Revised form-2 in terms of baseline monitoring period.
10. Revised cluster certificate should be submitted.
11. Baseline data of post monsoon period October to December, 2020 should be carried out and submitted.
12. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
13. A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
14. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
15. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
16. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
17. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
18. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
19. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
20. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
21. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
22. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
23. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
24. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
25. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.

**TOR for Sand/ Morrum Mining at Adhawal Composite-2 Gata No- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 389 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P., (Leased Area- 45.8 ha),  
M/s Pragasan Business Pvt. Ltd.**

26. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
27. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
28. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
29. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
30. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
31. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t. CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
32. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
33. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
34. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
35. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
36. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
37. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.

**TOR for Sand/ Morrum Mining at Adhawal Composite-Z Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 375, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatahour, District- Fatahour, U.P., (Leased Area- 45.0 ha.), M/s Progressive Business Pvt. Ltd.**

38. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
39. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
40. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
41. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
42. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
43. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
44. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
45. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
46. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
47. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
48. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
49. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
50. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
51. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
52. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
53. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
54. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
55. Besides the above, the below mentioned general points are also to be followed:-
  - a) Executive Summary of the EIA/EMP Report
  - b) All documents to be properly referenced with index and continuous page numbering.

**TOR for Sand/ Morrum Mining at Adhawal Composite-2 Gata No- 331, 332 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tahsil- Fatehpur, District- Fatehpur, U.P. (Leased Area- 45.0 ha.),**

**M/s Progressive Business Pvt. Ltd.**

- c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(i) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(i) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

Any appeal against this TOR shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.

(Shruti Shukla)

Deputy Director

Directorate of Environment, U.P.

No. .... /Parya/SEAC/5822/2020

Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Fatehpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Shruti Shukla)

Deputy Director

Directorate of Environment, U.P.

Annexure-11Minutes of 518<sup>th</sup> SEAC Meeting Dated 05/01/2021

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-01

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-1 to the minutes.

2. Sand/Morrum from Yamuna River bed at Gata No.-38, 40, 41, and 42. Khand No.- 07, Village- Dadaukhadar, Tehsil-Baberu, Banda., Shri Alok Kumar Shukla, M/s Falgun Giri Mines Area- 12.0 ha. File No. 4789/Proposal No. SIA/UP/MIN/35378/2019

RESOLUTION AGAINST AGENDA NO-02

The project proponent/consultant did not appear. The committee discussed and deliberated that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online request on prescribed online portal.

3. Sand/Morrum Mining at Adhawal Composite-02, Gata No.-331, 33 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil & District-Fatehpur, Smt.Yaduvanshi Pragya Singh M/s Pragyasen Business Pvt. Ltd., Area: 45.0 ha. File No. 6066/ 5822/Proposal No. SIA/UP/MIN/59397/2020

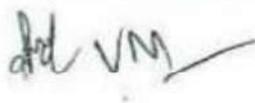
A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrums Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.M/s Pragyasen business Pvt. Ltd., (Leased Area-45.0 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 492/Parya/SEAC/5822/2020 dated 03/11/2020.
3. The public hearing was organized on 21/12/2020. Final EIA report submitted by the project proponent on 25/12/2020.
4. Salient features of the project as submitted by the project proponent:

|    |                                |  |
|----|--------------------------------|--|
| 1. | On-line proposal No.           | SIA/UP/MIN/59397/2020  |
| 2. | File No. allotted by SEIAA, UP | 6066/5822  |
| 3. | Name of Proponent              | M/S PRAGYASAN BUSINESS PVT. LTD.,<br>Director- Smt. Yaduvanshi Pragya Singh D/o Shri<br>Yaduvanshi Ashok Kumar Singh &<br>Shri Yaduvanshi Vikas Singh S/o Shri Yaduvanshi<br>Ashok Kumar Singh |

**Minutes of 518<sup>th</sup> SEAC Meeting Dated 05/01/2021**

|     |   |   |                        |               |
|-----|---|---|------------------------|---------------|
| 4.  | Full correspondence address of proponent and mobile no.               | Add.- K-1 Block D Shalimar Grand-10 Jopling Road, Lucknow, U.P.   |                        |               |
| 5.  | Name of Project   | Sand/ Morrum Mining Project   |                        |               |
| 6.  | Project location (Plot/ Khasra /Gata No.)                             | Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407    |                        |               |
| 7.  | Name of River   | Yamuna  |                        |               |
| 8.  | Name of Village   | Adhawal   |                        |               |
| 9.  | Tehsil  | Fatehpur  |                        |               |
| 10. | District  | Fatehpur  |                        |               |
| 11. | Name of Minor Mineral   | Sand/ Morrum  |                        |               |
| 12. | Sanctioned Lease Area (in Ha.)  | 45.0 ha.  |                        |               |
| 13. | Max. & Min mrl within lease area                                      | 95.0 mRL- 88.0 mRL  |                        |               |
| 14. | Pillar Coordinates(Verified by DMO)                                   | Pillars   | Latitude (N)           | Longitude (E) |
|     |   | Total Area (45.0 ha)  |                        |               |
|     |   | A   | 25° 49.758'N           | 80° 28.648'E  |
|     |   | A'  | 25° 49.593'N           | 80° 28.457'E  |
|     |   | B   | 25° 49.338'N           | 80° 28.334'E  |
|     |   | C   | 25° 49.403'N           | 80° 28.015'E  |
|     |   | C'  | 25° 49.717'N           | 80° 28.275'E  |
|     |   | D   | 25° 49.903'N           | 80° 28.522'E  |
| 15. | Total Geological Reserves   | 720000 m <sup>3</sup>   |                        |               |
| 16. | Total Mineable Reserves   | 427583 m <sup>3</sup>   |                        |               |
| 17. | Total Proposed Production (in five year)                              | 2000000 m <sup>3</sup>  |                        |               |
| 18. | Proposed Production / year  | Year  | Production             |               |
|     |   | 1 <sup>st</sup>   | 400000 m <sup>3</sup>  |               |
|     |   | 2 <sup>nd</sup>   | 400000 m <sup>3</sup>  |               |
|     |   | 3 <sup>rd</sup>   | 400000 m <sup>3</sup>  |               |
|     |   | 4 <sup>th</sup>   | 400000 m <sup>3</sup>  |               |
|     |   | 5 <sup>th</sup>   | 400000 m <sup>3</sup>  |               |
|     |   | Total   | 2000000 m <sup>3</sup> |               |
| 19. | Sanctioned Period of Mine lease                                       | 5 Year  |                        |               |
| 20. | Production of mine/day  | 1777.78 m <sup>3</sup> (average)  |                        |               |
| 21. | Method of Mining  | Opencast Semi-Mechanized  |                        |               |
| 22. | No. of working days   | 225 days  |                        |               |
| 23. | Working hours/day   | 8 Hours/Day   |                        |               |
| 24. | No. Of workers  | 48 (average)  |                        |               |
| 25. | No. Of vehicle movement /day  | 148 (average)   |                        |               |
| 26. | Type of Land  | River Bed Govt. Land  |                        |               |
| 27. | Ultimate Depth of Mining  | 1.0 meter (average)   |                        |               |
| 28. | Nearest metalled road from site                                       | 0.60 km   |                        |               |
| 29. | Water Requirement   | PURPOSE   | REQUIREMENT (KLD)      |               |
|     |   | Drinking & Others   | 0.50                   |               |
|     |   | Suppression of dust   | 3.60                   |               |
|     |   | Plantation  | 0.40                   |               |
|     |   | Others( if any)   | -----                  |               |
|     |   | Total   | 4.50                   |               |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021 |                        |               |
| 31. | Any litigation pending against the project or land in any court       | No  |                        |               |
| 32. | Details of 500 m Cluster Map & certificate                            | DMO, Fatehpur vide Letter No. 1151/30-Khanij (2020-   |                        |               |





Minutes of 518<sup>th</sup> SEAC Meeting Dated 05/01/2021

|     |                                       |   |
|-----|---------------------------------------|---|
|     | Verified by Mining Officer            | 21), Dated 30.09.2020                   |
| 33. | Details of Lease Area in approved DSR | Page No.- 08, S.No.- 20                 |
| 34. | Proposed CER cost                     | 2.25 Lakh                               |
| 35. | Proposed EMP cost                     | 15.20 Lakh                              |
| 36. | Length and breadth of Haul Road.      | Length- 0.60 km, Width- more than 6.0 m |
| 37. | No. of Trees to be Planted            | 400                                     |

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-03

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-2 & 3 to these minutes regarding mining project.

1. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
2. Environment management in according to environmental status and impact of the project.
3. Selection of plants for green belt should be on the basis of pollution removal index.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. Pakkamotorable haul road to be maintained by the project proponent.
6. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
7. Permission from the competent authority regarding evacuation route should be taken.
8. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
9. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
10. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
11. Provision for cylinder to workers should be made for cooking.
12. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
13. Provide suitable mask to the workers.
14. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
15. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
16. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
17. Provision for two toilets and hand pumps should be made at mining site.
18. Drinking water for workers would be provided by tankers.

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Minutes of 518<sup>th</sup> SEAC Meeting Dated 05/01/2021

19. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
  20. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
  21. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
  22. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
  23. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
  24. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
  25. Width of the haul road shall be more than 6 meter.
  26. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
4. Sand /Morrum Mining Project at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, Tehsil & District- Fatehpur, U.P., Shri Alok Mishra. Area -30.0 ha. File No. 6068/ 5796/Proposal No. SIA/UP/MIN/59404/2020

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Applied Area :30.0 ha)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 511/Parya/SEAC/5796/2019 dated 04/11/2020.
3. The public hearing was organized on 21/12/2020. Final EIA report submitted by the project proponent on 25/12/2020.
4. Salient features of the project as submitted by the project proponent:

|    |   |  |
|----|---|--|
| 1. | On-line proposal No. for Final EIA                      | SIA/UP/MIN/59404/2020  |
| 2. | File No. allotted by SEIAA, UP                          | 6068 & 5796  |
| 3. | Name of Proponent                                       | Shri Alok Mishra S/o Late Shri Prakash Mishra  |
| 4. | Full correspondence address of proponent and mobile no. | R/o- S.-17/78, E-5, Krishna Nagar Colony, Pahadiya, Thana- Sarnath, Tehsil- Sadar, Distt. Varanasi, U.P. |
| 5. | Name of Project   | Sand/ Morrum Mining Project  |
| 6. | Project location (Plot/ Khasra /Gata No.)               | Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488                                |
| 7. | Name of River   | Yamuna   |

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Minutes of the 432<sup>nd</sup> Meeting of the SEIAA, UP held on 31.12.2020

6. Revision and Modification of Group Housing "Migsun Ultimo" at Plot No.- GH-03, Sector- 03, Greater Noida, U.P., M/s Mahaluxmi Infrhome Pvt. Ltd. File No. 5205/Proposal No. SIA/UP/MIS/116176/2019

SEIAA noted that the above project was taken in its meeting dated 01.10.2020 in which SEIAA has opined that the STP proposed is of inadequate capacity. The reply submitted vide letter dated 03.11.2020 is inadequate. The project proponent has not proposed the STP of adequate capacity. SEIAA opined that project proponent shall submit clear proposal for the installation of STP as per CPCB guidelines.

7. Kadarganj Kham Sand Mine on Ganga River at Khand No.-1433, Village- Kadarganj Kham, Tehsil- Patiyali, District-Kasganj, U.P., M/s Green India Consulting Pvt. Ltd., (Lease Area-12.00 Ha), File No. 4098/Proposal No. (SIA/UP/ MIN /73002/2018)

SEIAA gone through the letter dated 22.10.2020 of Shri Arvind Singh Rathor regarding inspection of site. SEIAA opined that the a letter shall be send to Director, DGM, and DM, Kaushambi for necessary action SEIAA also opined to refer the letter to SEAC for report/comments/recommendations.

8. Sand/Mining at Ghaghra river bed at Gata No.-593 situated in Village-Khaira, Belthara, Baliya, M/s Hindustan Construction Company, Lease Area: 11.90 Hac. File no-3969 Proposal no- SIA/UP/MIN/71729/2017

SEIAA gone through the letter dated 24.10.2020 of Shri Ravi Krishna regarding transfer of the above EC issued vide letter no. 417/Parya/SEIAA/3969/2020 dated 15.10.2020. SEIAA reviewed the case and opined to add the following condition in transfer letter dated 15.10.2020:-

"Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void."

9. Sand/ Morrum Mining at Adhawal Composite-02, Gata No.-331, 33 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village-Adhawal, Fatehpur., M/s Pragyasana Business Pvt. Ltd. Lease Area: 45.0 ha File No. 5822/Proposal No. SIA/UP/MIN/56485/2020

SEIAA gone through the letter of the project proponent letter dated 13.10.2020 requesting to use baseline data of March to May, 2020. SEIAA opined that the project proponent shall submit received copy of letter for information regarding collection of baseline data submitted to District Magistrate and UPPCB along with the purpose for which the data was taken.

10. Sand Stone at Arajil No.-01, Village-Ahraura, Tehsil-Chunar, District-Mirzapur, U.P., Leased Area -1.01 ha, File No. 5772/Proposal No. SIA/UP/MIN/55784/2020

SEIAA noted that SEAC has recommended to issue ToR. SEIAA also noted that there are multiple leases in village Ahirupur of Gata no. 1 in DSR. Further, the project proponent has requested to consider the baseline data for the period of March to May, 2019. SEIAA agreed with the recommendation of the SEAC dated 08.09.2020 to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

*FT*



*RPS, ph*

Annexure - 13

Minutes of the 441<sup>st</sup> Meeting of the SEIAA, UP held on 13.01.2021

2. Sand/Morrum from Yamuna River bed at Gata No.-38, 40, 41, and 42, Khand No.- 07, Village- Dadaukhadar, Tehsil-Baberu, Banda., Shri Alok Kumar Shukla, M/s Falgun Giri Mines Area- 12.0 ha. File No. 4789/Proposal No. SIA/UP/MIN/35378/2019

SEIAA agreed with the recommendations of the SEAC to defer the matter since project proponent/consultant did not appear. The project file should be closed and be opened only after request from the project proponent; hence it will be taken after submission of online request on prescribed portal.

3. Sand/Morrum Mining at Adhawal Composite-02, Gata No.-331, 33 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil & District-Fatehpur, Smt.Yaduvanshi Pragya Singh M/s Pragyasani Business Pvt. Ltd., Area: 45.0 ha. File No. 6066/ 5822/Proposal No. SIA/UP/MIN/59397/2020

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and technical committee inspection report dated 27.12.2019 constituted by the DM. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
  1. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
  2. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
  3. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
4. Sand /Morrum Mining Project at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, Tehsil & District- Fatehpur, U.P., Shri Alok Mishra, Area -30.0 ha. File No. 6068/ 5796/Proposal No. SIA/UP/MIN/59404/2020

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and technical committee inspection report dated 27.12.2019 constituted by the DM. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.

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Page 8 of 13

**State Level Environment Impact Assessment Authority, Uttar Pradesh****Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Yaduvanshi Pragya Singh,  
K-1, Block-D,  
Shalimar Grand-10, Jopling Road,  
Lucknow.

Ref. No. 646...../Parya/SEIAA/6066-5822/2020Date: 15 January, 2021

Sub: Environmental Clearance for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.M/s Pragyasan business Pvt. Ltd., (Leased Area- 45.0 ha.)

Dear Sir,

Please refer to your application/letter dated 11-09-2020, 01-10-2020, 25-12-2020, 01-01-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 05-01-2021 and SEIAA meeting 13-01-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.M/s Pragyasan business Pvt. Ltd., (Leased Area- 45.0 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 492/Parya/SEAC/5822/2020 dated 03/11/2020.
3. The public hearing was organized on 21/12/2020. Final EIA report submitted by the project proponent on 25/12/2020.
4. Salient features of the project as submitted by the project proponent:

| 1.      | On-line proposal No.                                       | SIA/UP/MIN/59397/2020  |         |              |               |  |                       |  |
|---------|--|--|---------|--------------|---------------|--|-----------------------|--|
| 2.      | File No. allotted by SEIAA, UP                             | 6066/5822  |         |              |               |  |                       |  |
| 3.      | Name of Proponent  | M/S PRAGYASAN BUSINESS PVT. LTD.,<br>Director- Smt. Yaduvanshi Pragya Singh D/o Shri<br>Yaduvanshi Ashok Kumar Singh &<br>Shri Yaduvanshi Vikas Singh S/o Shri Yaduvanshi<br>Ashok Kumar Singh         |         |              |               |  |                       |  |
| 4.      | Full correspondence address of proponent<br>and mobile no. | Add.- K-1 Block D Shalimar Grand-10 Jopling Road,<br>Lucknow, U.P.   |         |              |               |  |                       |  |
| 5.      | Name of Project  | Sand/ Morrum Mining Project  |         |              |               |  |                       |  |
| 6.      | Project location (Plot/ Khasra /Gata No.)                  | Adhawal Composite-2 Gata No.- 331, 333 to 335,<br>339 to 343, 346 to 351, 362 to 366, 376, 380 to 390,<br>392, 395 to 397, 407   |         |              |               |  |                       |  |
| 7.      | Name of River  | Yamuna   |         |              |               |  |                       |  |
| 8.      | Name of Village  | Adhawal  |         |              |               |  |                       |  |
| 9.      | Tehsil   | Fatehpur   |         |              |               |  |                       |  |
| 10.     | District   | Fatehpur   |         |              |               |  |                       |  |
| 11.     | Name of Minor Mineral                                      | Sand/ Morrum   |         |              |               |  |                       |  |
| 12.     | Sanctioned Lease Area (in Ha.)                             | 45.0 ha.   |         |              |               |  |                       |  |
| 13.     | Max. & Min mrl within lease area                           | 95.0 mRL- 88.0 mRL   |         |              |               |  |                       |  |
| 14.     | Pillar Coordinates(Verified by DMO)                        | <table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td></td> <td colspan="2">Total Area (45.0 ha.)</td> </tr> </tbody> </table> | Pillars | Latitude (N) | Longitude (E) |  | Total Area (45.0 ha.) |  |
| Pillars | Latitude (N)   | Longitude (E)  |         |              |               |  |                       |  |
|         | Total Area (45.0 ha.)                                      |  |         |              |               |  |                       |  |

E.C. for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P./M/s Pragyasana business Pvt. Ltd., (Leased Area- 45.0 ha.)

|     |   |   |                        |              |
|-----|---|---|------------------------|--------------|
|     |   | A   | 25° 49.758'N           | 80° 28.648'E |
|     |   | A'  | 25° 49.593'N           | 80° 28.457'E |
|     |   | B   | 25° 49.338'N           | 80° 28.334'E |
|     |   | C   | 25° 49.403'N           | 80° 28.015'E |
|     |   | C'  | 25° 49.717'N           | 80° 28.275'E |
|     |   | D   | 25° 49.903'N           | 80° 28.522'E |
| 15. | Total Geological Reserves   | 720000 m <sup>3</sup>   |                        |              |
| 16. | Total Mineable Reserves   | 427583 m <sup>3</sup>   |                        |              |
| 17. | Total Proposed Production (in five year)                              | 2000000 m <sup>3</sup>  |                        |              |
| 18. | Proposed Production / year  | Year  | Production             |              |
|     |   | 1 <sup>st</sup>   | 400000 m <sup>3</sup>  |              |
|     |   | 2 <sup>nd</sup>   | 400000 m <sup>3</sup>  |              |
|     |   | 3 <sup>rd</sup>   | 400000 m <sup>3</sup>  |              |
|     |   | 4 <sup>th</sup>   | 400000 m <sup>3</sup>  |              |
|     |   | 5 <sup>th</sup>   | 400000 m <sup>3</sup>  |              |
|     |   | Total   | 2000000 m <sup>3</sup> |              |
| 19. | Sanctioned Period of Mine lease                                       | 5 Year  |                        |              |
| 20. | Production of mine/day  | 1777.78 m <sup>3</sup> (average)  |                        |              |
| 21. | Method of Mining  | Opencast Semi-Mechanized  |                        |              |
| 22. | No.of working days  | 225 days  |                        |              |
| 23. | Working hours/day   | 8 Hours/Day   |                        |              |
| 24. | No.Of workers   | 48 (average)  |                        |              |
| 25. | No.Of vehicle movement /day   | 148 (average)   |                        |              |
| 26. | Type of Land  | River Bed Govt. Land  |                        |              |
| 27. | Ultimate Depth of Mining  | 1.0 meter (average)   |                        |              |
| 28. | Nearest metalled road from site                                       | 0.60 km   |                        |              |
| 29. | Water Requirement   | PURPOSE   | REQUIREMENT (KLD)      |              |
|     |   | Drinking & Others   | 0.50                   |              |
|     |   | Suppression of dust   | 3.60                   |              |
|     |   | Plantation  | 0.40                   |              |
|     |   | Others( if any)   | -----                  |              |
|     |   | Total   | 4.50                   |              |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021 |                        |              |
| 31. | Any litigation pending against the project or land in any court       | No  |                        |              |
| 32. | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Fatehpur vide Letter No. 1151/30-Khanij (2020-21), Dated 30.09.2020  |                        |              |
| 33. | Details of Lease Area in approved DSR                                 | Page No.- 08, S.No.- 20   |                        |              |
| 34. | Proposed CER cost   | 2.25 Lakh   |                        |              |
| 35. | Proposed EMP cost   | 15.20 Lakh  |                        |              |
| 36. | Length and breadth of Haul Road.                                      | Length- 0.60 km, Width- more than 6.0 m   |                        |              |
| 37. | No. of Trees to be Planted  | 400   |                        |              |

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 05-01-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 13-01-2021 has decided to grant the Environmental Clearance to the title project for collection of 400000 m<sup>3</sup>/annum



E.C. for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.M/s Pragyasani business Pvt. Ltd., (Leased Area- 45.0 ha.)

is proposed lease area 45 ha subject to effective implementation of the following General Conditions and specific conditions:

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.



E.C. for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P./M/s Pragyasani business Pvt. Ltd., (Leased Area- 45.0 ha.)

23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

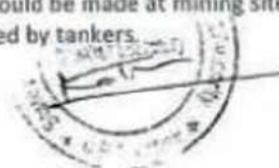
E.C. for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.M/s Pragvasan business Pvt. Ltd., (Leased Area- 45.0 ha.)

surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakkamotorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.



E.C. for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.M/s Pragyasana business Pvt. Ltd., (Leased Area- 45.0 ha.)

23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling within in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.



E.C. for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P./M/s Pragvasan business Pvt. Ltd., (Leased Area-45.0 ha.)

44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
50. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
51. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
52. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
53. Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
54. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
55. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
56. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
57. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
58. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
59. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
60. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
61. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
62. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
63. Waste water from potable use be collected and reused for sprinkling.
64. During the school opening and closing time vehicle movement will be restricted.
65. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.



E.C. for Sand/ Morrum Mining at Adhawal Composite-2 Gata No.- 331, 333 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P./s Pragyasana business Pvt. Ltd., (Leased Area-45.0 ha.)

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No. 646 /Parya/SEIAA/6066-5822/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Fatehpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.



(Ashish Tiwari)  
Member Secretary, SEIAA

|     |   |   |       |
|-----|---|---|-------|
|     |   | Plantation  | 0.50  |
|     |   | Others( if any)   | ----- |
|     |   | Total   | 9.90  |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021 |       |
| 31. | Any litigation pending against the project or land in any court       | No  |       |
| 32. | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Farrukhabadvide Letter No. 1652 Dated 14, August 2020  |       |
| 33. | Details of Lease Area in approved DSR                                 | Page No.-06, Sr. No.-04   |       |
| 34. | Proposed CER cost   | 1.40 Lakh   |       |
| 35. | Proposed EMP cost   | 17.825 Lakh   |       |
| 36. | Length and breadth of Haul Road.                                      | Length- 1.50 km, Width- more than 6.0 m   |       |
| 37. | No. of Trees to be Planted  | 500   |       |

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-04**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following additional TOR points:

**Additional TOR:**

- Intermediate geo coordinates between B & C is missing and should be provided at the time of EIA presentation.
  - Revised form-1 accordingly should be submitted.
5. Sand/Morrum Mining at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-I, Village-Adhawal, Fatehpur, U.P., Shri Alok Mishra, Leased Area - 30.0 ha. File No. 5796/Proposal No. SIA/UP/MIN/55551/2020

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Leased Area :30.0 ha.)
- Salient features of the project as submitted by the project proponent:

|    |  |   |
|----|--|---|
| 1. | On-line proposal No.                         | SIA/UP/MIN/55551/2020                               |
| 2. | File No. allotted by SEIAA, UP               | 5796  |
| 3. | Name of Proponent                            | Shri Alok Mishra S/o Late Shri Prakash Mishra       |
| 4. | Full correspondence address of proponent and | R/o- S.-17/78, E-5, Krishna Nagar Colony, Pahadiya, |

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Minutes of 489<sup>th</sup> SEAC Meeting Dated 10/09/2020

|     |   |   |                            |
|-----|---|---|----------------------------|
|     | mobile no.  | Thana- Sarnath, Tehsil- Sadar, Distt. Varanasi, U.P.  |                            |
| 5.  | Name of Project   | Sand/ Morrum Mining Project   |                            |
| 6.  | Project location (Plot/ Khasra /Gata No.)                             | Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488   |                            |
| 7.  | Name of River   | Yamuna  |                            |
| 8.  | Name of Village   | Adhawal   |                            |
| 9.  | Tehsil  | Fatehpur  |                            |
| 10. | District  | Fatehpur  |                            |
| 11. | Name of Minor Mineral   | Sand/ Morrum  |                            |
| 12. | Sanctioned Lease Area (in Ha.)  | 30.0ha  |                            |
| 13. | Max.&Min mri within lease area  | 95.0 mRL- 89.0 mRL  |                            |
| 14. | Pillar Coordinates(Verified by DMO)                                   | Pillars   | Latitude (N) Longitude (E) |
|     |   | Total Sanctioned Area (30.00 ha.)   |                            |
|     |   | A   | 25°49.160"N 80°28.353"E    |
|     |   | B   | 25°48.799"N 80°28.440"E    |
|     |   | C   | 25°48.687"N 80°28.285"E    |
|     |   | D   | 25°49.193"N 80°28.090"E    |
| 15. | Total Geological Reserves   | 510000 m <sup>3</sup>   |                            |
| 16. | Total Mineable Reserves   | 305508 m <sup>3</sup>   |                            |
| 17. | Total Proposed Production (in five year)                              | 1500000 m <sup>3</sup>  |                            |
| 18. | Proposed Production / year  | Year  | Production                 |
|     |   | 1 <sup>st</sup>   | 300000m <sup>3</sup>       |
|     |   | 2 <sup>nd</sup>   | 300000m <sup>3</sup>       |
|     |   | 3 <sup>rd</sup>   | 300000m <sup>3</sup>       |
|     |   | 4 <sup>th</sup>   | 300000m <sup>3</sup>       |
|     |   | 5 <sup>th</sup>   | 300000m <sup>3</sup>       |
|     |   | Total   | 1500000m <sup>3</sup>      |
| 19. | Sanctioned Period of Mine lease                                       | 5 Year  |                            |
| 20. | Production of mine/day  | 1333 m <sup>3</sup> (average)   |                            |
| 21. | Method of Mining  | Opencast Semi-Mechanized  |                            |
| 22. | No.of working days  | 225 days  |                            |
| 23. | Working hours/day   | 8 Hours/Day   |                            |
| 24. | No.Of workers   | 46 (average)  |                            |
| 25. | No.Of vehicle movement /day   | 111 (average)   |                            |
| 26. | Type of Land  | River Bed Govt. Land  |                            |
| 27. | Ultimate Depth of Mining  | 1.10 meter (average)  |                            |
| 28. | Nearest metalled road from site                                       | 0.60 km   |                            |
| 29. | Water Requirement   | PURPOSE   | REQUIREMENT (KLD)          |
|     |   | Drinking & Others   | 0.50                       |
|     |   | Suppression of dust   | 3.60                       |
|     |   | Plantation  | 0.35                       |
|     |   | Others( if any)   | -----                      |
|     |   | Total   | 4.45                       |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021 |                            |
| 31. | Any litigation pending against the project or land in any court       | No  |                            |
| 32. | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Fatehpurvide Letter No.785/30-Khanij/(2020-21)<br>Dated 14, July 2020  |                            |
| 33. | Details of Lease Area in approved DSR                                 | Page No.-08, Sr. No.-20   |                            |
| 34. | Proposed CER cost   | 2.10 Lakh   |                            |
| 35. | Proposed EMP cost   | 13.48 Lakh  |                            |
| 36. | Length and breadth of Haul Road.                                      | Length- 0.60 km, Width- more than 6.0 m   |                            |

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|     |                            |     |
|-----|----------------------------|-----|
| 37. | No. of Trees to be Planted | 330 |
|-----|----------------------------|-----|

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-05**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-I.

6. Sand/Morrum Mining from Ken Riverbed at Khand Mo.-02, Gata No.-53 & Part of 337, Village Kanwara, Banda, Area: 14.65. File No. 4378/Proposal No. SIA/UP/MIN/166009/2020

**RESOLUTION AGAINST AGENDA NO-06**

The committee noted that the document submitted on 17/08/2020 have not signed by project proponent. It must be signed and submitted in Secretariat for further necessary action. The matter will be discussed only after submission of online request on prescribed online portal.

7. Sand/Morrum Mining from Ken Riverbed at Gata No.-61/3, Block No.-28, Vill-Khaptiha Kalan, Pailani, Banda, M/s Kaims Infra Developers. Area-20 Ha. File No. 4627/4377/Proposal No. SIA/UP/MIN/30379/2018

**RESOLUTION AGAINST AGENDA NO-07**

The Secretariat informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide letter no. 688/Parya/SEAC/4377-4627/2018 dated 08/02/2019 for the leased area 20.00 ha and production capacity of 4,00,000 m<sup>3</sup>/year. The project proponent submitted a letter dated 14/08/2020 for a revised production of 2,23,860 cum per year and directives to comply clause no. 35 and 27 of the specific condition of the E.C. They have also informed that the rate of replenishment was around 6.27% which was far less than the approved rate of production of 4,00,000 cum/year. The project proponent requested to revise the production capacity mentioned in environmental clearance letter dated 08/02/2019.

The Committee noted that the project proponent has submitted replenishment study report with analysis and result certified by QCI/NABT approved consultant, compliance report for the period of Jan to June-2020 and has provided a copy of revision filed under rule 78 of UMMCR-1963 in view of order dated 19.12.2019 passed by D.M. Banda.

The committee discussed the matter in depth and agreed to the request of project proponent and recommended that the letter should be sent to District Magistrate, Banda for providing the factual report of the site and a copy of the request letter should be sent to Director, Geology and Mining Department, Lucknow, Uttar Pradesh and the project proponent for necessary action. The matter shall be discussed after receipt of factual report.

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- 15

Annexure - 16Minutes of the 408<sup>th</sup> Meeting of the SEIAA, UP held on 29/09/2020

2. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
5. The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
6. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
7. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
8. Baseline data from October to December 2020 shall be collected and submitted.

5. Sand/Morrum Mining at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-3, Village-Adhawal, Fatehpur, U.P., ShriAlok Mishra, Leased Area -30.0 ha, File No. 5796/Proposal No. SIA/UP/MIN/55551/2020

SEIAA agreed with the recommendation of the SEAC to issue the additional ToR's to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
2. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
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6. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
7. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
8. Baseline data from October to December 2020 shall be collected and submitted.

For Secretary R.S. Ph

To,

Shri Alok Mishra,  
S/o Late Shri Prakash Mishra,  
R/o S-17/78, E-5, Krishna Nagar,  
Colony, Pahadiya, Thana- Sarnath,  
Tehsil- Sadar, District- Varanasi, U.P.

Ref. No. 511 /Parya/SEAC/5796/2019Date: 04 November, 2020

Sub: Terms of Reference for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leased Area :30.0 ha.)

Dear Sir,

Please refer to your application/letter dated 26-08-2020 & 04-09-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 10-09-2020 and SEIAA in its meeting dated 29-09-2020.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leased Area :30.0 ha.)
2. Salient features of the project as submitted by the project proponent:

|     |   |  |                       |               |
|-----|---|--|-----------------------|---------------|
| 1.  | On-line proposal No.                                    | SIA/UP/MIN/55551/2020  |                       |               |
| 2.  | File No. allotted by SEIAA, UP                          | 5796   |                       |               |
| 3.  | Name of Proponent                                       | Shri Alok Mishra S/o Late Shri Prakash Mishra  |                       |               |
| 4.  | Full correspondence address of proponent and mobile no. | R/o- S.-17/78, E-5, Krishna Nagar Colony, Pahadiya, Thana- Sarnath, Tehsil- Sadar, Distt. Varanasi, U.P. |                       |               |
| 5.  | Name of Project   | Sand/ Morrum Mining Project  |                       |               |
| 6.  | Project location (Plot/ Khasra /Gata No.)               | Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488                                |                       |               |
| 7.  | Name of River   | Yamuna   |                       |               |
| 8.  | Name of Village   | Adhawal  |                       |               |
| 9.  | Tehsil  | Fatehpur   |                       |               |
| 10. | District  | Fatehpur   |                       |               |
| 11. | Name of Minor Mineral                                   | Sand/ Morrum   |                       |               |
| 12. | Sanctioned Lease Area (in Ha.)                          | 30.0ha.  |                       |               |
| 13. | Max.&Min mrl within lease area                          | 95.0 mRL- 89.0 mRL   |                       |               |
| 14. | Pillar Coordinates(Verified by DMO)                     | Pillars  | Latitude (N)          | Longitude (E) |
|     |   | Total Sanctioned Area (30.00 ha.)  |                       |               |
|     |   | A  | 25°49.160"N           | 80°28.353"E   |
|     |   | B  | 25°48.799"N           | 80°28.440"E   |
|     |   | C  | 25°48.687"N           | 80°28.285"E   |
|     |   | D  | 25°49.193"N           | 80°28.090"E   |
| 15. | Total Geological Reserves                               | 510000 m <sup>3</sup>  |                       |               |
| 16. | Total Mineable Reserves                                 | 305508 m <sup>3</sup>  |                       |               |
| 17. | Total Proposed Production (in five year)                | 1500000 m <sup>3</sup>   |                       |               |
| 18. | Proposed Production / year                              | Year   | Production            |               |
|     |   | 1 <sup>st</sup>  | 300000m <sup>3</sup>  |               |
|     |   | 2 <sup>nd</sup>  | 300000m <sup>3</sup>  |               |
|     |   | 3 <sup>rd</sup>  | 300000m <sup>3</sup>  |               |
|     |   | 4 <sup>th</sup>  | 300000m <sup>3</sup>  |               |
|     |   | 5 <sup>th</sup>  | 300000m <sup>3</sup>  |               |
|     |   | Total  | 1500000m <sup>3</sup> |               |
| 19. | Sanctioned Period of Mine lease                         | 5 Year   |                       |               |

TOR for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leased Area :30.0 ha.)

| 20.                 | Production of mine/day  | 1333 m <sup>3</sup> (average)  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
|---------------------|---|--|---------|-------------------|-------------------|------|---------------------|------|------------|------|-----------------|-------|-------|------|
| 21.                 | Method of Mining  | Opencast Semi-Mechanized   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 22.                 | No. of working days   | 225 days   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 23.                 | Working hours/day   | 8 Hours/Day  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 24.                 | No. Of workers  | 46 (average)   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 25.                 | No. Of vehicle movement /day  | 111 (average)  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 26.                 | Type of Land  | River Bed Govt. Land   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 27.                 | Ultimate Depth of Mining  | 1.10 meter (average)   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 28.                 | Nearest metalled road from site                                       | 0.60 km  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 29.                 | Water Requirement   | <table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking &amp; Others</td> <td>0.50</td> </tr> <tr> <td>Suppression of dust</td> <td>3.60</td> </tr> <tr> <td>Plantation</td> <td>0.35</td> </tr> <tr> <td>Others( if any)</td> <td>-----</td> </tr> <tr> <td>Total</td> <td>4.45</td> </tr> </tbody> </table> | PURPOSE | REQUIREMENT (KLD) | Drinking & Others | 0.50 | Suppression of dust | 3.60 | Plantation | 0.35 | Others( if any) | ----- | Total | 4.45 |
| PURPOSE             | REQUIREMENT (KLD)   |  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| Drinking & Others   | 0.50  |  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| Suppression of dust | 3.60  |  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| Plantation          | 0.35  |  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| Others( if any)     | -----   |  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| Total               | 4.45  |  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 30.                 | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 31.                 | Any litigation pending against the project or land in any court       | No   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 32.                 | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Fatehpur vide Letter No.785/30-Khanij/(2020-21)<br>Dated 14, July 2020  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 33.                 | Details of Lease Area in approved DSR                                 | Page No.-08, Sr. No.-20  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 34.                 | Proposed CER cost   | 2.10 Lakh  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 35.                 | Proposed EMP cost   | 13.48 Lakh   |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 36.                 | Length and breadth of Haul Road.                                      | Length- 0.60 km, Width- more than 6.0 m  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |
| 37.                 | No. of Trees to be Planted  | 330  |         |                   |                   |      |                     |      |            |      |                 |       |       |      |

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
2. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
5. The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
6. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
7. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
8. Base line data from October to December, 2020 shall be collected and submitted. .
9. Baseline data of post monsoon period October to December, 2020 should be carried out and submitted.
10. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in

production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.

11. A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
12. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
13. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
14. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
15. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
16. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
17. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
18. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
19. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
20. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
21. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
22. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
23. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
24. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
25. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
26. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.

TOR for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leasedd Area :30.0 ha.)

27. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
28. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
29. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
30. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
31. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
32. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
33. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
34. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
35. Description of water conservation measures proposed to be adopted in the Project should be given.
36. Details of rainwater harvesting proposed in the Project, if any, should be provided.
37. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
38. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
39. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
40. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
41. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
42. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same

TOR for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leasded Area :30.0 ha.)

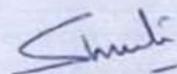
will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

43. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
44. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
45. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
46. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
47. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
48. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
49. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
50. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
51. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
52. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
53. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
54. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
55. Besides the above, the below mentioned general points are also to be followed:-
  - a. Executive Summary of the EIA/EMP Report
  - b. All documents to be properly referenced with index and continuous page numbering.
  - c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
  - d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
  - e. Where the documents provided are in a language other than English, an English translation should be provided.
  - f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
  - g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
  - h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising

TOR for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leasedd Area :30.0 ha.)

- out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i. As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
  - j. The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.



(Shruti Shukla)  
Deputy Director

Directorate of Environment, U.P.

No...../Parya/SEAC/5796/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Fatehpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.



(Shruti Shukla)  
Deputy Director

Directorate of Environment, U.P.

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

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### Minutes of the 414<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 12/10/2020

The meeting of 414<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held on 12/10/2020 at the Directorate of Environment. The following were present in the meeting:-

- |                              |                              |
|------------------------------|------------------------------|
| 1. Prof. Rana Pratap Singh   | Chairman, SEIAA, U.P         |
| 2. Dr. (Smt.) Madhu Bhardwaj | Member, SEIAA, U.P (online)  |
| 3. Sri Ashish Tiwari         | Member Secretary, SEIAA, U.P |

#### Agenda-A: -Complaints/letters –

1. Sand Mining Project from Ganga River at Gata No.-293/1, 293/2, 394/6, 298/10, 299/1, 718/1, Village-Kachhla Kham, Teshsil & District- Badaun, U.P., Lease Area: 45.85 Ha. File No. 4649/4250/Proposal No. SIA/UP/MIN/30351/2018

SEIAA noted that the above project was taken in its meeting dated 22.11.2019 in which SEIAA found that a committee has been constituted by SEAC vide letter no. 633/parya/SEAC dated 18/11/2019. Project proponent has submitted a letter dated 09.10.2020 along with the report of the committee. SEIAA opined that the report shall be referred to SEAC for necessary action.

2. Re inspection/re-assessment of the area allotted to the applicant after monsoon.

SEIAA gone through the letter dated 08.10.2020 of Shri Shesh Narayan Karwariya, Kaushambi regarding the above subject. SEIAA opined to refer the letter to SEAC for review/comments.

3. Sand /Morrum Mining at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, Fatehpur, U.P., ShriAlok Mishra, Leased Area -30.0 ha. File No. 5796/Proposal No. SIA/UP/MIN/55551/2020

SEIAA gone through the letter of the project proponent dated 09.10.2020 regarding base line data. SEIAA opined that the letter shall be referred to SEAC for review/comments.

4. संचालित बालू/मोरंग खदान दुरैडी खण्ड-3 जनपद बांदा मानसून सत्र उपरांत मात्रा का आंकलन कराने के संबंध में (फाइल नं० 4180)।

SEIAA gone through the undated letter of Shri Gurmail Singh, regarding the above subject. SEIAA opined to refer the letter to SEAC for review/comments.

5. संचालित बालू/मोरंग खदान कनवारा खण्ड-3 जनपद बांदा मानसून सत्र उपरांत मात्रा का आंकलन कराने के संबंध में (फाइल नं० 4417)।

SEIAA gone through the letter dated 06.10.2020 of Shri Ravindra Nath Singh, Banda regarding the above subject. SEIAA opined to refer the letter to SEAC for review/comments.

 *Madhu Bhardwaj RPS, ph*  
13/10/20

Annexure-19Minutes of 507<sup>th</sup> SEAC Meeting Dated 02/12/2020

2. Sand/Morrum Mining from Yamuna River Bed at Khand No.-16/16 & 16/17, Village-Jamunapur, Tehsil-Manjhanpur, Kaushambi., Shri Shesh Narayan Karwariya., Area: 24.28 ha, Effective Working Area: 16.38 Ha. File No. 4507/4285/Proposal No. SIA/UP/MIN/29381/2018

RESOLUTION AGAINST AGENDA NO-02

The committee noted that the matter was earlier discussed in 414<sup>th</sup> SEIAA meeting dated 12/10/2020 and directed is as follows:

"SEIAA gone through the letter dated 08.10.2020 of Shri Shesh Narayan Karwariya, Kaushambi regarding the above subject. SEIAA opined to refer the letter to SEAC for review/comments."

As per the direction of SEIAA the matter was listed in 507th SEAC meeting dated 02/12/2020. The committee went through the letter dated 08/10/2020 of Shri Shesh Narayan Karwariya and opined that the letter should be sent to District Magistrate, Kaushambi for providing the factual report regarding availability of sand/morram at the mining site within one month. The copy of the letter should also be sent to Department of Geology and Mining, Lucknow and Shri Shesh Narayan Karwariya for information and necessary action.

3. Sand /Morrum Mining at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, District-Fatehpur., Shri Alok Mishra., Area-30.0 ha. File No. 5796/Proposal No. SIA/UP/MIN/ 55551/2020

RESOLUTION AGAINST AGENDA NO-03

The committee noted that the matter was earlier discussed in 414<sup>th</sup> SEIAA meeting dated 12/10/2020 and directed as follows:

"SEIAA gone through the letter of the project proponent dated 09.10.2020 regarding base line data. SEIAA opined that the letter shall be referred to SEAC for review/comments."

As per the direction of SEIAA the matter was listed in 507th SEAC meeting dated 02/12/2020. The committee went through the letter dated 09/10/2020 of Shri Alok Kumar, Project Proponent and noted that the project proponent requested to allow the baseline data from March, 2018 to May, 2018 for the Sand /Morrum Mining at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, District-Fatehpur. U.P.

The committee discussed the matter and recommended to use the baseline data from March, 2018 to May, 2018 for the preparation of EIA report. The committee also directed the project proponent to provide the information (Project details, name of project proponent and consent letter by project proponent) for which sharing of baseline data to be used in the preparation of EIA report.

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19. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
20. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
21. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
22. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
23. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
24. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
25. Width of the haul road shall be more than 6 meter.
26. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

4. Sand /Morrum Mining Project at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, Tehsil & District- Fatehpur, U.P., Shri Alok Mishra. Area -30.0 ha. File No. 6068/ 5796/Proposal No. SIA/UP/MIN/59404/2020

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrur Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Applied Area :30.0 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 511/Parya/SEAC/5796/2019 dated 04/11/2020.
3. The public hearing was organized on 21/12/2020. Final EIA report submitted by the project proponent on 25/12/2020.
4. Salient features of the project as submitted by the project proponent:

|    |   |  |
|----|---|--|
| 1. | On-line proposal No. for Final EIA                      | SIA/UP/MIN/59404/2020  |
| 2. | File No. allotted by SEIAA, UP                          | 6068 & 5796  |
| 3. | Name of Proponent                                       | Shri Alok Mishra S/o Late Shri Prakash Mishra  |
| 4. | Full correspondence address of proponent and mobile no. | R/o- S.-17/78, E-5, Krishna Nagar Colony, Pahadiya, Thana- Sarnath, Tehsil- Sadar, Distt. Varanasi, U.P. |
| 5. | Name of Project   | Sand/ Morrur Mining Project  |
| 6. | Project location (Plot/ Khasra /Gata No.)               | Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488                                |
| 7. | Name of River   | Yamuna   |

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|       |   |   |                        |               |
|-------|---|---|------------------------|---------------|
| 8.    | Name of Village   | Adhawal   |                        |               |
| 9.    | Tehsil  | Fatehpur  |                        |               |
| 10.   | District  | Fatehpur  |                        |               |
| 11.   | Name of Minor Mineral   | Sand/ Morrum  |                        |               |
| 12.   | Sanctioned Lease Area (inHa.)   | 30.0ha.   |                        |               |
| 13.   | Max.&Min mrl within lease area  | 95.0 mRL- 89.0 mRL  |                        |               |
| 14.   | Pillar Coordinates(Verified by DMO)                                   | Pillars   | Latitude (N)           | Longitude (E) |
|       |   | Total Sanctioned Area (30.00 ha.)   |                        |               |
|       |   | A   | 25°49.160"N            | 80°28.353"E   |
|       |   | B   | 25°48.799"N            | 80°28.440"E   |
|       |   | C   | 25°48.687"N            | 80°28.285"E   |
|       | D   | 25°49.193"N   | 80°28.090"E            |               |
| 15.   | Total Geological Reserves   | 510000 m <sup>3</sup>   |                        |               |
| 16.   | Total Mineable Reserves   | 305508 m <sup>3</sup>   |                        |               |
| 17.   | Total Proposed Production (in five year)                              | 1500000 m <sup>3</sup>  |                        |               |
| 18.   | Proposed Production / year  | Year  | Production             |               |
|       |   | 1 <sup>st</sup>   | 300000 m <sup>3</sup>  |               |
|       |   | 2 <sup>nd</sup>   | 300000 m <sup>3</sup>  |               |
|       |   | 3 <sup>rd</sup>   | 300000 m <sup>3</sup>  |               |
|       |   | 4 <sup>th</sup>   | 300000 m <sup>3</sup>  |               |
|       |   | 5 <sup>th</sup>   | 300000 m <sup>3</sup>  |               |
|       |   | Total   | 1500000 m <sup>3</sup> |               |
| 19.   | Sanctioned Period of Mine lease                                       | 5 Year  |                        |               |
| 20.   | Production of mine/day  | 1333.33 m <sup>3</sup> (average)  |                        |               |
| 21.   | Method of Mining  | Opencast Semi-Mechanized  |                        |               |
| 22.   | No.of working days  | 225 days  |                        |               |
| 23.   | Working hours/day   | 8 Hours/Day   |                        |               |
| 24.   | No.Of workers   | 46 (average)  |                        |               |
| 25.   | No.Of vehicle movement /day   | 111 (average)   |                        |               |
| 26.   | Type of Land  | River Bed Govt. Land  |                        |               |
| 27.   | Ultimate Depth of Mining  | 1.10 meter (average)  |                        |               |
| 28.   | Nearest metalled road from site                                       | 0.60 km   |                        |               |
| 29.   | Water Requirement   | PURPOSE   | REQUIREMENT (KLD)      |               |
|       |   | Drinking& Others  | 0.50                   |               |
|       |   | Suppression of dust   | 3.60                   |               |
|       |   | Plantation  | 0.35                   |               |
|       |   | Others( if any)   | -----                  |               |
| Total | 4.45  |   |                        |               |
| 30.   | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021 |                        |               |
| 31.   | Any litigation pending against the project or land in any court       | No  |                        |               |
| 32.   | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Fatehpur vide Letter No.1339/30-Khanij/ (2020-21)<br>Dated 21, December 2020   |                        |               |
| 33.   | Details of Lease Area in approved DSR                                 | Page No.-08, Sr. No.-20   |                        |               |
| 34.   | Proposed CER cost   | 2.0 Lakh  |                        |               |
| 35.   | Proposed EMP cost   | 14.58 Lakh  |                        |               |
| 36.   | Length and breadth of Haul Road.                                      | Length- 0.60 km, Width- more than 6.0 m   |                        |               |
| 37.   | No. of Trees to be Planted  | 330   |                        |               |

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5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-04

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-2 & 3 to these minutes regarding mining project.

1. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
2. Environment management in according to environmental status and impact of the project.
3. Selection of plants for green belt should be on the basis of pollution removal index.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. Pakkamotorable haul road to be maintained by the project proponent.
6. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
7. Permission from the competent authority regarding evacuation route should be taken.
8. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
9. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
10. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
11. Provision for cylinder to workers should be made for cooking.
12. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
13. Provide suitable mask to the workers.
14. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
15. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
16. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
17. Provision for two toilets and hand pumps should be made at mining site.
18. Drinking water for workers would be provided by tankers.
19. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
20. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
21. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.



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22. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
23. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
24. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
25. Width of the haul road shall be more than 6 meter.
26. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

**5. Building Stone (Sand Stone) Mining at Araji No.-37, Village- Dakahi, Tehsil-Chunar, Mirzapur, U.P., Shri Surendra Kumar Singh, M/s Shiv Stone works. , Area -1.21 ha. File No. 6081/4861/Proposal No. SIA/UP/MIN/59468/2019**

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Sandstone) Mining at Araji No.'-37 Village- Dakahi, Tehsil-Chunar & District- Mirzapur, U.P. M/s Shiv Stone Works (Leased Area - 1.21Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 437/Parya/SEAC/4861/2019, dated 29/11/2019.
3. The public hearing was organized on 29/10/2020. Final EIA report submitted by the project proponent on 28/12/2020.
4. Salient features of the project as submitted by the project proponent:

|     |   |  |           |           |
|-----|---|--|-----------|-----------|
| 1.  | On Line Proposal No.                                    | SIA/UP/MIN/59468/2019  |           |           |
| 2.  | File No. allotted by SEIAA, UP                          | 6081/4861  |           |           |
| 3.  | Name of Proponent                                       | Sri. Surendra Kumar Singh  |           |           |
| 4.  | Full correspondence address of proponent and mobile no. | R/o- Vill-Dakahi, Thana- Ahraura, Tehsil-Chunar, Distt- Mirzapur U.P.  |           |           |
| 5.  | Name of Project   | Area -1.21Ha Building Stone (Sandstone) Mining at Araji No.'-37 Village- Dakahi, Tehsil-Chunar & District- Mirzapur, U.P. M/s Shiv Stone Works |           |           |
| 6.  | Project Location(Plot.Khsra/Gata No.)                   | Araji No-'37   |           |           |
| 7.  | Name of Village   | Dakahi   |           |           |
| 8.  | Tehsil  | Chunar   |           |           |
| 9.  | District  | Mirzapur   |           |           |
| 10. | Name of Minor Mineral                                   | Building Stone (Sandstone)   |           |           |
| 11. | Sanctioned Lease Area (in Ha.)                          | 1.21 Ha.   |           |           |
| 12. | Max. & Min mRL within lease area                        | 115.0 mRL to 100.0 mRL   |           |           |
| 13. | Pillar Coordinates (Verified by DMO)                    | POINT  | LATTITUDE | LONGITUDE |

*[Handwritten signatures and initials]*

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2. Sand/Morrum from Yamuna River bed at Gata No.-38, 40, 41, and 42, Khand No.- 07, Village- Dadaukhadar, Tehsil-Baberu, Banda., Shri Alok Kumar Shukla, M/s Falgun Giri Mines Area- 12.0 ha. File No. 4789/Proposal No. SIA/UP/MIN/35378/2019

SEIAA agreed with the recommendations of the SEAC to defer the matter since project proponent/consultant did not appear. The project file should be closed and be opened only after request from the project proponent; hence it will be taken after submission of online request on prescribed portal.

3. Sand/Morrum Mining at Adhawal Composite-02, Gata No.-331, 33 to 335, 339 to 343, 346 to 351, 362 to 366, 376, 380 to 390, 392, 395 to 397, 407, Village- Adhawal, Tehsil & District-Fatehpur, Smt.Yaduvanshi Pragya Singh M/s Pragyasan Business Pvt. Ltd., Area: 45.0 ha. File No. 6066/ 5822/Proposal No. SIA/UP/MIN/59397/2020

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and technical committee inspection report dated 27.12.2019 constituted by the DM. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
  1. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
  2. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
  3. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
4. Sand /Morrum Mining Project at Gata No.-402 to 404, 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488, Composite-1, Village-Adhawal, Tehsil & District- Fatehpur, U.P., Shri Alok Mishra. Area -30.0 ha. File No. 6068/ 5796/Proposal No. SIA/UP/MIN/59404/2020

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and technical committee inspection report dated 27.12.2019 constituted by the DM. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

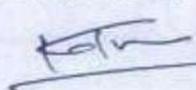
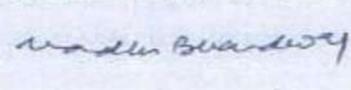
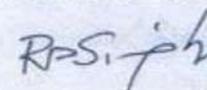
1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.

*KPT*

*Madan Bhandari RPS*

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3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
  4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. **Building Stone (Sand Stone) Mining at Araj No.-37, Village- Dakahi, Tehsil-Chunar, Mirzapur, U.P., Shri Surendra Kumar Singh, M/s Shiv Stone works. , Area -1.21 ha. File No. 6081/4861/Proposal No. SIA/UP/MIN/59468/2019**
- SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file and documents and found that multiple lease with same gata no. are present in the DSR. Hence SEIAA opined that the project proponent shall submit copy of amended DSR.
6. **Building Stone (Khandas & Boulder, Ballast,Gitti) Mining at Gata No.-524, Khand No.-02, Village-Punchobai, Tehsil-Moth, Jhansi., M/s Suryansh Construction, area-1.0 ha. File No. 6078/Proposal No. SIA/UP/MIN/190231/2020**
- SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file and documents and found that application is made for 1 ha whereas in the DSR available with the SEIAA Secretariat, the area is mentioned as 2.54 ha. Hence SEIAA opined that the project proponent shall submit copy of amended DSR.
7. **Sand (Balu)Mining at Gata No.-1 Ka Sa,Village- Tarauli, Tehsil- Sadar, Basti, U.P., Shri Om Prakash Yadav., area-3.59 ha. File No. 6079/Proposal No. SIA/UP/MIN/190257/2020**
- SEIAA agreed with the recommendation of the SEAC that since total lease area is submerged as per Google map (January, 2021) submitted by the project proponent Environmental Clearance cannot be granted.
8. **Building Stone (Khandas, Gitti, Boulder) Mining at Araj No.-422/3, Village-Sijhari, Sadar, Mahoba., Shri Anil Kumar Agarwal,area- 1.923 ha. File No. 6082/Proposal No. SIA/UP/MIN/190053/2020**
- SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and amendment of DSR issued by DMO, Mahoba issued vide letter no 7526/MMC-30 Khanij/2021 dated 28/12/2019. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

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E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Alok Mishra,  
R/o 17/78, E-5, Krishn Nagar Colony,  
Pahdiya, Thana- Sarnath, Teshil- Sadar,  
District- Varanasi, U.P- 212661

Ref. No. 668 /Parya/SEIAA/6068-5796/2020

Date: 15 January, 2021

**Sub: Environmental Clearance for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Applied Area :30.0 ha.)**

Dear Sir,

Please refer to your application/letter dated 26-08-2020, 04-09-2020, 25-12-2020 & 01-01-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 05-01-2021 and SEIAA meeting 13-01-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488), Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Applied Area :30.0 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 511/Parya/SEAC/5796/2019 dated 04/11/2020.
3. The public hearing was organized on 21/12/2020. Final EIA report submitted by the project proponent on 25/12/2020.
4. Salient features of the project as submitted by the project proponent:

|     |   |  |              |               |
|-----|---|--|--------------|---------------|
| 1.  | On-line proposal No. for Final EIA                      | SIA/UP/MIN/59404/2020  |              |               |
| 2.  | File No. allotted by SEIAA, UP                          | 6068 & 5796  |              |               |
| 3.  | Name of Proponent                                       | Shri Alok Mishra S/o Late Shri Prakash Mishra  |              |               |
| 4.  | Full correspondence address of proponent and mobile no. | R/o- S.-17/78, E-5, Krishna Nagar Colony, Pahadiya, Thana- Sarnath, Tehsil- Sadar, Distt. Varanasi, U.P. |              |               |
| 5.  | Name of Project   | Sand/ Morrum MiningProject   |              |               |
| 6.  | Project location (Plot/ Khasra /Gata No.)               | Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488                                |              |               |
| 7.  | Name of River   | Yamuna   |              |               |
| 8.  | Name of Village   | Adhawal  |              |               |
| 9.  | Tehsil  | Fatehpur   |              |               |
| 10. | District  | Fatehpur   |              |               |
| 11. | Name of Minor Mineral                                   | Sand/ Morrum   |              |               |
| 12. | Sanctioned LeaseArea (inHa.)                            | 30.0ha.  |              |               |
| 13. | Max.&Min mrl within lease area                          | 95.0 mRL- 89.0 mRL   |              |               |
| 14. | Pillar Coordinates(Verified by DMO)                     | Pillars  | Latitude (N) | Longitude (E) |
|     |   | Total Sanctioned Area (30.00 ha.)  |              |               |
|     |   | A  | 25°49.160"N  | 80°28.353"E   |

E.C. for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488),  
Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Applied Area :30.0 ha.)

|     |   |   |                        |             |
|-----|---|---|------------------------|-------------|
|     |   | B   | 25°48.799"N            | 80°28.440"E |
|     |   | C   | 25°48.687"N            | 80°28.285"E |
|     |   | D   | 25°49.193"N            | 80°28.090"E |
| 15. | Total Geological Reserves   | 510000 m <sup>3</sup>   |                        |             |
| 16. | Total Mineable Reserves   | 305508 m <sup>3</sup>   |                        |             |
| 17. | Total Proposed Production (in five year)                              | 1500000 m <sup>3</sup>  |                        |             |
| 18. | Proposed Production / year  | Year  | Production             |             |
|     |   | 1 <sup>st</sup>   | 300000 m <sup>3</sup>  |             |
|     |   | 2 <sup>nd</sup>   | 300000 m <sup>3</sup>  |             |
|     |   | 3 <sup>rd</sup>   | 300000 m <sup>3</sup>  |             |
|     |   | 4 <sup>th</sup>   | 300000 m <sup>3</sup>  |             |
|     |   | 5 <sup>th</sup>   | 300000 m <sup>3</sup>  |             |
|     |   | Total   | 1500000 m <sup>3</sup> |             |
| 19. | Sanctioned Period of Mine lease                                       | 5 Year  |                        |             |
| 20. | Production of mine/day  | 1333.33 m <sup>3</sup> (average)  |                        |             |
| 21. | Method of Mining  | Opencast Semi-Mechanized  |                        |             |
| 22. | No.of working days  | 225 days  |                        |             |
| 23. | Working hours/day   | 8 Hours/Day   |                        |             |
| 24. | No.Of workers   | 46 (average)  |                        |             |
| 25. | No.Of vehicle movement /day   | 111 (average)   |                        |             |
| 26. | Type of Land  | River Bed Govt. Land  |                        |             |
| 27. | Ultimate Depth of Mining  | 1.10 meter (average)  |                        |             |
| 28. | Nearest metalled road from site                                       | 0.60 km   |                        |             |
| 29. | Water Requirement   | PURPOSE   | REQUIREMENT (KLD)      |             |
|     |   | Drinking& Others  | 0.50                   |             |
|     |   | Suppression of dust   | 3.60                   |             |
|     |   | Plantation  | 0.35                   |             |
|     |   | Others( if any)   | -----                  |             |
|     |   | Total   | 4.45                   |             |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.<br>QCI/NABET/EIA/1821/RA0120<br>Validity- May 01, 2021 |                        |             |
| 31. | Any litigation pending against the project or land in any court       | No  |                        |             |
| 32. | Details of 500 m Cluster Map & certificate Verified by Mining Officer | DMO, Fatehpur vide Letter No.1339/30-Khanij/ (2020-21)<br>Dated 21, December 2020   |                        |             |
| 33. | Details of Lease Area in approved DSR                                 | Page No.-08, Sr. No.-20   |                        |             |
| 34. | Proposed CER cost   | 2.0 Lakh  |                        |             |
| 35. | Proposed EMP cost   | 14.58 Lakh  |                        |             |
| 36. | Length and breadth of Haul Road.                                      | Length- 0.60 km, Width- more than 6.0 m   |                        |             |
| 37. | No. of Trees to be Planted  | 330   |                        |             |

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 05-01-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 13-01-2021 has decided to grant the Environmental Clearance to the title project for collection of 300000 m<sup>3</sup> /annum is proposed lease area 30 ha subject to effective implementation of the following General Conditions and specific conditions:



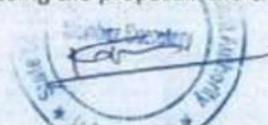
E.C. for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488),  
Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P. (Applied Area :30.0 ha.)

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.

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24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation and Urban Local Body.
25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.



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43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakkamotorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.



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26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).

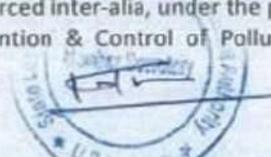
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46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
50. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
51. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
52. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
53. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
54. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
55. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
56. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
57. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
58. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
59. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
60. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
61. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
62. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
63. Waste water from potable use be collected and reused for sprinkling.
64. During the school opening and closing time vehicle movement will be restricted.
65. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment



E.C. for Sand/ Morrum Mining at Adhawal Composite-1 (Gata No.- 402 to 404, 432 to 436, 438, 440 to 453, 468 to 473, 480 to 488),  
Village- Adhawal, Tehsil- Fatehpur, District- Fatehpur, U.P.(Applied Area :30.0 ha.)

(Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/6068-5796/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Fatehpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

Annexure No ÷ 23

Minutes of 379<sup>th</sup> SEAC Meeting Dated 21/12/2018

The 379<sup>th</sup> meeting of SEAC was held in Directorate of Environment, U.P. on 21/12/2018 following members were present in the SEAC:

|    |                            |          |
|----|----------------------------|----------|
| 1. | Dr. (Prof.) S.N. Singh,    | Chairman |
| 2. | Dr. Arvind Mathur,         | Member   |
| 3. | Dr. Virendra Misra,        | Member   |
| 4. | Dr. Pramod Kumar Mishra,   | Member   |
| 5. | Dr. Richhpal Singh Sangu,  | Member   |
| 6. | Shri Ramesh Chand Kataria, | Member   |
| 7. | Shri Meraj Uddin,          | Member   |
| 8. | Shri Rajive Kumar,         | Member   |

The Chairman welcomed the members to the 379<sup>th</sup> SEAC meeting.

The SEAC unanimously took following decisions on the agenda points discussed:

River bed Sand/Morrum Mining Area-58.66 Acre (23.75) on Yamuna River for at Khand No.- 05, Gata No.- 376 MI, 377 MI, 374 MI, 415 MI, 414 MI, 378, 381 MI, 413 MI, 379, 380 MI, 412 MI, 409, 408 MI, 411 MI, 410, 406 MI, 438 MI, 439, 405, 398 MI, 399 MI, 440 MI, 404 MI, 403 MI, 435. Area-58.66 Acre (23.75), Village- Adhaval, Tehsil- Fatepur, District-Fatepur, U.P. File No. 4563/Proposal No. SIA/UP/MIN/ 29788/2018

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for river bed Sand/Morrum Mining on Yamuna River for at Khand No.- 05, Gata No.- 376 MI, 377 MI, 374 MI, 415 MI, 414 MI, 378, 381 MI, 413 MI, 379, 380 MI, 412 MI, 409, 408 MI, 411 MI, 410, 406 MI, 438 MI, 439, 405, 398 MI, 399 MI, 440 MI, 404 MI, 403 MI, 435, Village- Adhaval, Tehsil- Fatepur, District-Fatepur, U.P. (Leased Area : 23.75 Ha).
- 2- Salient features of the project as submitted by the project proponent:

|   |  |
|---|--|
| 1 On-line proposal No.                                  | SIA/UP/MIN/29788/2018  |
| File No. allotted by SEIAA, UP                          | 4563   |
| Name of Proponent                                       | M/S Lime Light Dealers Pvt. Ltd (Taraknath Kaviraj   |
| Full correspondence address of proponent and mobile no. | Add- 284, Maharaja Nand Kumar Road (N), Alam Bazar, Baranagar, Kolkatta  |
| Name of Project   | Area- 58.66 Acre (23.75 Ha) For River Sand/Morrum Mining Khand No A-05 Gata No. 376MI, 377MI,374MI,415MI,414MI,378, 381 MI, 413MI,379, 380MI,412MI, 409, 408MI, 411MI, 410, 406MI, 438MI, 439, 405, 398MI, 399MI, 440MI, 404MI, 403MI,435 AREA- 58.66 ACRE (23.75 HA) , VILLAGE-ADHAVAL TEHSIL- FATEHPUR, DISTRICT- FATEHPUR (U.P) |
| Project Location(Plot.Khsra/Gata No.)                   | Khand No A-05 Gata No. 376MI, 377MI,374MI,415MI,414MI,378, 381 MI, 413MI,379, 380MI,412MI, 409, 408MI, 411MI, 410, 406MI, 438MI, 439, 405, 398MI, 399MI, 440MI, 404MI, 403MI,435 AREA- 58.66 ACRE (23.75 HA) .   |

Handwritten signatures and initials at the bottom of the page.

W/No: 1913/2018 S&AC Division Dated 11/11/2018

|   |   |                                |                  |
|---|---|--------------------------------|------------------|
| VILLAGE-ADHAVAL TEHSIL- FATEHPUR, DISTRICT- FATEHPUR (U.P)            |   |                                |                  |
| Name of River   | Yamuna River  |                                |                  |
| Name of Village   | Adhaval   |                                |                  |
| Tehsil  | Fatehpur  |                                |                  |
| District  | Fatehpur  |                                |                  |
| Name of Minor Mineral   | Sand/Monum  |                                |                  |
| Sanctioned Lease Area (in Ha.)  | 23.75 Ha.   |                                |                  |
| Max. & Min mRL within lease area                                      | 100.0 mRL & 93.0 mRL  |                                |                  |
| Pillar Coordinates (Verified by DMO)                                  | <b>Point</b>  | <b>Latitude</b>                | <b>Longitude</b> |
|   | A   | 25°49.155N                     | 80°28.573E       |
|   | B   | 25°49.287N                     | 80°28.577E       |
|   | C   | 25°49.400N                     | 80°27.943E       |
|   | D   | 25°49.178N                     | 80°27.960E       |
| Total Geological Reserves   | 9,47,730 m <sup>3</sup> /Annum  |                                |                  |
| Total Mineable Reserve in LOI   | 4,75,000 m <sup>3</sup> /Annum  |                                |                  |
| Total Proposed Production   | 4,75,000 m <sup>3</sup> /Annum  |                                |                  |
| Proposed Production /year   | <b>Year</b>   | <b>Production</b>              |                  |
|   | 1 <sup>st</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 2 <sup>nd</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 3 <sup>rd</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 4 <sup>th</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 5 <sup>th</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | Total   | 23,75,000m <sup>3</sup>        |                  |
| Sanctioned Period of Mine lease                                       | 5 Years   |                                |                  |
| Production of mine/day  | 2111 m <sup>3</sup> /Day  |                                |                  |
| Method of Mining  | Open cast Manual / Semi Mechanized Mining                             |                                |                  |
| No. of working days   | 225 Days  |                                |                  |
| Working hours/day   | 8 Hours   |                                |                  |
| No. of worker   | 128 Worker  |                                |                  |
| No. of vehicles movement/day  | 235 Trucks / Day  |                                |                  |
| Type of Land  | River Bed (Govt. Land)  |                                |                  |
| Ultimate of Depth of Mining   | 2.80 m  |                                |                  |
| Nearest metalled road from site                                       | 1.78 Km   |                                |                  |
| Water Requirement   | <b>PURPOSE</b>  | <b>REQUIREMENT (KLD)</b>       |                  |
|   | Drinking  | 1.28                           |                  |
|   | Suppression of dust   | 14.40                          |                  |
|   | Plantation  | 2.50                           |                  |
|   | Others (if any)   |                                |                  |
| Total   | 18.18 KLD   |                                |                  |
| Name of QCI Accredited Consultant with QCI No and period of validity. | Ind Tech House Consult<br>QCI No.87<br>Period of Validity- 31-01-2021 |                                |                  |
| Any litigation pending against the project or land in any court       | No  |                                |                  |
| Details of 500 m Cluster Map & Certificate verified by Mining Officer | Letter No40/Khanij-MMC-30Vividh/18-19<br>Date-26.07.18                |                                |                  |
| Details of Lease Area in approved DSR                                 | Page No34<br>Table No- 7 (Sr. No 02)                                  |                                |                  |
| Proposed CER cost   | 3.40 Lac  |                                |                  |
| Proposed EMP cost   | 25.30 Lac   |                                |                  |
| Length and breadth of Haul Road                                       | 1200 mtr Length & 6m width haulage road                               |                                |                  |
| No. of Trees to be Planted  | 627 Trees   |                                |                  |

*Ad 9/11/18* *UM* *f m*

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

### NOTIFICATION AGAINST AGENDA NO-01

The committee discussed the matter in light of MOEFCC Notification dated 15/01/2016 and decided to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1 minutes. The committee also stipulated following points:

Board of director's resolution.

Photographs of the pit to be submitted to ascertain the ground water table in the lease area.

Aquatic study of surface water in relation to quantitative and numbers of planktons *phyto planktons*

Ecological study of the core area.

In the green belt the plants should be planted on the basis of pollution index.

The original test reports of the analysis should be submitted, if asked at the time of presentation.

Monitoring of air quality PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub> and CO has to be carried out as per the CPCB guidelines.

Original test report should be submitted.

To avoid the controversy of REIA, *Fresh* EIA baseline data after issuance of TOR should be submitted.

Soft and hard copy of the report should be provided to all members immediately after the online submission of the report alongwith the test report.

2.

Bed Sand/Morrum Mining Project on Ken River in Khand No.- 03, Gata No.-Part of Village- Khapatiha, Tehsil- Pailani, District- Banda, U.P., Lease Area: 16.0 ha. File No. SIA/UP/MIN/ 29790/2018

Con  
that

presentation was made by the project proponent along with their consultant M/s Ind Tech House proponent, through the documents submitted and the presentation made, informed the committee

environmental clearance is sought for river Bed Sand/Morrum Mining Project on Ken River in Khand No.- 03, Gata No.-Part of 100, at Village- Khapatiha, Tehsil- Pailani, District- Banda, U.P., Lease Area: 16.0 ha).

Key features of the project as submitted by the project proponent:

|  |  |
|--|--|
| 1. Proposal No.                        | SIA/UP/MIN/29790/2018  |
| 2. No. allotted by SEIAA, UP           | 4564   |
| 3. Name of Proponent                   | J.S Enterprises (Shri Devesh Mishra)   |
| 4. Correspondence address of proponent | R/o- Second Floor, 12 Sirazuddaula, Saraini 12 Water Lu Street, Kolkata, West Bengal   |
| 5. Area of Project                     | Area-39.52Acre (16.0Ha) On Ken River For Sand/Morrum Mining Project at Khand No-03 Gata No-Part of 100 Village- Khapatiha Kalan Tehsil- Pailani, District- Banda (U.P) |
| 6. Location (Plot.Khsra/Gata No.)      | Khand No/Gata No- Part of 100  |
| 7. Name of River                       | Ken River  |
| 8. Name of Village                     | Khapatiha Kalan Pailani  |

Annexure-24

Minutes of the 256<sup>th</sup> Meeting of the SEIAA, UP held on 09/01/2019Agenda-C: 379<sup>th</sup> SEAC meeting dated 21/12/2018

1. River bed Sand/Morrum Mining Area-58.66 Acre (23.75) on Yamuna River for at Khand No.- 05, Gata No.- 376 MI, 377 MI, 374 MI, 415 MI, 414 MI, 378, 381 MI, 413 MI, 379, 380 MI, 412 MI, 409, 408 MI, 411 MI, 410, 406 MI, 438 MI, 439, 405, 398 MI, 399 MI, 440 MI, 404 MI, 403 MI, 435. Area-58.66 Acre (23.75), Village- Adhaval, Tehsil- Fatepur, District-Fatepur, U.P. File No. 4563/Proposal No. SIA/UP/MIN/ 29788/2018

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.

2. River Bed Sand/Morrum Mining Project on Ken River in Khand No.- 03, Gata No.- Part of 100, at Village- Khapatiha, Tehsil- Pailani, District- Banda, U.P., Lease Area: 16.0 ha. File No. 4564/Proposal No. SIA/UP/MIN/ 29790/2018

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.

3. Proposed River Bed Sand/Morrum Mining Project on Ken River in Khand No./ Gata No.- 60, at Village- Sadi Khadar, Tehsil- Pailani, District- Banda, U.P., Lease Area: 18.0 ha. File No. 4565/Proposal No. SIA/UP/MIN/ 29795/2018

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

\_\_\_\_\_ \_\_\_\_\_ RPSiph

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Taaraknath Kaviraj  
S/o Shri Vanshidhar Kaviraj,  
284, Maharaja Nand Kumar Road,  
Alam Bazar, Baranagar, Kolkatta.

Ref. No.....689...../Parya/SEAC/4563/2017

Date: 15 February, 2019

**Sub: Terms of Reference for river bed Sand/Morrum Mining on Yamuna River for at Khand No.- A-05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 MI, 378, 381 Mi, 413 MI, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406 Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).**

Dear Sir,

Please refer to your application/letter dated 05/11/2018 & 14/12/2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 21/12/2018 and SEIAA in its meeting dated 09/01/2019.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for river bed Sand/Morrum Mining on Yamuna River for at Khand No.- A-05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 MI, 378, 381 Mi, 413 MI, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406 Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).
- 2- Salient features of the project as submitted by the project proponent:

|   |   |
|---|---|
| 1 On-line proposal No.                                  | SIA/UP/MIN/29788/2018   |
| File No. allotted by SEIAA, UP                          | 4563  |
| Name of Proponent                                       | M/S Lime Light Dealers Pvt. Ltd (Taraknath Kaviraj)   |
| Full correspondence address of proponent and mobile no. | Add- 284, Maharaja Nand Kumar Road (N), Alam Bazar, Baranagar, Kolkatta   |
| Name of Project   | Area- 58.66 Acre (23.75 Ha) For River Sand/Morrum Mining Khand No A-05 Gata No. 376MI, 377MI,374MI,415MI,414MI,378, 381 MI, 413MI,379, 380MI,412MI, 409, 408MI, 411MI, 410, 406MI, 438MI, 439, 405, 398MI, 399MI, 440MI, 404MI, 403MI,435 AREA- 58.66 ACRE (23.75 HA) , VILLAGE-ADHAVAL TEHSIL- FATEHPUR , DISTRICT- FATEHPUR (U.P) |
| Project Location(Plot.Khsra/Gata No.)                   | Khand No A-05 Gata No. 376MI, 377MI,374MI,415MI,414MI,378, 381 MI, 413MI,379, 380MI,412MI, 409, 408MI, 411MI, 410, 406MI, 438MI, 439, 405, 398MI, 399MI, 440MI, 404MI, 403MI,435 AREA- 58.66 ACRE (23.75 HA) , VILLAGE-ADHAVAL TEHSIL- FATEHPUR , DISTRICT- FATEHPUR (U.P)  |
| Name of River   | Yamuna River  |
| Name of Village   | Adhaval   |
| Tehsil  | Fatehpur  |
| District  | Fatehpur  |
| Name of Minor Mineral                                   | Sand/Morrum   |
| Sanctioned Lease Area (in                               | 23.75 Ha.   |

TOR for Proposed river bed Sand/Morrum Mining on Yamuna River for at Khand No.- A-05, Gata No.- 376 MI, 377 MI, 374 MI, 415 MI, 414 MI, 378, 381 MI, 413 MI, 379, 380 MI, 412 MI, 409, 408 MI, 411 MI, 410, 406 MI, 438 MI, 439, 405, 398 MI, 399 MI, 440 MI, 404 MI, 403 MI, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).

|   |   |                                |                  |
|---|---|--------------------------------|------------------|
| Ha.)  |   |                                |                  |
| Max. & Min mRL within lease area                                      | 100.0 mRL & 93.0 mRL  |                                |                  |
| Pillar Coordinates (Verified by DMO)                                  | <b>Point</b>  | <b>Latitude</b>                | <b>Longitude</b> |
|   | A   | 25°49.155'N                    | 80°28.573'E      |
|   | B   | 25°49.287'N                    | 80°28.577'E      |
|   | C   | 25°49.400'N                    | 80°27.943'E      |
|   | D   | 25°49.178'N                    | 80°27.960'E      |
| Total Geological Reserves   | 9,47,730 m <sup>3</sup> /Annum  |                                |                  |
| Total Mineable Reserve in LOI   | 4,75,000 m <sup>3</sup> /Annum  |                                |                  |
| Total Proposed Production   | 4,75,000 m <sup>3</sup> /Annum  |                                |                  |
| Proposed Production /year   | <b>Year</b>   | <b>Production</b>              |                  |
|   | 1 <sup>st</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 2 <sup>nd</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 3 <sup>rd</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 4 <sup>th</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | 5 <sup>th</sup>   | 4,75,000 m <sup>3</sup> /Annum |                  |
|   | Total   | 23,75,000m <sup>3</sup>        |                  |
| Sanctioned Period of Mine lease                                       | 5 Years   |                                |                  |
| Production of mine/day  | 2111 m <sup>3</sup> /Day  |                                |                  |
| Method of Mining  | Open cast Manual / Semi Mechanized Mining                             |                                |                  |
| No. of working days   | 225 Days  |                                |                  |
| Working hours/day   | 8 Hours   |                                |                  |
| No. of worker   | 128 Worker  |                                |                  |
| No. of vehicles movement/day  | 235 Trucks / Day  |                                |                  |
| Type of Land  | River Bed (Govt. Land)  |                                |                  |
| Ultimate of Depth of Mining   | 2.80 m  |                                |                  |
| Nearest metalled road from site                                       | 1.78 Km   |                                |                  |
| Water Requirement   | <b>PURPOSE</b>  | <b>REQUIREMENT (KLD)</b>       |                  |
|   | Drinking  | 1.28                           |                  |
|   | Suppression of dust   | 14.40                          |                  |
|   | Plantation  | 2.50                           |                  |
|   | Others (if any)   |                                |                  |
|   | Total   | <b>18.18 KLD</b>               |                  |
| Name of QCI Accredited Consultant with QCI No and period of validity. | Ind Tech House Consult<br>QCI No.87<br>Period of Validity- 31-01-2021 |                                |                  |
| Any litigation pending against the project or land in any court       | No  |                                |                  |
| Details of 500 m Cluster Map & Certificate verified by Mining Officer | Letter No40/Khanij-MMC-30Vividh/18-19<br>Date-26.07.18                |                                |                  |
| Details of Lease Area in approved DSR                                 | Page No34<br>Table No- 7 (Sr. No 02)                                  |                                |                  |
| Proposed CER cost   | 3.40 Lac  |                                |                  |

TOR for Proposed river bed Sand/Morrum Mining on Yamuna River for at Khand No.- A-05, Gata No.- 376 MI, 377 MI, 374 MI, 415 MI, 414 MI, 378, 381 MI, 413 MI, 379, 380 MI, 412 MI, 409, 408 MI, 411 MI, 410, 406 MI, 438 MI, 439, 405, 398 MI, 399 MI, 440 MI, 404 MI, 403 MI, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).

|                                 |   |
|---------------------------------|---|
| Proposed EMP cost               | 25.30 Lac                               |
| Length and breadth of Haul Road | 1200 mtr Length & 6m width haulage road |
| No. of Trees to be Planted      | 627 Trees                               |

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**The committee discussed the matter in light of MOEFCC Notification dated 15/01/2016 and recommended to issue following terms of reference (TOR) for the preparation of EIA.**

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
2. Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. Board of director's resolution.
5. Photographs of the pit to be submitted to ascertain the ground water table in the lease area.
6. Aquatic study of surface water in relation to quantitative and numbers of planktons.
7. Ecological study of the core area.
8. In the green belt the plants should be planted on the basis of pollution index.
9. The original test reports of the analysis should be submitted, if asked at the time of presentation.
10. Monitoring of air quality PM10, PM2.5, So2, NOx and CO has to be carried out as per the CPCB guidelines.
11. Original test report should be submitted.
12. To avoid the controversy of REIA. Fresh EIA baseline data after issuance of TOR should be submitted.
13. Soft and hard copy of the report should be provided to all members immediately after the online submission of the report alongwith the test report.
14. The TOR shall be valid strictly for the annual production/yearly production as given in the approved Mining Plans of the respective proposal.
15. Certificate from Mining Officer that there is no other mining area exit within 500 m periphery.
16. CER cost to be calculated for individual lease.
17. An intimation regarding conducting the monitoring to be sent to concerned District Magistrate and State Pollution Control Board office.
18. The lab conducting the analysis should be authenticated and registered.
19. Public hearing to be conducted as per EIA Notification, 2006.
20. A copy of document in support of fact that the proponent is the rightful lessee of the mine should be given.
21. Approved mining plans for all the mining projects.
22. All documents including approved mine plan, EIA and public hearing should be compatible with one another in terms of the mine lease area, production level, waste generation and its management and mining technology and should be in the name of the lessee. The mine plan should take into account the conditions of the mine lease, if any, in terms of distance to be left un-worked from the river flowing nearby.
23. The study area will comprise of 10 km zone around the mine lease from the lease periphery and the data contained in the EIA such as waste generation etc should be for the life of the

TOR for Proposed river bed Sand/Morrum Mining on Yamuna River for at Khand No.- A-05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 Mi, 378, 381 Mi, 413 Mi, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406 Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).

- mine / lease period.
24. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary and national park, migratory route of fauna, water bodies, human settlements and other ecological features should be indicated.
  25. Land use plan of mine lease area should be prepared to encompass pre-operational, operational and post-operational phases and submitted.
  26. Location of National Parks, Sanctuaries, Biosphere Reserves, wildlife Corridors, Tiger/Elephant Reserves (existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, if any, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above should be obtained from the state Wildlife Department / Chief Wildlife Warden under the Wildlife (Protection) Act, 1972 and copy furnished.
  27. A detailed biological study for the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out covering both terrestrial and aquatic flora and fauna. Details of flora and fauna, duly authenticated, separately for core and buffer zone should be furnished based on field survey clearly indicating the Schedule of the fauna present.
  28. Impact of change of land use should be given.
  29. Impact of mining on the hydrology of the area including water flow in the river adjoining the mine lease. It should also take into account the inundation of mined out area due to flow of water from the river.
  30. R & R plan / compensation details for the project affected people should be furnished. While preparing the R & R plan, the National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs / STs and other weaker sections need based sample survey, family-wise, should be undertaken to assess their requirement and action programmes prepared accordingly integrating the sectoral programme of line departments of the State Governments.
  31. 02 km kachcha haul road to be made motorable. Plan should be submitted.
  32. One season (Non Monsoon) primary baseline data on ambient air quality ( $PM_{2.5}$ ,  $PM_{10}$ ,  $SO_x$  and  $NO_x$ ), water quality, noise level, soil and flora and fauna shall be collected and the AAQ data so collected presented data-wise in the EIA and EMP report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be justified.
  33. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of  $PM_{10}$  particularly for free silica should be given.
  34. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicle for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any and the habitation. The wind rose showing pre-dominant wind direction may also be indicated on the map. The impact of stone crusher nearby should also be taken into account.
  35. The water requirement for the project, its availability and source to be furnished. A detailed water balance should also be provided. Fresh water requirement for the project should be indicated.
  36. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the project should be provided.
  37. Details of water conservation measures proposed to be adopted in the projected should be given.
  38. Impact of the project on the water quality both surface and groundwater should be assessed and necessary safeguard measures, if any required should be provided.
  39. Based on actual monitored data, it may clearly be shown whether working will intersect

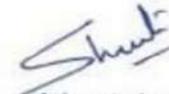
TOR for Proposed river bed Sand/Morrum Mining on Yamuna River for at Khand No.- A-05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 Mi, 378, 381 Mi, 413 Mi, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406 Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).

- groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed hydro geological study should be undertaken and report furnished. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of groundwater should also be obtained and copy furnished.
40. Details of first order stream, if any passing through lease area and modification diversion proposed, if any and the impact of the same on the hydrology should be brought out.
  41. Details of rainwater harvesting proposed, if any, in the project should be provided.
  42. Information on reduced levels site elevation, working depth, groundwater table etc. below natural surface level should be provided. A schematic diagram may also be provided for the same.
  43. Quantity of solid waste generated to be estimated and details for its disposal and management should be provided. The quality, volumes and methodology planned for removal and utilization (preferably concurrently) of top soil should be indicated. Details of backfilling proposed, if any, should be given. It may be clearly indicated that out of the total waste generated during the mine life, how much quantity would be backfilled and how much quantity would be disposed off in the form of external dump (number of dumps, their height, terraces etc. to be brought out).
  44. The reclamation plan, post mine land use and progressive green belt development plan shall be prepared in tabular form (prescribed format) and submitted.
  45. Impact on local transport infrastructure due to the project should be indicated. Projected increase in truck traffic as a result of the project in the present road network (including those outside the project area) should be worked out, indicating whether it is capable of handling the increased load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State government) should be covered.
  46. Details of the infrastructure facilities to be provided for the mine workers should be included in the EIA report.
  47. Conceptual post mining land use and Reclamation and Rehabilitation of mined out area (with plans and with adequate number of sections) should be given in the EIA report.
  48. Phase-wise plan of green belt development, plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given.
  49. Occupational health impact of project should be anticipated and preventive measures initiated. Details in this regard should be provided. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. Special attention should be in view of the stone crusher nearby.
  50. Measures of social-economic significance and influence to the local community proposed to be provided by project proponent should be indicated. As far as possible, quantitative dimensions may be given with time frame for implementation.
  51. Detailed environmental management plan to mitigate the environmental impacts which, should inter-alia should include the impact due to change of land use, due to loss of agricultural land and grazing land, if any, occupational health impacts beside other impacts of the projects. It should also take into account the impacts due to stone crusher nearby and also provide for preventing the silt from going into the river.
  52. Risk assessment and disaster management plan due to inundation of mine as a result of its location close to the river should also be examined and addressed.
  53. Public hearing shall be undertaken as per law. Public hearing points raised and commitment of the project proponent on the same along with the time bound action plan to implement the same should be provided.
  54. Details of litigation pending against the project, if any, with direction / order passed by any Court of Law against the project should be given.
  55. The cost of project (capital cost and recurring cost) as well as the cost towards

TOR for Proposed river bed Sand/Morrum Mining on Yamuna River for at Khand No.- A-05, Gata No.- 376 Mi, 377 Mi, 374 Mi, 415 Mi, 414 Mi, 378, 381 Mi, 413 Mi, 379, 380 Mi, 412 Mi, 409, 408 Mi, 411 Mi, 410, 406 Mi, 438 Mi, 439, 405, 398 Mi, 399 Mi, 440 Mi, 404 Mi, 403 Mi, 435, Village- Adhaval, Tehsil- Fatehpur, District-Fatehpur, U.P. (Leased Area : 23.75 Ha).

- implementation of EMP should clearly be spelt out.
56. Present position of distances of railway lines, National Highway including culverts and bridges, Reservoir, lake, Canal, Road including culverts & bridges, Soil conservation works, nursery plantation, check dams, water supply schemes & irrigation schemes, water sources such as Springs, Infiltration galleries, Percolation wells, Hand pumps, Tube wells and existing flood control / protection work should be included and indicated in location map.
  57. Proponent should submit attested photocopy of the sanction of mining lease by the State Government.
  58. The company will have a well laid down Environment Policy approved by its Board of Directors and it may be detailed in EIA report.
  59. The Environment Policy must prescribe for standard operating process/ procedures to bring into focus any infringement / deviation / violation of the environment or forest norms/conditions and it may be detailed in EIA.
  60. The hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the EC conditions and details of this system may be given.
  61. The company must have a system of reporting of non-compliance/violations of environmental norms to the Board of Directors of the company and/ or shareholders or stakeholders at large. This reporting mechanism should be detailed EIA reports.
  62. Consultant should bring raw data at the time of presentation.
  63. In surface water quality aquatic study of phytoplankton and zooplankton.
  64. The baseline data should be signed by NABL/MoEF&CC accredited analyst.
  65. The meteorological data should be site specific.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.

  
(Shrutika Shukla )  
Nodal, SEIAA/  
Deputy Director

No...../Parya/SEAC/4563/2018 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Fatehpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

  
(Shrutika Shukla )  
Nodal, SEIAA/  
Deputy Director

Annexure - 26

Minutes of 525<sup>th</sup> SEAC Meeting Dated 03/03/2021

3. Sand/Morrum Mining from Ken Riverbed at Gata No.-455, Village-Khapatiha Kalan, Tehsil-Pallani, Banda, U.P., Smt. Renu Gupta, M/s Om Prakash Ram Autar, Area 23.00 Ha. File No. 5658/Proposal No. SIA/UP/MIN/53067/2020

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development. The committee directed to defer the matter due to incomplete information:

1. Salient features of the project with photo affidavit.
2. Project brief in presentation is to be revised.
3. In all the documents, the geo coordinates of A9 to A12 has to be corrected and verified by competent authority.
4. TOR points 24 & 29 are to be revised.
5. Incremental value for baseline data should be provided.
6. Verified lease map in ammonia print.

The matter shall be discussed after submission of online information on prescribed portal.

✓ Sand/Morrum Mining from Yamuna River bed at Khand No.- 05, Gata No.- 376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412 Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435, Village- Adhaval, Fatepur., Shri TaarakNathKaviraaj, M/s Lime Light Dealers Pvt. Ltd., Area 23.00 Ha. File No. 6185/4563/Proposal No. SIA/UP/MIN/60697/2018

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Yamuna River bed at Khand No.- 05, Gata No.- 376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412 Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435, Village- Adhaval, Fatehpur, U.P., M/s Lime Light Dealers Pvt. Ltd., (Leased Area 23.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 689/Parya/SEAC/4563/2017, dated 15/02/2019.
3. The public hearing was organized on 07/06/2019. Final EIA report submitted by the project proponent on 10/02/2021.
4. Salient features of the project as submitted by the project proponent:

|    |   |  |
|----|---|--|
| 1. | On Line Proposal No.                                    | SIA/UP/MIN/60697/2018  |
| 2. | File No. allotted by SEIAA, UP                          | 6185/4563  |
| 3. | Name of Proponent                                       | Shri Taaraknath Kaviraaj (. M/s Limelight Dealers Pvt. Ltd.)   |
| 4. | Full correspondence address of proponent and mobile no. | R/o- 284, Maharaja Nand Kumar Road(N), Alam Bazar, Baranagar, Kolkata  |
| 5. | Name of Project   | Area 23.75 Ha Sand/MorrumMining at Khand No.-A05 Gata No-376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435 Village- Adhaval, Tehsil & District- Fatehpur, U.P. M/s Limelight Dealers Pvt. Ltd. |

Minutes of 528<sup>th</sup> SEAC Meeting Dated 03/03/2021

|     |   |   |             |             |
|-----|---|---|-------------|-------------|
| 6.  | Project Location(Plot.Khsra/Gata No.)                                 | 376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 395Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435 |             |             |
| 7.  | Name of River   | Yamuna River  |             |             |
| 8.  | Name of Village   | Adhaval   |             |             |
| 9.  | Tehsil  | Fatehpur  |             |             |
| 10. | District  | Fatehpur  |             |             |
| 11. | Name of Minor Mineral   | Sand/ Morrum  |             |             |
| 12. | Sanctioned Lease Area (in Ha.)  | 23.75Ha   |             |             |
| 13. | Max. & Min mRL within lease area                                      | 100.0mRL. to 93.0 mRL.  |             |             |
| 14. | Pillar Coordinates (Verified by DMO)                                  | Point   | Latitude    | Longitude   |
|     |   | A   | 25°49.155'N | 80°28.573'E |
|     |   | B   | 25°49.287'N | 80°28.577'E |
|     |   | C   | 25°49.400'N | 80°27.943'E |
|     |   | D   | 25°49.178'N | 80°27.960'E |
| 15. | Total Geological Reserves   | 9,47,730 m <sup>3</sup> /Annum  |             |             |
| 16. | Total Mineable Reserve in LOI   | 4,75,000 m <sup>3</sup> /Annum  |             |             |
| 17. | Total Proposed Production in LOI                                      | 4,75,000 m <sup>3</sup> /Annum  |             |             |
| 18. | Total Proposed Production in 5 Years                                  | 475000*5=23,75,000 m <sup>3</sup>   |             |             |
| 19. | Sanctioned Period of Mine lease                                       | 5Years  |             |             |
| 20. | Production of mine/day  | 2111 m <sup>3</sup> /Day  |             |             |
| 21. | Method of Mining  | Open cast Manual / Semi Mechanized Mining Method  |             |             |
| 22. | No. of working days   | 225 Days  |             |             |
| 23. | Working hours/day   | 8 Hours   |             |             |
| 24. | No. of worker   | 128 Worker  |             |             |
| 25. | No. of vehicles movement/day  | 235Trucks / Day (Depending on market demand)  |             |             |
| 26. | Type of Land  | Govt. Land  |             |             |
| 27. | Ultimate of Depth of Mining   | 2.80 m  |             |             |
| 28. | Nearest metalled road from site                                       | 1.78Km  |             |             |
| 29. | Water Requirement   | PURPOSE   |             |             |
|     |   | Drinking  |             |             |
|     |   | Suppression of dust   |             |             |
|     |   | Plantation  |             |             |
|     |   | Others (if any)   |             |             |
|     |   | Total   |             |             |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | Ind Tech House Consult QCI No.- NABET/EIA/1821/RA0098<br>Period of Validity- 30-04-2021   |             |             |
| 31. | Any litigation pending against the project or land in any court       | No  |             |             |
| 32. | Details of 500 m Cluster Map & Certificate verified by Mining Officer | Letter No-1739/30-Khanij(2020-21)<br>Date-23.02.2021  |             |             |
| 33. | Details of Lease Area in approved DSR                                 | Page No'-34, Table No'7, Sr. No'-02   |             |             |
| 34. | Proposed CER cost   | 2% of total project cost i.e. Rs. 3.40 Lakhs  |             |             |

|     |                                 |  |
|-----|---------------------------------|--|
| 35. | Proposed EMP cost               | 25.30 Lakhs                            |
| 36. | Length and breadth of Haul Road | 1200 mt Length & 6m width haulage road |
| 37. | No. of Trees to be Planted      | 627 Trees                              |

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

#### RESOLUTION AGAINST AGENDA NO-04

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-3 & 2 to these minutes regarding mining project.

1. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
2. Environment management in according to environmental status and impact of the project.
3. Selection of plants for green belt should be on the basis of pollution removal index.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. Pakka motorable haul road to be maintained by the project proponent.
6. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
7. Permission from the competent authority regarding evacuation route should be taken.
8. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
9. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
10. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
11. Provision for cylinder to workers should be made for cooking.
12. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
13. Provide suitable mask to the workers.
14. Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.
15. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
16. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
17. Provision for two toilets and hand pumps should be made at mining site.
18. Drinking water for workers would be provided by tankers.
19. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
20. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.

*(Handwritten signatures and initials)*

Minutes of 528<sup>th</sup> SEAC Meeting Dated 03/03/2021

21. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
  22. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
  23. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
  24. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
  25. Width of the haul road shall be more than 6 meter.
  26. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
5. Stone (Sand Stone) Mining at Gata No.-705 at Village- Bhagautidei, Tehsil- Chunar, Mirzapur, U.P., Shri Mahusoodan Singh, M/s MaaVindhvasini Construction, Area -1.01 ha. File No. 6122/Proposal No. SIA/UP/MIN/59846/2021

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Sandstone) Mining at Gata No. 705 Village- Bhagautidei, Tehsil-Chunar, Mirzapur, U.P. M/s Maa Vindhvasini Construction (Area - 1.01Ha).
2. Salient features of the project as submitted by the project proponent:

|     |   |   |
|-----|---|---|
| 1.  | On Line Proposal No.                                    | SIA/UP/MIN/59846/2021   |
| 2.  | File No. allotted by SEIAA, UP                          | 6122  |
| 3.  | Name of Proponent                                       | Shri Madhusoodan Singh  |
| 4.  | Full correspondence address of proponent and mobile no. | Prabhapuram Colony, Umraura Road, Robertsganj, Sonbhadra, U.P.  |
| 5.  | Name of Project   | Area -1.01Ha Building Stone (Sandstone) Mining at Gata No.-705 Village- Bhagautidei, Tehsil-Chunar, Mirzapur, U.P. M/s Maa Vindhvasini Construction |
| 6.  | Project Location(Plot.Khata/Gata No.)                   | 705   |
| 7.  | Name of Village   | Bhagautidei   |
| 8.  | Tehsil  | Chunar  |
| 9.  | District  | Mirzapur  |
| 10. | Name of Minor Mineral                                   | Building Stone (Sandstone)  |
| 11. | Sanctioned Lease Area (in Ha.)                          | 1.01 Ha   |
| 12. | Max. & Min mRL within lease area                        | 102mRL to 114 mRL   |

*[Handwritten signatures and initials]*

Minutes of the 459<sup>th</sup> Meeting of the SEIAA, UP held on 5.04.2021

Sand/Morrum Mining from Yamuna River bed at Khand No.- 05, Gata No.- 376MI, 377MI, 374MI, 415MI, 414MI, 378, 381MI, 413MI, 379, 380MI, 412 MI, 409, 408MI, 411MI, 410, 406MI, 438MI, 439, 405, 398MI, 399MI, 440MI, 404MI, 403MI, 435, Village- Adhaval, Fatehpur., Shri TaarakNathKaviraal, M/s Lime Light Dealers Pvt. Ltd., Area 23.00 Ha. File No. 6185/4563/Proposal No. SIA/UP/MIN/60697/2018

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

5. Stone (Sand Stone) Mining at Gata No.-705 at Village- Bhagautidei, Tehsil- Chunar, Mirzapur, U.P., Shri Mahasoodan Singh, M/s MaaVindhya Vasini Construction, Area -1.01 ha. File No. 6122/Proposal No. SIA/UP/MIN/59846/2021

- SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-
- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
  - 2- Copy of all the analysis reports duly signed by analyst approved, NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of pre-tation.
  - 3- MOU signed between the project proponent and the consultant should be submitted.
  - 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
  - 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
  - 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
  - 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

*[Signature]*  
13/5/21

RPS, ph

2/5

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Taarak Nath Kaviraj,  
Director,  
284, Maharaja Nand Kumar Road,  
Alam Bazar, Baranagar,  
Kolkata, West Bengal- 700036

Ref. No. 28 /Parya/SEAC/6185-4563/2019

Date: 27 May, 2021

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna River bed at Khand No.- 05, Gata No.- 376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412 Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435, Village- Adhaval, Fatehpur, U.P., M/s Lime Light Dealers Pvt. Ltd., (Leased Area 23.00 Ha).**

Dear Sir,

Please refer to your application/letters 05-11-2018, 14-12-2018, 10-02-2021, 22-02-2021 & 05-03-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 03-03-2021 and SEIAA in its meeting dated 05-04-2021.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Yamuna River bed at Khand No.- 05, Gata No.- 376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412 Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435, Village- Adhaval, Fatehpur, U.P., M/s Lime Light Dealers Pvt. Ltd., (Leased Area 23.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 689/Parya/SEAC/4563/2017, dated 15/02/2019.
3. The public hearing was organized on 07/06/2019. Final EIA report submitted by the project proponent on 10/02/2021.
4. Salient features of the project as submitted by the project proponent:

|     |   |   |
|-----|---|---|
| 1.  | On Line Proposal No.                                    | SIA/UP/MIN/60697/2018   |
| 2.  | File No. allotted by SEIAA, UP                          | 6185/4563   |
| 3.  | Name of Proponent                                       | Shri Taaraknath Kaviraj (. M/s Limelight Dealers Pvt. Ltd.)   |
| 4.  | Full correspondence address of proponent and mobile no. | R/o- 284, Maharaja Nand Kumar Road(N), Alam Bazar, Baranagar, Kolkata   |
| 5.  | Name of Project   | Area 23.75 Ha Sand/Morrum Mining at Khand No.-A05 Gata No-376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435 Village- Adhaval, Tehsil & District- Fatehpur, U.P. M/s Limelight Dealers Pvt. Ltd. |
| 6.  | Project Location(Plot.Khsra/Gata No.)                   | 376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435   |
| 7.  | Name of River   | Yamuna River  |
| 8.  | Name of Village   | Adhaval   |
| 9.  | Tehsil  | Fatehpur  |
| 10. | District  | Fatehpur  |
| 11. | Name of Minor Mineral                                   | Sand/ Morrum  |
| 12. | Sanctioned Lease Area (in Ha.)                          | 23.75Ha   |



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|     |   |   |             |             |
|-----|---|---|-------------|-------------|
| 13. | Max. & Min mRL within lease area                                      | 100.0mRL to 93.0 mRL  |             |             |
| 14. | Pillar Coordinates (Verified by DMO)                                  | Point   | Latitude    | Longitude   |
|     |   | A   | 25°49.155'N | 80°28.573'E |
|     |   | B   | 25°49.287'N | 80°28.577'E |
|     |   | C   | 25°49.400'N | 80°27.943'E |
|     | D   | 25°49.178'N   | 80°27.960'E |             |
| 15. | Total Geological Reserves   | 9,47,730 m <sup>3</sup> /Annum  |             |             |
| 16. | Total Mineable Reserve in LOI   | 4,75,000 m <sup>3</sup> /Annum  |             |             |
| 17. | Total Proposed Production in LOI                                      | 4,75,000 m <sup>3</sup> /Annum  |             |             |
| 18. | Total Proposed Production in 5 Years                                  | 475000*5=23,75,000 m <sup>3</sup>   |             |             |
| 19. | Sanctioned Period of Mine lease                                       | 5Years  |             |             |
| 20. | Production of mine/day  | 2111 m <sup>3</sup> /Day  |             |             |
| 21. | Method of Mining  | Open cast Manual / Semi Mechanized Mining Method  |             |             |
| 22. | No. of working days   | 225 Days  |             |             |
| 23. | Working hours/day   | 8 Hours   |             |             |
| 24. | No. of worker   | 128 Worker  |             |             |
| 25. | No. of vehicles movement/day  | 235Trucks / Day (Depending on market demand)  |             |             |
| 26. | Type of Land  | Govt. Land  |             |             |
| 27. | Ultimate of Depth of Mining   | 2.80 m  |             |             |
| 28. | Nearest metalled road from site                                       | 1.78Km  |             |             |
| 29. | Water Requirement   | PURPOSE   |             |             |
|     |   | Drinking  |             |             |
|     |   | Suppression of dust   |             |             |
|     |   | Plantation  |             |             |
|     |   | Others (if any)   |             |             |
|     | Total   |   |             |             |
| 30. | Name of QCI Accredited Consultant with QCI No and period of validity. | Ind Tech House Consult QCI No.- NABET/EIA/1821/RA0098<br>Period of Validity- 30-04-2021 |             |             |
| 31. | Any litigation pending against the project or land in any court       | No  |             |             |
| 32. | Details of 500 m Cluster Map & Certificate verified by Mining Officer | Letter No-1739/30-Khanij(2020-21)<br>Date-23.02.2021                                    |             |             |
| 33. | Details of Lease Area in approved DSR                                 | Page No'-34, Table No'7, Sr. No'-02   |             |             |
| 34. | Proposed CER cost   | 2% of total project cost i.e. Rs. 3.40 Lakhs  |             |             |
| 35. | Proposed EMP cost   | 25.30 Lakhs   |             |             |
| 36. | Length and breadth of Haul Road                                       | 1200 mt Length & 6m width haulage road  |             |             |
| 37. | No. of Trees to be Planted  | 627 Trees   |             |             |

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 03-03-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 05-04-2021 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.



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3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.



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25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.



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43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

#### Specific Conditions

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakka motorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.
19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.



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26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers



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- engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
  47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
  51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  54. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  64. Waste water from potable use be collected and reused for sprinkling.
  65. During the school opening and closing time vehicle movement will be restricted.
  66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be



Ec For Proposed Sand/Morrum Mining from Yamuna River bed at Khand No.- 05, Gata No.- 376Mi, 377Mi, 374Mi, 415Mi, 414Mi, 378, 381Mi, 413Mi, 379, 380Mi, 412 Mi, 409, 408Mi, 411Mi, 410, 406Mi, 438Mi, 439, 405, 398Mi, 399Mi, 440Mi, 404Mi, 403Mi, 435, Village- Adhaval, Fatehpur, U.P., M/s Lime Light Dealers Pvt. Ltd., (Leased Area 23.00 Ha).

cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/6185-4563/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Fatehpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

Annexure - 29

From:

Member Secretary,  
SEIAA UP,  
Lucknow, Uttar Pradesh.

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.

Ref. No. 64 /NGT-327/2021

Dated: 20 April, 2022

**Subject: Joint committee Report in compliance of Hon'ble NGT order dated 14.12.2021 passed in OA No. 327/2021 in the matter of Rajjan Versus State of U.P. & Ors**

Sir,

In compliance to the orders passed by this Hon'ble Tribunal dated 14.12.2021 in OA No. 327/2021 in the matter of Rajjan Versus State of U.P. & Ors., the joint committee report in the above mentioned matter is enclosed herewith and is being filed before this Hon'ble Tribunal.

Yours Sincerely,

  
(Shruti Shukla)  
Dy. Director

Encl: As above. (Total pages-14)



Joint Committee Report in reference to Hon'ble NGT order in the matter of Original Application No. 327/2021 (I.A. No. 219/2021) Rajjan Applicant Vs State of U.P. & Ors.

- i. Hon'ble NGT has passed the Order dated 14.12.2021 in Original Application No. 327/2021 (I.A. 219/2021) Rajjan Applicant Vs State of U.P. & Ors., the operative part of the order is as follows: -

".....1. Grievance in this application is that cluster EIA procedure was required to be followed before grant of EC in the present case, having regard to the location of the sites, for which impugned EC has been granted in favour of respondents no. 7 to 10-M/s. Limelight Dealers Pvt. Ltd., M/s. Pragyasan Business Pvt. Ltd., M/s. Alok Mishra and M/s. Anantadrishti Multiventures LLP.

2. Issue notice to SEIAA, UP and respondents no. 7 to 10 for their response.

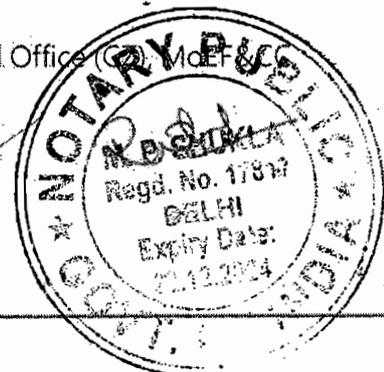
3. Apart from response of the said respondents, we also require an independent report in the matter from a joint Committee of MBER&CC, CPCB and SEIAA, UP. SEIAA, UP will be the nodal agency for coordination and compliance.

4. Response and such report may be filed within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and also upload the same on website of CPCB simultaneously so that the concerned parties can access the same for further course of action....."

2. For the compliance of Hon'ble NGT directives following members have been nominated by the concerned departments

a. Dr. A K Gupta, Scientist-E, Integrated Regional Office (C) of E&F

Lucknow;



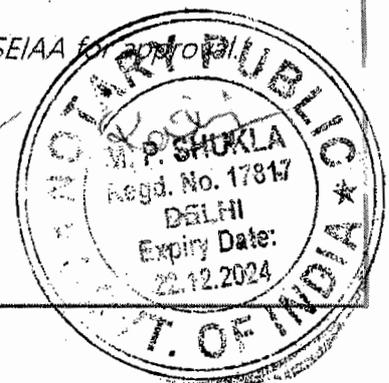
- b. Shri Rajendra D Patil, Scientist-D, CPCB RD-Lucknow; and
- c. Dr. Ajai Mishra, Member SEAC-1UP, Nominated by SEIAA

3. The Committee conducted virtual meetings on 25.01.2022 and 10.03.2022. During the meeting various issues discussed in reference to above NGT case including the procedure being adopted by SEIAA/SEAC UP for appraisal and grant of Environmental Clearance (EC).

3.1. The geo-referenced co-ordinates as provided by mining department have been considered without any physical or digital verification.

3.2. The cluster certificate issued by the Mining Department has also been considered without any cross verification, and the Mining Departments mostly indicates operational mine (if any) in the surrounding for issuing the cluster certificate. As such the mine areas which are under consideration of EC for which the cluster certificate has been issued by them is not indicated in the cluster certificate.

3.3. However, in the 'Enforcement & Monitoring Guidelines for Sand Mining' issued by Ministry of Environment, Forest and Climate Change in January, 2020 it has been recommended that *"The State Expert Appraisal Committee (SEAC) under SEIAA, consisting of experts from renowned fields such as Mines, Environment, Sociology etc. shall conduct a site inspection of the proposed sand quarry site and after intense scrutiny, may recommend the proposal to SEIAA for approval."*



3.4. Thus, the recommendation of 'Enforcement & Monitoring Guidelines for Sand Mining' is not been considered by SEIAA & SEAC while issuing the EC.

4. The committee visited the site on 16.03.2022 to verify the actual status. The District Administration, mining department and UPPCB were also requested to depute concerned officials for the said inspections. Accordingly, SDM Shri N P Maurya, Mining Officer Shri Rajesh Kumar and Shri Ra, monitoring assistant Jas Prasad from UPPCB were also present during the visit to give the relevant inputs.

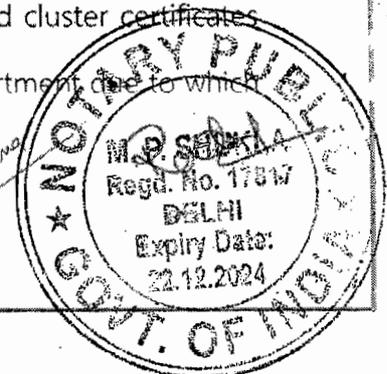
5. The Committee also calculated the lease area based on the latitude and longitude mentioned in the EC and compared it with the lease area mentioned in the EC. The details of the mining projects in question are as given in Table- 1

6. Issues related to EC issued to the project proponents

6.1. Total permitted mining lease area of these four projects is 113.75 Hectare.

6.2. As explained at point No 3, the ECs has been appraised by SEIAA/SEAC considering the Cluster certificates issued by the mining department.

6.3. The cluster certificates issued are stating that no mine has been situated within the 500 m from the proposed site. The said cluster certificates have been issued erroneously by the mining department due to which



the decision taken by SEIAA based on the said cluster certificate has been erroneous.

6.4. All the allotted mine lease areas are adjoining to each other. Mine M/s. Limelight Dealers Pvt. Ltd shares its boundary with M/s. Alok Mishra mine on South and M/s. Pragyasan Business Pvt. Ltd. on North. The M/s. Anantadrishti Multiventures LLP is located only at 24 m in North of M/s. Pragyasan Business Pvt. Ltd. The concerned Google Earth image is attached at *Annexure - I*.

6.5. Thus, the required 500 m distance between the mine lease area is not available and thus EC issued to individual mine instead of considering the case of cluster mine is not in accordance with the provisions of the EIA Notification, 2006.

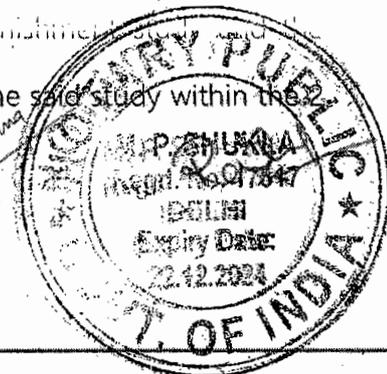
6.6. Significant difference has been observed in total lease area mentioned in EC, geo-coordinates mentioned in EC, Lease Area mentioned in lease agreement and actual allotted area, as per KML provided by Mining Department.

6.7. Even the lease boundary of M/s Alok Mishra is overlapping with the lease boundary of M/s Limelight Dealers.

7. The details of the replenishment study are not provided. It is understood that the EC has been issued without any replenishment study. The project proponents have been asked to submit the said study within the

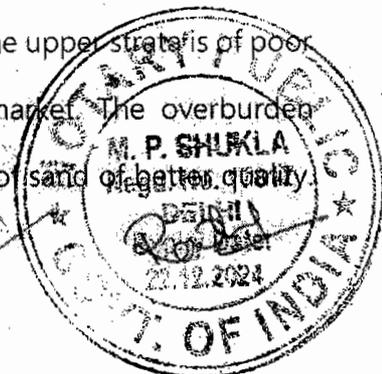
*Amr*

*H. Mishra*



years. The replenishment rate has not been considered in any mechanism at present scenario.

8. The substantial portions of permitted mine lease areas are found in submerged condition under the active stream of the river. The condition of active river stream observed during third week of March 2022 is expected to prevail even during the upcoming summer season. It has been informed by the mining officer that some of the lease areas have been restricted during physical allotment at site considering these conditions. In such cases the operational lease area of mine is less than the area mentioned in the FC (Details mentioned in the *Table- A*
9. Several ponds have been observed in each mine area. It has been informed that the water from the surroundings has percolated in the excavated pits forced to form these kinds of ponds.
10. The first mine from the north direction, i.e., M/s. Anantadrishti Multiventures LLP mine falls in the portion of the river where sand bars have formed due to riverine migration/ lateral shift/ meandering, due to which the river water streams seen around both the sides of the mining area resulting in the higher rate of seepage during the excavation.
11. Several heaps have been observed throughout the mining lease areas. It has been informed that the quality of the sand in the upper strata is of poor quality which is not generally saleable in the market. The overburden material is removed and kept aside for extraction of sand of better quality.

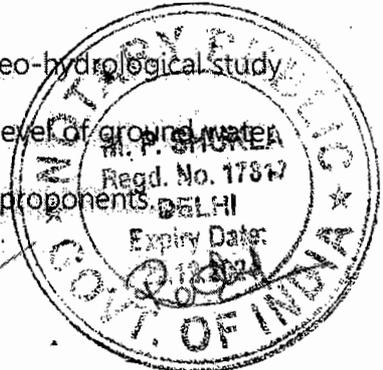


If these heaps remain during the rainy season, then there is every possibility for obstruction for river water stream which would result in the change in the river course.

12. The members of the committee visited the allotted corners of each lease area to record the latitude and longitude of these points. It has been observed that most of the demarcation poles were not at the designated demarcated place. The pillar points are not matching with the co-ordinates mentioned in the EC.
13. As per the information from UPPCB, M/s. Pragyasan Business Pvt. Ltd. has yet not obtained Consents under Air and Water Acts. The mine has been in production since 06.02.2021 without obtaining consents. The proponent is liable to pay applicable Environmental Compensation. However, the UPPCB has not initiated any action against the defaulter mine under Water and Air Act.
14. All the mine projects have installed DG Set without permission from UPPCB. Similarly, they have installed multiple bore wells but not obtained desired NOC from CGWA/SGWA. Compliance of these conditions are also anticipated by above mentioned projects through the Consents issued by UPPCB.
15. All the mine proponents were supposed to submit Geo-hydrological study report within six months to confirm the quality and level of ground water. However, no such report has been submitted by the proponents.

*[Handwritten signature]*

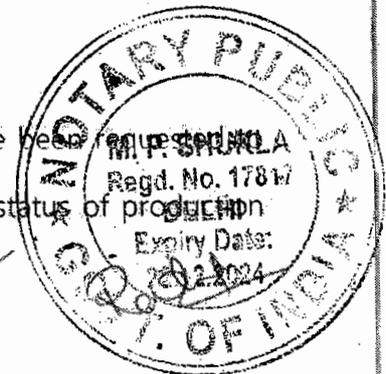
*[Handwritten signature]*



16. Committee observed that all lessee have separate road from active mine pits to weigh bridge which are passing through the same village.
17. Following are some of the additional non-compliance of the EC and Consent conditions
- 17.1. Not having indicative Hoardings/boards at site.
- 17.2. Not having facilities for water sprinkling on haul road to control dust emission.
- 17.3. Non-operational PTZ cameras in some of the mines.
- 17.4. Not having wastewater treatment facilities in temporary habitation campus.
- 17.5. Vehicle used for transportation could not produce PUC certificates during the visit.
- 17.6. Committee noticed that M/s Alok Mishra, and M/s Pragyasan Business Pvt. Ltd., having the light arrangement which reflected that the mining operations could also be conducted during the night hours.
- 17.7. Committee noticed that, no green belt has developed so far.
18. Project proponents have been supposed to submit the EC Compliance report on every six months to respective integrated Regional Office of MOEF&CC, SEIAA, concerned RO UPPCB and District Mining Officer. However, as per records of integrated Regional Office of MOEF&CC, no such reports have been received so far.
19. The mining department and project proponents have been requested to provide actual daily production details to verify the status of production.

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*[Handwritten signature]*

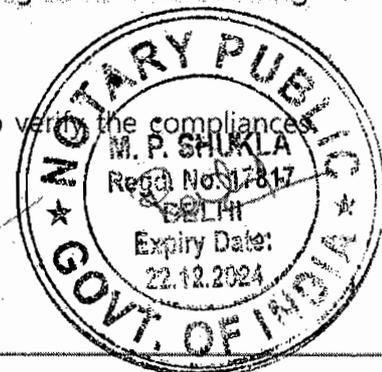


with reference to the quantity permitted as per the EC issued by SEIAA. However, this data has not been provided till the date by them.

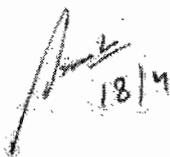
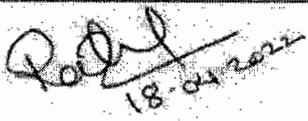
20. Findings of the committee: In view of the facts and observations referred above, it is evident that the environmental clearance have been issued based on the erroneous cluster-certificates given by the mining department. As of now SEIAA has no mechanism to cross verify the data provided by mining department. Similarly, the compliance of the various conditions of EC and consent have neither been strictly ensured nor been verified by the concerned departments. Due to these lacunae several environmental, technical and administrative issues have been piling up in the matter.

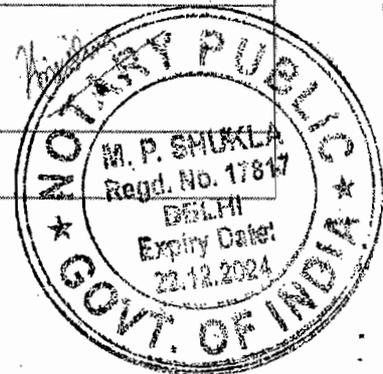
#### 21. Recommendations of the Committee

- 21.1. SEIAA, UP can be asked to strictly review the environmental clearance issued by them to said project proponents in accordance with the provisions of EIA Notification, 2006 and its subsequent amendments
- 21.2. The mining department shall develop SOP for issuing cluster certificates in future to eliminate such kind of erroneous certifications.
- 21.3. Department of Environment can be asked to develop mechanism for cross verification of the data provided by Mining Department.
- 21.4. SEIAA, UP shall consider the findings of the replenishment study and district survey before issuing the EC pertaining to river bed mining cases.
- 21.5. The concerned departments can be asked to verify the compliances with respect to



- 21.5.1. Status of replenishment study
- 21.5.2. Amount of portion of lease area lying in the active river stream
- 21.5.3. Amount of portion of lease area lying in submerged conditions
- 21.5.4. Status of permissions taken from UPPCB for DG sets
- 21.5.5. Status of NOC from CGWA/SGWA in compliance to the EC condition
- 21.5.6. Status of green belt developed by project proponent
- 21.5.7. Status of compliance of EC and consent conditions in totality.
- 21.6. As the daily production and other related data required for calculation of Environmental Compensation was not made available to the committee, the UPPCB and mining department shall issue notices and impose requisite Environmental Compensation as per the Guidelines issued by CPCB for the non-compliance of consent conditions and daily production limit prescribed in the EC.

| Committee member  | Signature  |
|---|--|
| Dr. A K Gupta, Sci-E<br>Integrated Regional Office (CZ),<br>MoEF&CC Lucknow | <br>18/4      |
| Shri Rajendra D Patil, Sci – D<br>CPCB Regional Directorate, Lucknow        | <br>18-04-2022 |
| Dr. Ajai Mishra, Member SEAC-1UP,<br>Nominated by SEIAA                     |  |
| Date: 18.04.2022  |  |

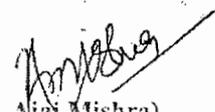


Additional views of Committee Member, SEAC-1, UP nominated by SEIAA

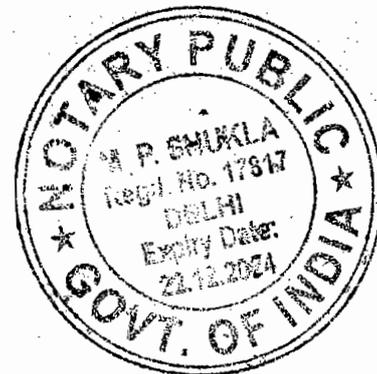
The State Level Environment Appraisal Committee (SEAC) has been constituted under the EIA Notification, 2006 for recommending the issuance of EC by SEIAA. The Members of committee conduct the meetings for issuing the EC for the various category-B projects according to the EIA Notification, 2006 and paid a very nominal honorarium for the purposes.

Moreover, Chairman/ members of SEIAA/SEAC are part time and are not full-time serving officer to the Government. They are either serving or retired government officials/ scientists/ academicians.

Therefore, it is not feasible to survey the sites of each and every project which laid down for the recommendation of EC.



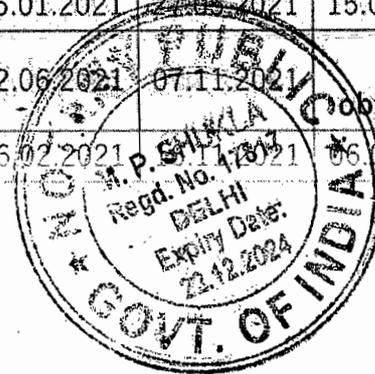
(Dr. Ajai Mishra)  
Member, SEAC-1  
Nominated by SEIAA



**TABLE - 1**

- A. M/s Anantadrishti Multiventures LLP, Sn. A – 1 Adhawal  
 B. M/s Alok Mishra, Adhawal Composite – 1  
 C. M/s Limelight Dealers, Adhawal A- 5  
 D. M/s Pragyasan Business Pvt. Ltd., Adhawal Composite - 2

| Projects   | A                        | B                        | C                        | D                        |
|--|--------------------------|--------------------------|--------------------------|--------------------------|
| Lease Area (in Ha) as per EC   | 15.00                    | 30.00                    | 23.75                    | 45.00                    |
| Lease Area (in Ha) based on Geo-coordinates mentioned in EC              | 13.60                    | 34.00                    | 29.80                    | 45.00                    |
| Lease Area (in Ha) based on Geo-coordinates mentioned in lease agreement | 14.70                    | 29.20                    | 23.40                    | 44.60                    |
| Allotted area (in Ha), as per KML provided by Mining Department          | 14.70                    | 29.80                    | 22.30                    | 45.00                    |
| Area (in Ha) submerged in active river stream                            | 07.14                    | 04.31                    | 00.00                    | 00.25                    |
| Date of lease advertisement by Mining Department                         | 17.06.2019               | 18.05.2020               | 27.03.2018               | 29.07.2020               |
| LOI issued by Mining Department  | 09.08.2019               | 27.06.2020               | 04.05.2018               | 31.08.2020               |
| Cluster Certificate by Mining Department issued on                       | 21.10.2019<br>25.01.2020 | 21.12.2020<br>14.07.2020 | 15.05.2018<br>26.07.2018 | 03.09.2020<br>30.09.2020 |
| Date of public hearing   | 03.07.2020               | 21.12.2020               | 07.06.2019               | 20.12.2020               |
| EC Granted Date  | 04.09.2020               | 15.01.2021               | 27.05.2021               | 15.01.2021               |
| Consent (CTO) issuing Date   | 31.12.2020               | 02.06.2021               | 07.11.2021               | Not obtained             |
| Production starting date   | 02.11.2020               | 06.02.2021               | 06.02.2021               | 06.02.2021               |



Google Image Date: 07/05/2021

Gross Area: 13.60 ha  
Water area: 7.14 ha

D) 25 49 903 N 80 28 522E

D) 25 50 087 N 80 28 645E

(A) Ref. No. 292

G) 25 50 134 N 80 28 943E

ANNEXURE I

Gross Area: 45.00 ha  
Water area: 0.25 ha

C) 25 49 403 N 80 27 943E

A) 25 49 758 N 80 28 648E

A) 25 49 898 N 80 28 764E

B) 25 49 968 N 80 28 956E

(D) Ref. No. 646

Gross Area: 34.00 ha  
Water area: 4.31 ha

C) 25 49 403 N 80 28 015E

B) 25 49 338 N 80 28 334E

B) 25 49 287 N 80 28 577E

(B) Ref. No. 28

D) 25 49 178 N 80 27 960E

D) 25 49 188 N 80 28 090E

A) 25 49 166 N 80 28 358E

A) 25 49 155 N 80 28 573E

Area: 29.80 ha

C) 25 48 887 N 80 28 285 E

B) 25 48 799 N 80 28 440E

(C) Ref. No. 668

1986

Imagery Date: 7/5/2021

25°50'10.07" N, 80°28'22.10" E, elev. 0 m, 4/5 call, 3.58 km

Google Earth



Photographs taken during site visit

ANNEXURE II

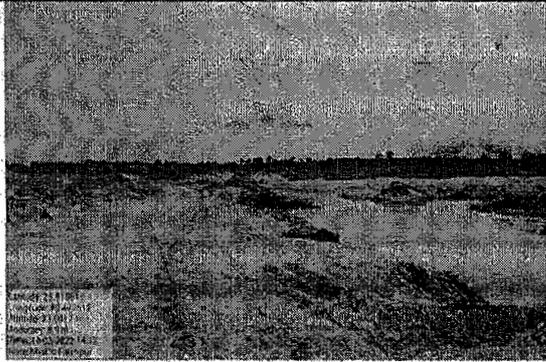


Fig. 1. Mining Area

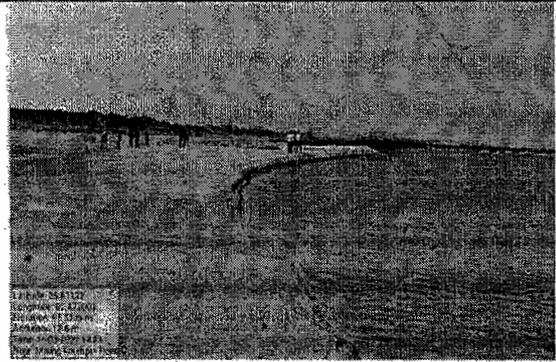


Fig. 2. Mining Area in Stream

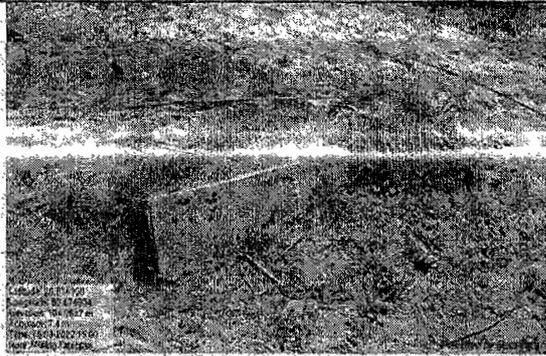


Fig. 3. Damaged Pillars

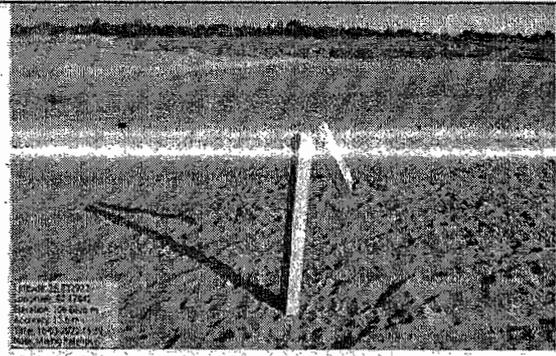


Fig. 4. Damaged Pillars

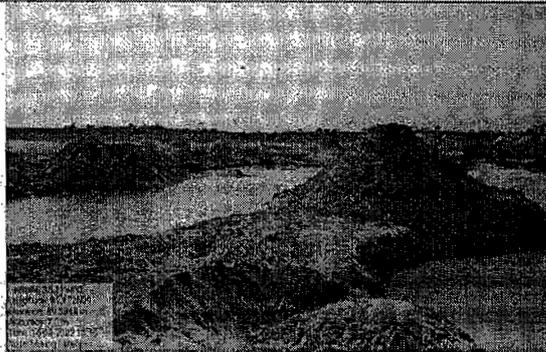


Fig. 5. Ponding in Mining Area

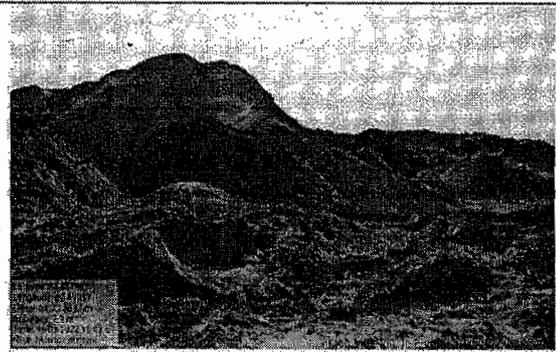


Fig. 6. OB Heaps in Mining Area

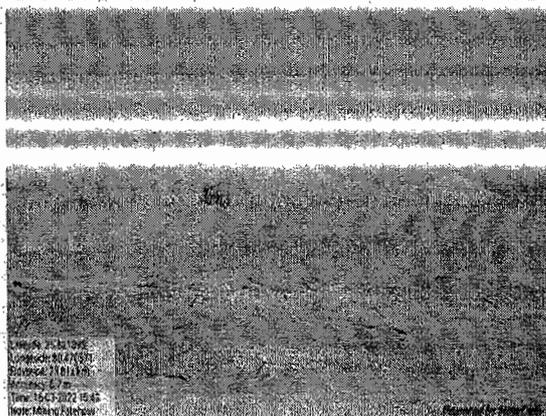


Fig. 7. OB Heaps in Mining Area



Fig. 8. Ponding between OB Heaps in Mining Area

M. P. ...  
Regd. No. 1/21 Page  
DELHI  
Expiry Date:  
22.12.2024  
GOVT. OF INDIA

Photographs taken during site visit

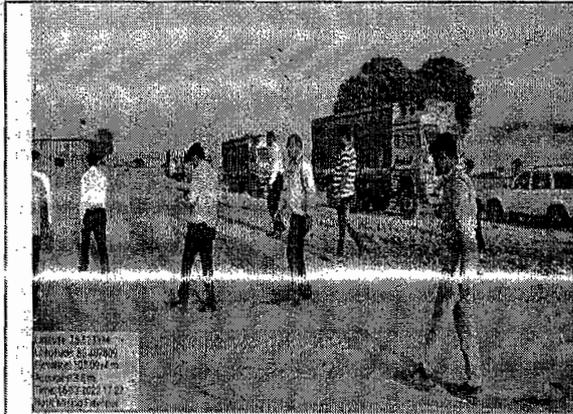


Fig. 9. Visits at Weigh Bridge

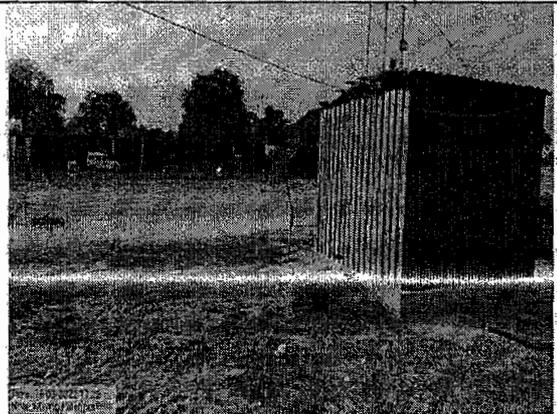


Fig. 10. Shelters for Workers

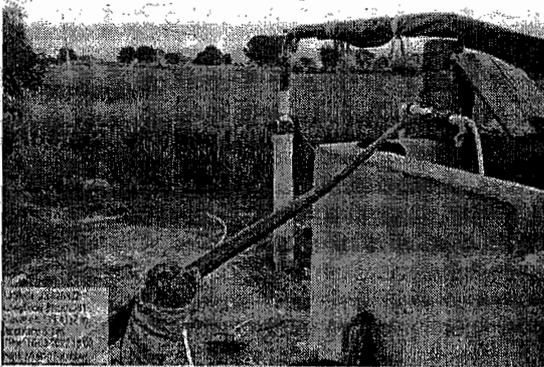


Fig. 11. Bore well for fresh water



Fig. 12. Bore well for fresh water



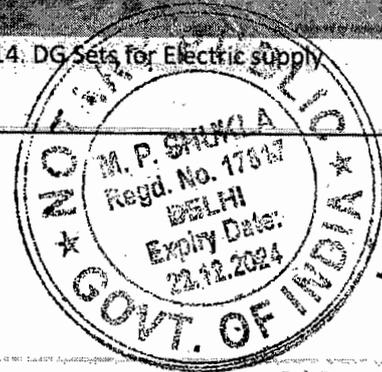
Fig. 13. DG Sets for Electric supply



Fig. 14. DG Sets for Electric supply

**ATTESTED**

**NOTARY PUBLIC DELHI**



**22 APR 2022**